

**BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.104/2024/EZ  
(I.A NO. 82/2024/EZ)**

**IN THE MATTER OF:**

**NILAMANI MAHAPATRA**

**APPLICANT**

**VERSUS**

**STATE OF ODISHA & OTHERS**

**RESPONDENTS**

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**Place:- KHORDHA, ODISHA**

**Date:- 10.11.2025**

*Nilamani Mahapatra*

**APPLICANT**

Village- Bhogapur (Narangarh), Tahasil/Dist-Khordha, Odisha, Pin-752018  
Cell-7205882636/ 8249043984, Email-nmahapatra510@gmail.com

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**IN THE MATTER OF:**

NILAMANI MAHAPATRA

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**WRITTEN NOTE OF ARGUMENT FILED BY THE**  
**APPLICANT**

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The above named applicant most respectfully submits as follows.

1. I, Nilamani Mahapatra, S/o Narayan Mahapatra, aged about 38 years, At-Bhogapur, (Narangarh), Po-Hadapada, Dist-Khordha, Pin-752018 do hereby solemnly affirm, and declare as under. That I am the applicant in the above mentioned written Petition and I am fully conversant with the facts and circumstances of the case and therefore component to swear this affidavit.
2. That the applicant is the resident of village Bhogapur under mouza Narangarh in ward No.3 under Khordha Tahasil office in the district of Khordha.
3. That the applicant is the owner in possession of the case land stands recorded in the name of Panu Mahapatra @Mohapatra s/o Das Mahapatra as rayat having all sorts of right, title intrest and possession over the land in question Shree Jagannath Mahaprabhu Parichalana Committee, Puri is the landlord of the Case land.

The applicant is also paying rent through online to the Government of Odisha since last year. The documents are enclosed for reference as **Annexure-**

4. That it is stated that Record stands in the name of Panu Mahapatra @ Mohapatra s/o Das Mahapatra. Narayan Mahapatra @ Mohapatra is the legal heir of Panu Mahapatra, It is also reflected in the report of Revenue Inspector Golabai vide letter No.53. Dated. 03/07/2024 mentioning in the report with serial No. 26 and in the subject matter of 50 mtrs. distance from mining lease boundary to village as **Annexure -2/I.**

The present applicant Nilamani Mahapatra is the son of Narayan Mahapatra @ Mohapatra village Bhogapur (Narangarh). The residential certificate issued by Tahsildar, Khordha indicates the applicant as well as his family members are residing in village Bhogapur (Narangarh) P.S- Jankia, Tahasil/Dist - Khordha. It is also indicating that the applicant in residing in his village since 38 years annexed as **Annexure – 2/II.**

5. That Collector and District Magistrate Khordha has reported in the prima facie of the case in report on the ambient air quality and Noise level monitoring made W.R.T Hon'ble National Green Tribunal O.A No. 104/2024/EZ Kolkata. The report is indicated in location of mining activity referred in (b) annexed as **Annexure - 3.**
6. That in counter affidavit submitted on behalf of respondent No .17 (Mining Project Proponent) Dated. 30/09/2024 in serial No. 6 & 7 and Khata book No. 163-164 is wrong and disputed and not admitted as because the applicant's and nearest Human Habitation villagers are permanent resident is situated in village Bhogapur (Narangarh).

Regarding forcible possession of the applicant and villagers have not been questioned by The Collector & District Magistrate, Khordha, &

Tahsildar Khordha. This has not been also challenged by any opposite party, except Res No. 17 (Mining Project Proponent).

7. That State Pollution Control Board, Odisha vide letter No. 7662 dated 25.08.2020 sent letter by post/Email to Additional Chief Secretary Forest & Environment Dept., Principal Secretary, Steel & Mines Dept, Principal Secretary Revenue & Disaster Management Department, The Chairman SEIAA, ODISHA, The Director, Directorate of Mines and all Regional Officer, SPCB, Odisha memo No. 7664 dated 25.08.2020 regarding Distance Criteria for permitting stone quarrying. It is described in minimum distance of 100 Mtrs. from location of Residential/public buildings, Inhabited sites etc. when blasting is not involved annexed as **Annexure-4.**
8. That as per order dated 28.05 2024 passed by **Honorable National Green Tribunal/EZ, kolkata** in serial No.15 Constituted a committee Comprising four numbers to submit its report through affidavit by visiting the site in question annexed **Annexure 5.**
9. That as per the direction of **Honorable National Green Tribunal Kolkata,** Tahsildar, Khordha, Conducted field enquiry report in Connection with the matter field before **Honorable National Green Tribunal Kolkata.** Tahasildar, Khordha, submitted the list of plots coming within the radius of 50 meters from lease boundary of Narangarh Khondalite mines. During field survey, it is found that as many as 50 plots are coming within the radius of 50 meters, out of which 45 plots are private recorded under SJTA, Puri and rest are under Govt. Khatas. 45 plots are belonging to the villages recorded in the names of different persons. 44 Plots are Gharabari Kisam plots & 1 is agriculture plot within the 44 private plots, 19 plots have 76 existing structure with dwelling houses of different Categories Like Asbestos, Pucca & Thachad house and rest 25 plots have no structure, it is annexed as **Annexure 6 & 2/I.** It

is also admitted by Collector, Khordha. The said 25 plots are within 100meters radius and kept for inhabitant sights of the concerned owners. So these 25 plots are not vacant lands.

10. That Respondent No. 10 has filed affidavit before **Honorable National Green Tribunal, Kolkata**, dated 18.02.2025 as annexure – A/10 Copy of the Joint Committee report in Khata, Book No 948 to 959 of admitting the report of Tahasildar, Khordha, measured by R.I & Amin.
11. That inspite of knowing the location and area of the lease, the mining project proponent executed as long term agreement of thirty years only to harass the human habitation of locality. The agreement is conducted from Khata Book no. 33 to 42 executed by Governor of Orissa represented by Mining Officer, Cuttack.

It is very much essential to submit that the R.I Report has been submitted showing the 19 plots houses/structures within 50 meters radius from mining lease boundary to village houses indicating in **Annexure 2/I**. It is within lease agreement part-I and all the plots are situating at the south direction that is **Khata Book No. 36**.

12. That in modified check list for minor mineral extraction project, Tahasildar Khordha reported before quarry described wrongly in S.I No. 2 (VII) regarding nearest densely populated or built up area, distance of the site from nearest human habitation. Tapanga is not the nearest village. Nearest village from mining lease site is Bhogapur and Narangarh annexed as **Annexure-7/I**

It is further stated that in mining plan with progressive Mining closure plan before mining quarry in CHAPTER II Environment Management Plan 11.1(v) Para & (x). “ There is no structure in the M.L area and also within 5 Kms. radius all around.” This description is shown wrongly only to harass the applicant and people of nearest villagers annexed as **Annexure-7/II**.

13. That inspite of Tahasildar's report regarding 50meters radius from mining lease area to human habitation, CTE & CTO has given permission after four times enquiry by RO, SPCB, Odisha.
14. That inspite of knowledge regarding 50meter distance from place of mining operation to nearest human habitation, order was passed by the office of the Collector and District Magistrate, Khordha in letter No. 18128 dated 26.11.2020 for operation of quarry annexed as **Annexure-8**.
15. That SEIAA, Odisha through reference No 8881/SEIAA dated 04.09.2020 gave proposal to the mining project proponent for grant of Environmental Clearance Khata Book no. 60-66. It is wrong and misguiding.

That State Pollution Control Board, Odisha declared Consent to Establish on dated 05.10.2020 letter no.2957 but lease deed agreement executed on dated 10.11.2020 which is not acceptable in the eye of Law.

In the inspection report of mining project proponent mining area surroundings is wrong and not acceptable. It is annexed as **Annexure-9**

16. That in the office of Revenue Inspector, Golabai, the distance of Revenue Inspector, Golabai report from the place of mining operation to Human habitation has been omitted although R.I, Golabai Vividly had enquired and measured the location area of the mining area to human habitation.

The Said distance of location area has been mentioned by R.I of Golabai, which was intimated to the applicant on 27.06.2024 by WHATSAPP ANNEXED AS **ANNEXURE-10/I**

Again for reference it is very much clear that Odisha space application Center, Bhubaneswar map No. 4395,1/30 dated 15.04.2025 indicating the mining location from habitation in map annexed as **Annexure-10/II**

17. That Addl. Settlement Officer, Jatni on behalf of Shree Jagannath Temple Camp Office, Jatni wrote a letter to the OIC (PG Cell) Collectorate Khordha submitted detail enquiry report on the grievance petition filed by

the applicant and others of village Bhogapur vide letter No. 146 Jatani dated 14.05.2024

In the said letter Addl. Settlement officer Jatni clearly mentioned that “some residential houses are situated within 100 meters from the last of the lease area. The villagers raised their grievance regarding air pollution, sound pollution and damaged of their residential houses”

Again the authority while on visit found the crack caused to the houses and gave opinion that “One Civil engineer may be deputed for verification whether the cracks has been made due to mining operation or not”, but yet civil engineer has not been appointed to know the details of the facts. Annexed as **Annexure-11/I**

But on behalf of mining project proponent deposited a map with wrongly and biased indication that “ It has been reflected in revised map of Mine Lease load area that no habitation structure etc. are existing within 100 meter distance from mines” and wrongly has indicated the 100 meter buffer zone is follow land. It is annexed as **Annexure-11/II**

18. That mining project proponent sent a map called illumination plan scale- 1:1000 date of survey on dated 31.03.2023 to DGOMS, Govt. of India in which it is indicating that at the south direction of mining area there is house settlement which is different than the earlier map produced by project proponent. It is a biased and wrong report and both maps produced by the mining project proponent is different and only to harass the applicant and the villagers.

The map produced by mining project proponent M/s OMC Ltd. in exhibited as **Annexure-12**

The project proponent again and again is stating that in joint inspection report, there is no mentioning that mining work is going on within 100 meters which is wrong and biased one to harass the applicant and the villagers.

It is also stated that during 17 months Collector and District Magistrate, Khordha has not submitted the full fledged joint inspection report which is against the Order of Honorable National Green Tribunal, Kolkata In spite of several direction of Honorable National Green Tribunal Kolkata, District Magistrate, Khordha has not complied the direction of **Honorable National Green Tribunal, Kolkata.**

### **PRAYER**

The Honorable Tribunal may please to consider to pass the following Direction

1. To declare that the quarry operation is in violation of CPCB, Guideline Dated 12/05/2020 Violation EC & CTO Conditions the quarry operation to be stopped for all time and EC & CTO be withdrawn in addition to this the environment compensation may be computed and the site in question be restituted to its original conditions. Also the applicant Prays for fixing accountability of the officers granting EC & CTO in Violation of Environment norms.
2. Directed The Collector & D.M Khordha & Res No. 17 to stop the mining operation for ever for protecting interest of the applicant as well as the nearest in habitants/villagers.

### **UNDERTAKING**

That I undertake to file the English translation of vernacular documents as and when directed by the Hon'ble Tribunal.

Khordha

10/11/2025

*Nilamani Mahapatra*

**APPLICANT**

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RESPONDENTS

**AFFIDAVIT**

I, Nilamani Mahapatra S/o Narayan Mahapatra aged about 38 years, At-Bhogapur (Narangarh), Po-Hadapada, Dist-Khordha, Pin-752018 do hereby solemnly affirm, and declare as under.

10 NOV 2025

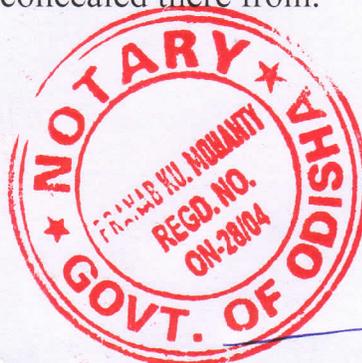
1. That I am the applicant in the above mentioned written petition and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.



*Nilamani Mahapatra*  
APPLICANT

**VERIFICATION**

Verified on this 10th day of November 2025 at BMSQ that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.



*Nilamani Mahapatra*  
APPLICANT

*10.11.2025*

Schedule I Form No.39-A

## ଖତିୟାନ

ମୌଜା : ନରଶରତ୍

ତହସିଲ : ଖୋର୍ଦ୍ଧା

ଥାନା : ଖୋର୍ଦ୍ଧା

ତହସିଲ ନମ୍ବର : ..

ଥାନା ନମ୍ବର : 203

ଜିଲ୍ଲା : ଖୋର୍ଦ୍ଧା

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତ୍ରାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଶ୍ରୀ ଜଗନ୍ନାଥ ମହାପ୍ରଭୁ ବିଜେ ପୁରୀ ତରଫ ଆଡ଼ମିନିଷ୍ଟ୍ରେଟର, ଜଗନ୍ନାଥ ମନ୍ଦିର ପରିଚାଳନା କମିଟି ପୁରୀ ଖେତ୍ରାଟ ନମ୍ବର - 1, 1				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		242				
2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		ପାଣ୍ଡୁ ମହାପାତ୍ର ପି:ଦାସ ମହାପାତ୍ର ଜା: ମାଳି ବା: ନିକିଗାଁ				
3) ସ୍ଵଭାବ	ସ୍ଥିତିବାନ					
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିସ୍ତାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
						ଚିରସ୍ଥାୟୀ ନିଷ୍ଠର ।
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ		ଏଖରାଯାତ ମାହାଲ । ଚିରସ୍ଥାୟୀ ନିଷ୍ଠର । ସେବକ କାର୍ଯ୍ୟ କରୁଥିବାରୁ ଜମା ଆଦାୟ ଦିଅନ୍ତି ନାହିଁ । ଭେଲ୍ୟୁଏସନ ଜମା ଟ0.98 ଅଠାନ୍ତେ ନୁଆ ପଇସା ମାତ୍ର । ଆଇନାନୁସାରେ ଧାର୍ଯ୍ୟ ସେସ୍ ଦେୟ ।				
<b>BLANK SPACE FOR STAMPING</b>						
ଅନ୍ତିମ ପ୍ରକାଶନ ତାରିଖ - 07/03/1965						
ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ - 13/04/1964						

ଖତିୟାନର କ୍ରମିକ ନଂ : 242		ମୌଜା : ନରଣଗଡ଼			ଜିଲ୍ଲା : ଖୋର୍ଦ୍ଧା	
ପୁର ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପୁରର ଖଜଣା	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି	ରକବା			ମତ୍ତବ୍ୟ
			ଏ.	ଡି.	ହେକ୍ଟର	
7	8	9	10	11	12	
1823	ଘରବାରି		0	0650		
1 plot			0	0650		

ଫାରମ ସଂ. XII ରସିଦ ପୁସ୍ତକ

(ନିୟମ ୨୭)

ଖଜଣା ପାଉଡି



Receipt No.  
2025-262003009300074

ଗୋଳବାଇ ସର୍କଲ

ଖୋର୍ଦ୍ଧା ଥାନା

ଖୋର୍ଦ୍ଧା ଜିଲ୍ଲା

ନରଶଗଡ଼ ମୌଜା

2025-26 ବର୍ଷ

୧ । ପ୍ରକାର ନାମ : ପାଣ୍ଠି ମହାପାତ୍ର

୨ । ଜମାବନ୍ଦି ନମ୍ବର : 242

ଜମିର ପରିମାଣ : In Acre :0.0650 , In Hectare: 0.0000

୩ । ଖଜଣା ଦାଖଲ ବିବରଣୀ :-

ଯେଉଁ ବାବଦ ପାଉଣା	Collection Amount			ମୋଟ ପାଉଣା
	Arrear	Interest	Current	
Rent	0.00	0.00	0.00	0.00
Cess	0.00	0.00	1.00	1.00
Nistar Cess	0.00	0.00	0.00	0.00
Water Rate (CBWR)	0.00	0.00	0.00	0.00
Water Rate (FWR)	0.00	0.00	0.00	0.00
Others	0.00	0.00	0.00	0.00
ଗୋଟ ମୋଟ	0.00	0.00	1.00	1.00

୪ । ସର୍ବମୋଟ ଦାଖଲ ଟଙ୍କା : 1.00

୬ । ଯାହାଦ୍ୱାରା ଦାଖଲ ହେଲା : Pramila Mohapatra



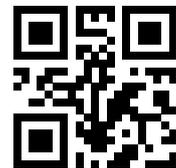
ତାରିଖ : 2025-05-27 16:48:45

\* This receipt is granted without PREJUDICE.

\* This is a system generated receipt. Seal and Signature of Authority is not required. Authenticity can be verified at [odishalandrevenue.nic.in](http://odishalandrevenue.nic.in)



Government of Odisha  
Cyber Treasury  
eChallan



1.	Name of the Depositor	Pramila Mohapatra
2.	Depositor's Address	Narangarh, Khordha Odisha Khurda 752018
3.	District	Khurda
4.	e Challan Reference Id	3A549CDC64
5.	Total Transaction Amount (In Rs.)	Rs. 1/- ( echallan- Rs. 1/- + agency- Rs. 0/- )
6.	Amount (In words)	One Only

Department specific information (if any)

Department Reference ID	200300932025-2600091
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Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Cess	0029-00-103-0062-01028-000	Rs. 1/-	Not Generated
	Total Amount	Rs. 1/-	

Bank Details

Name of the Bank	Bank of Baroda Payment Gateway
Mode of Transaction	UPI
Bank Transaction ID	BHD18OM0LW3L7W
Bank Transaction Date & Time	27/05/2025 04:48:45 PM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

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GOVERNMENT OF ODISHA  
Directorate of Treasuries and Inspection

\* This is a computer generated challan and doesn't require any signature or stamp.

Generated on : 27/05/2025 04:52:46 PM

Schedule I Form No.39-A

**Khatiyaan**

Mouza / Village : Narangarh  
Police Station : Khordha  
Station No: 203

Tahasil : Khordha  
Tahasil No:  
District : Khordha

Name of Landloard and serial number of Khewat of Khatiyaan		Shri Jagannath Mahaprabhu Bije Puri, Taraf Administrator Jagannath Temple Parichalana Committee Puri, Khewat No-1.1				
1) Serial No. of Khatiyaan		242				
2) Tenant name, father's name, caste and place of residence		Panu Mohapatra, S/o- Dash Mohapatra, Cast-Mali, Village- Own Village				
3) Autonomy		Stitiban				
4) Payable:	Water Tax	Rent	Cess	Nistar Cess and other Cess if any	Total	5) Details of incremental cost
						Eternal Freedom
6) Special accessories in any	Ekhrajat Mahal, Eternal Freedom, He does not collect deposits because he is doing a service job (Temple Work), Valuation deposit Rs. 0.98 Ninety Eight Paise Only, Cess Payment Prescribed by law.					
<b>BLANK SPACE FOR STAMPING</b>						
Final Publication Date-07/03/1965						
Rent Due Date- 13/04/1964						

S.I No. of Khatiyaan : 242		Mouza / Village - Narangarh			District- Khordha	
Plot Number and wheel name	Verities and plotters	Detailed description of varieties and characteristics	Rakaba			Comments
			A.	d.	Hector	
<b>7</b>	<b>8</b>	<b>9</b>	<b>10</b>	<b>11</b>	<b>12</b>	
1823	Gharabari / House-site		0	0650		
<b>1 Plot</b>			<b>0</b>	<b>0650</b>		

**FORM NO-XII Receipt Book**  
(Law-66)  
Rent Receipt

**Receipt No.**  
**2025-262003009300074**

Khordha : District

Golabai : Cercle / RI

Khordha : Police Station

Narangarh : Mouza / Village

2025-26 Year

1. Name of the rent person : Panu Mohapatra

2. Khatiyaan No : 242

Area of the Land : In Acre : 0.0650, In Hectare: 0.0000

3. Rent details:

Details of amount	Collection Amount			Total amount
	Arrear	Interest	Current	
Rent	0.00	0.00	0.00	0.00
Cess	0.00	0.00	1.00	1.00
Nistar Cess	0.00	0.00	0.00	0.00
Water Rate (CBWR)	0.00	0.00	0.00	0.00
Water Rate (FWR)	0.00	0.00	0.00	0.00
Others	0.00	0.00	0.00	0.00
All amount	0.00	0.00	1.00	1.00

5. All deposit amount : 1.00

6. Diposited by : Pramila Mohapatra

Date: 2025-05-27 16:18:45

\* This receipt is granted without PREJUDICE.

\* This is a system generated receipt. Seal and Signature of Authority is not required. Authenticity can be verified at [odishalandrevenue.nic.in](http://odishalandrevenue.nic.in)

## OFFICE OF THE REVENUE INSPECTOR, GOLABAI

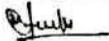
Letter no- 53

Date- 03/07/2024

MOUZA-NARANAGADA KHANDALIKE MINES

50 mtrs distance from mining lease boundary to village

Sl NO	Land schedule	Shri Jagannath Mahaprabhu BJ Puri Deputy Minister, Jagannath Temple Management Committee Puri Khewat No. - 1, 1 Family name, father's name, caste and place of residence	LII	Remark Existing House
1	1774	Govt. Anabadi	Nil	Vacant land
2	Mouza-Narangarh Khata-75, Plot-1775 AC - 0.168, Kissam-Gharabari	Managobind Pattasani, S/o: Shikhar Harichandan, Cast: Khandayat, Village: Bhogapur	Dillip Patasani, Bijaya Kumar Harichandan, Ajaya Kumar Patasani, Sanjaya Ku Patasani, BiBhuti Bhusan Patasani,	Vacant land
3	Mouza-Narangarh Khata-299, Plot-1784 AC - 0.110, Kissam-Puratanpatita	Bamadeba Pattasani, Pita: Shikhar Pattasani, Cast: Khandayat, Village: Bhogapur	Rabinarayan Pattasani, Mohini Pattasani	Vacant land
4	Mouza-Narangarh Khata-300, Plot-1785 AC - 0.110, Kissam-Gharabari	Bamadeba Pattasani, Mangobind Pattasani, S/o: Shikhar Harichandan, Kashinath Pattasani, Gopinath Pattasani, S/o: Chakradhar Patsahani Cast: Khandayat Village: Bhogapur	Bijaya Ku Harichandan Ajaya Ku Patasani, Sanjaya Ku Patasani	Vacant land Gharabari
5	Mouza-Narangarh Khata-516, Plot-1786 AC - 0.030, Kissam-Gharabari	Hata Kandi, S/o: Nanda Kandi Cast: Bauri Ba: Nijagoan	Not found	Vacant land Gharabari
6	Mouza-Narangarh Khata-04-7 Plot-1787 AC - 0.050, Kissam-Ghara	Hata Kandi, S/o: Nanda Kandi Cast: Bauri Ba: Nijagoan	Not found	Vacant land Ghara
7	Mouza-Narangarh Khata-299, Plot-1793 AC - 0.110, Kissam-Gharabari	Bamadeba Pattasani, S/o: Shikhar Pattasani, Cast: Khandayat, Village: Bhogapur	Rabinarayan Pattasani, Mohini Pattasani	Vacant land Gharabari
8	Mouza-Narangarh Khata- 299 Plot-1794 AC - 0.200 Kissam-Gharabari	Bamadeba Pattasani, S/o: Shikhar Pattasani, Cast: Khandayat, Village: Bhogapur	Rabinarayan Pattasani, Mohini Pattasani	Vacant land Gharabari
9	Mouza-Narangarh Khata- 433	Laxman Mangaraj S/o: Bishwanber Mangaraj		Vacant land Gharabari



Mines Manager  
Ousha Mining Corporation Ltd.  
Kunda Khondalike Mines



Revenue Inspector  
Golabai

COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

	Plot-1795 AC - 0.040 Kissam-Gharabari	Cast: Khandayat, Village: Bhogapur		
10	Mouza-Narangarh Khata-102, Plot-1796 AC - 0.135, Kissam-Gharabari	Kaibalya Balabantaray S/o: Bhagirathi Balabantaray, Cast: Khandayat, Ha: Nijigaon	Raghu Balabantaray, Anei Balabantaray, Surath Balabantaray, Rahas Balabantaray	Pucca Ghara - 2 Ajbest - 8 Gharabari
11	Mouza-Narangarh Khata-131, Plot-1797 AC - 0.065, Kissam-Gharabari	Golak Santhara, Basik Santhara, S/o: Mahan Santhara, Cast: khandayat, or: Bhogapur	Raghunath Samantaray	Pucca Ghara - 3 Gharabari
12	Mouza-Narangarh Khata-645, Plot-1806 AC - 0.035, Kissam-Puratan Patita	Govt. Anabadi		
13	Mouza-Narangarh Khata-645, Plot-1807 AC - 0.035, Kissam-Puratan Patita	Govt. Anabadi		
14	Mouza-Narangarh Khata-136, Plot-1808 AC - 0.055, Kissam- Gharabari	Gaurang Nishank, S/o: Hina Nishank Cast: Khandayat, or: Nijigaon	Bhobani Nishank	Pucca Ghara - 3 Ajbest - 3 Gharabari
15	Mouza-Narangarh Khata-645, Plot-1809 AC - 0.015, Kissam-Puratan Patita	Govt. Anabadi		Vacant land
16	Mouza-Narangarh Khata-465, Plot-1810,1811 AC - 0.025,0.060 Kissam- Gharabari	Shankar Mahapatra, S/o: Mukunda Mahapatra, Kulamani Mahapatra, Pita: Bidyadhar Nayak, Cast : Mali, Village : Nijigaon	Laxman Mohapatra Sita Mohapatra	Pucca Ghara - 3 Ajbest - 1 Gharabari
17	Mouza-Narangarh Khata-276, Plot-1813 AC - 0.075 Kissam-Gharabari	Banchhanidhi Mahapatra, S/o: Ganesh Mahapatra, Cast: Mali, Village: Nijigaon	Abanti Mohapatra, Krushna Mohapatra	Pucca Ghara - 6 Gharabari
18	Mouza-Narangarh Khata-530, Plot-1814 AC - 0.110 Kissam-Gharabari	Hrushi Mahapatra, S/o: Madan Mahapatra, Cast: Mali, Village: Nijagaon	Shiba Mohapatra	Pucca Ghara - 1 Dwelling House - 3 Gharabari
19	Mouza-Narangarh Khata-193, Plot-1815, 1816 AC - 0.015, 0.040 Kissam-Gharabari	Dhoba Mahapatra, S/o: Sikhar Mahapatra, Cast: Mali, Village: Nijagaon	Judhister Mohapatra, Babaji Mohapatra, Kalu Mohapatra	Pucca Ghara - 4 Dwelling House - 4 Gharabari
20	Mouza-Narangarh	Moti D...	Not found	Gharabari Vacant land

COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

Chulu

Mines Manager,  
Disha Mining Corporation Ltd.  
Kunda Khondalike Mines

Revenue Inspector  
Golabai

	Khata-373, Plot-1817 AC - 0.015, Kissam-Gharabari	Swami: Chintamani Ratha, Cast: Brahman, Village: Bhogapur		Gharabari
21	Mouza-Narangarh Khata-, 532/61 Plot-1818/2229 AC - 0.018, Kissam-Gharabari	Umamani Panda, S/o: Sankarshan Panda Cast: Brahmin, Village: Godsanput, Thana - Satavashli Dist - Puri, Ha. SA - Narangarh	alive	Pucca Ghara - 1 Ajbest - 3 Gharabari
22	Mouza-Narangarh Khata- 457 Plot-1818 AC - 0.014 out of 0.017 Kissam-Gharabari	Loknath Ratha, S/o: Hadu Ratha, Cast: Brahmin, Village: Bhogapur	Vendee - Gunia Martha, S/o- Kapila Martha. Sale DEED No. 2118 Dt. 26.06.1991	Ajbest - 8
23	Mouza-Narangarh Khata-457, Plot-1819, 1820 AC - 0.021, 0.005 Kissam-Gharabari	Loknath Ratha, S/o: Hadu Ratha, Cast: Brahmin, Village: Bhogapur	Beleswar Ratha	Plot-1820 Vacant land Ajbest - 4 Gharabari
24	Mouza-Narangarh Khata-190, Plot-1821, AC -0.070 Kissam-Gharabari	Dhani Dei, H/o : Kanduri Mahapatra, Cast: Mali, Village : Nijigaon	Vender Ratnakar Kodamasingh Sale DEED No. 2120 Dt. 26.06.1991	Ajbest - 2 Pucca Ghara - 4 Gharabari
25	Mouza-Narangarh Khata-63, Plot-1822, AC -0.090 Kissam-Gharabari	Karunakar Mahapatra S/o: Madan Mahapatra Cast: Mali, Village: Nijigaon	Manoranja Mohapatra, Raghunath Mohapatra	Ajbest - 5 Dwelling House - 1 Gharabari
26	Mouza-Narangarh Khata-242, Plot-1823, AC -0.065 Kissam-Gharabari	Panu Mahapatra S/o: Das Mahapatra Cast: Mali Village: Nijigaon	Narayan Mohapatra	Ajbest - 4 Gharabari
27	Mouza-Narangarh Khata-257, Plot-1824, AC -0.050 Kissam-Gharabari	Banamali Balabantaray S/o: Bhagyarathi Balabantaray Cast: Khandayat Village: Nijigaon	Raghunath Balabantaray, Jogendra Balabantaray	Pucca Ghara - 4 Ajbest - 4 Gharabari
28	Mouza-Narangarh Khata-55, Plot-1825, AC -0.070 Kissam-Gharabari	Kain Dei Swami: Banamali Arisal, Cast: Khandayat, Village: Nijigaon	Gurubari Arisal, Ladukishor Arisal	Pucca Ghara - 6 Ajbest - 3 Gharabari
29	Mouza-Narangarh Khata-83, Plot-1826, AC -0.070 Kissam-Gharabari	Kulamani Baghasingh, Nilamani Baghasingh S/o: Brundaban Baghasingh Cast: Khandayat Village: Nijigaon	Babara Baghasingh, Babni Baghasingh, Subasa Baghasingh	Pucca Ghara - 4 Dwelling House - 2 Gharabari
30	Mouza-Narangarh Khata-303, Plot-1773, AC -0.325 Kissam-Gharabari	Balunki Pratapasingh S/o: Chaitanya Pratapasingh Cast: Khandayat Village: Bhogapur	Braja Kishore, Bhajaman , Sarbeswar, Laxman, sidheswar	Vacant land Gharabari

Chuli

Mines Manager  
Mining Corporation Ltd.  
- Dalke Mines

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Venue Inspector  
Golabal

Collector & District Magistrate  
KhorDha

LECTOR & DISTRICT MAGISTRATE  
KHORDHA

31	Mouza-Narangarh Khata-102, Plot-1776, AC -0.260 Kissam-Gharabari	Karbalya Balavantara S/o: Bhagirathi Balavantara Cast : Khyandayat Village: Nijgaon	Raghu Balabantaray, Anei Balabantaray, Surath Balabantaray, Rahas Balabantaray	Vacant land Garhbari
32	Mouza-Narangarh Khata-166, Plot-1777,1778 AC -0.850 Kissam-Gharabari	Jhaja Baliarsingh S/o: Bharat Baliarsingh, Kanduri Martha Pita: Shyam Martha, Sunny Martha Pita : Khanhei Martha Cast: Khandayat Village: Nijgaon	Trinath Baliarsingh, Anath Baliarsingh	Vacant land Garhbari
33	Mouza-Narangarh Khata-56, Plot-,1779 AC -0.100 Kissam-Gharabari	Kanduri Martha S/o: Shyam Martha, Saneku Martha S/o: Kanhei Martha, Hadi Diya Swami: Somnath Barala Cast: Khandayat village-Bhogapur	Raghua, Gajendra, beneswar, Manguli, Guna, Gunia, Papu	Vacant land Garhbari
34	Mouza-Narangarh Khata-522, Plot-,1780 AC -0.110 Kissam-Gharabari	Hadi Dei Swa: Somnath Barala Cast: Khndayat Village:Bhogapur	Dhaneswar Baral	Vacant land Garhbari
35	Mouza-Narangarh Khata-563, Plot-1781 AC -0.470 Kissam-Gharabari	Shri Dakhina Chandi Thakurani BJ Balapur Marfat, Dasharathi Pattanaik S/o: Anshmani Pattanaik Cast: Karan, Purastom Patna	Not Found	Vacant land Garhbari
36	Mouza-Narangarh Khata-300, Plot-1782, AC -0.800, 0.800 Kissam-Gharabari, Bagayat dui	Bamdev Pattasani, Mangobind Pattasani S/o: Shikhar Harichandan, Kashinath Pattasani, Gopinath Pattasani S/o: Chakradhar Pattasani Cast: Khandayat Village-Bhogapur	Rabi Patasani Mohani Patasani	Vacant land Garhbari
37	Mouza-Narangarh Khata-646, Plot-1788, AC -0.040 Kissam-Road	Sarbo Sadharan		
38	Mouza-Narangarh Khata-303, Plot-1791, AC -0.950 Kissam-Ghara	Balunki Pratapsingh S/o: ChaitanyaPratapsingh Cast: Khandayat Village - Bhogapur	Braja Kishore, Bhajaman, Sarbeswar, Laxman, sidheswar	Vacant land Garhbari
39	Mouza-Narangarh Khata-300, Plot-1792, AC -0.650 Kissam-Gharabari	Bamdev Pattasani, Mangobind Pattasani S/o: Shikhar Harichandan, Kashinath Pattasani, Gopinath Pattasani S/o: Chakradhar Pattasani Cast: Khandayat Village-Bhogapur	Bijaya Ku Harichandan Ajaya Ku Patasani, Sanjaya Ku Patasani	Vacant land Garhbari
40	Mouza-Narangarh Khata-131, Plot-1798, AC -0.040 Kissam-Gharabari	Golak Santhara, Rasik Santhara S/o: Mahan Santhara Cast: Khandayat Village: bhogapur	Raghu Santaray	Vacant Land Gharabari

*[Signature]*

**Mines Manager**  
Mining Corporation Ltd.  
Khondalike Mines

*[Signature]*

**Revenue Inspector**  
Golabai

*[Signature]*

41	Mouza-Narangarh Khata-102, Plot-1799, AC-0.900 Kissam-Gharabari	Kaiblya Balabantaray S/o: Bhagirathi Balabantaray Cast: Khandayat Village: Nijgaon	Raghu Balabantaray, Anei Balabantaray, Surath Balabantaray, Rahas Balabantaray	Vacant Land Gharabari
42	Mouza-Narangarh Khata-532/400, Plot-1804, AC-0.130 Kissam-Gharabari	Raghunath Samantaray S/o: Golkh Samantaray Cast: Khyandayat Village: Bhogapur Po - Hadpada Thana - Jankia Jilla - Khurda	Alive	Pucca Ghara - 2 Gharabari
43	Mouza-Narangarh Khata-136, Plot-1805, AC-0.100 Kissam-Gharabari	Gaurang Nishank S/o: Hina Nishank Cast: Khandayat or: Nijgaon	Bhobani Nishank	Vacant Land Gharabari
44	Mouza-Narangarh Khata-464, Plot-1812, AC-0.030 Kissam-Gharabari	Shankar Mahapatra S/o: Mukunda Mahapatra, Laxman Mahapatra S/o: Dumburu Mahapatra Cast: Mali Ba: Nijgaon	Laxman Mohapatra Sita Mohapatra	Ajbest - 1 Gharabari
45	Mouza-Narangarh Khata-510, Plot-1747/2156, AC-4.365 Kissam-Puratam Pattita	Suprabha Kumari Chhotaray H/o: Raghunath Chhotaray Cast: khandayat Village: Nijgaon	Ashram School	Distance from mining boundary line to schoo in mtr.85
46	Mouza-Narangarh Khata-441, Plot-1747, AC-13.000 Kissam- Puratam Pattita	Lingaraj Paikaray S/o: Chintamani Paikray Cast: Khandayat, Village-Balapur	Chintaman Bdiya Niketan High School	Distance from mining boundary line to schoo in mtr.120
47	Mouza-Bhogapur Khata-293/2, Plot-409, AC-0.175 Kissam- Puratam Pattita	Sri Sri Jagannath Mahaprabhu BJ Puri Administered by Sri Temple Management Committee Puri	UP School	Distance from mining boundary line to schoo in mtr.160
48	Mouza- Bhogapur Khata-293/2, Plot-409, AC-0.175 Kissam- Puratam Pattita	Sri Sri Jagannath Mahaprabhu BJ Puri Administered by Sri Temple Management Committee Puri	Anganawadi	Distance from mining boundary line to school in mtr.166

**Total Plot wise Existing House( Total Plot - 19 )**

Pucca Ghara - 43  
ASBESTOS - 23  
Dwelling House - 10

Total - 76

*Bhuku*

*[Signature]*

*[Signature]*  
Revenue Inspector  
Golabai

*[Signature]*  
Mines Manager  
Odisha Mining Corporation Ltd.  
Mundakundi Kunda Khondalke Mines

*[Signature]*  
COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

Schedule I Form No.39-A

**Khatian**

Mouza: Narangarh  
 Police Station: Khurda  
 Station No.: 203

Tehsil : Khurda  
 Tehsil No. : ..  
 District : Khurda

Name of Landlord and serial number of Khewat or Khatiyaan		Odisha Government Khewat No. 1				
1) Serial No. of Khatiyaan		532/2				
2) Tenant name, father's name, caste and place of residence		Shri Jagannath Mahaprabhu Bije Puri: Taraf Administrator Jagannath Temple Parichalana Committee Puri				
3) Autonomy		Stitiban				
4) Payable:	Water Tax	Rent	Cess	Nistar Cess and other Cess if any	Total	5) Details of incremental cost
		17.05	8.55	0.51	26.11	
6) Special accessories if any		Ekhrajat Mahal, Rajaswa Parishad letter No. 4269 dated 21.9.98 & O. E. A. Case No. 234/92 hu mu Plot No. 149, 168, 447, 816, 818, 546, 1671, 1850, 1851, 2118, 1874 sma Ac. 6.650, 1945, 1954, 1977, 1987, 2121, 2122, 1981, 2041, 570, 1666, 1668, 214, 228, 2042, 2040, 1752, 1758, 1764, 1844, 1949, 2166, 2115, 2147, 2134, 29, 48, 56, 129 samudaya Daa Khaa Khaa 645 Taru.				
<b>BLANK SPACE FOR STAMPING</b>						
Final Publication Date -						
Due Date -						

  
**COLLECTOR & DISTRICT MAGISTRATE  
 KHORDHA**

Serial No. of Khatian : 532/2		Mauza: Narangarh			District : Khurda	
Plot number and wheel name	Varieties and plotters	Detailed description of varieties and characteristics	Stop			Comments
			A.	d.	Hector	
7	8	9	10	11	12	
1850	Bagayat - II		1	4900		Mango/22, Panas/3
1851	Bagayat - II		0	6450	1.0000	Mango/17, Panas/19
1981	Bagayat - II		0	1000		
1747/2041	Puratan Patita		1	2950		
570	Puratan Patita		0	4000		
1666	Puratan Patita		1	0150		
1668	Puratan Patita		0	8600		
214	Puratan Patita		0	2700		
228	Puratan Patita		0	1000		
158/2042	Puratan Patita		0	2750		
1666/2040	Puratan Patita		0	5150		
1752	Puratan Patita		1	3650		
1758	Puratan Patita		2	1500		
1764	Puratan Patita		0	1250		
1844	Puratan Patita		5	5100		
1747/2166	Puratan Patita		2	3900		
1742/2115	Puratan Patita		0	2000		
1739/2147	Puratan Patita		0	3000		
1747/2134	Puratan Patita		1	9400		
29	Puratan Patita		0	1400		
48	Puratan Patita		0	1650		
56	Puratan Patita		0	1200		
129	Puratan Patita		0	2000		
1858/2118	Puratan Patita		0	1300		
1945	Puratan Patita		0	4050		
1954	Puratan Patita		0	2150		

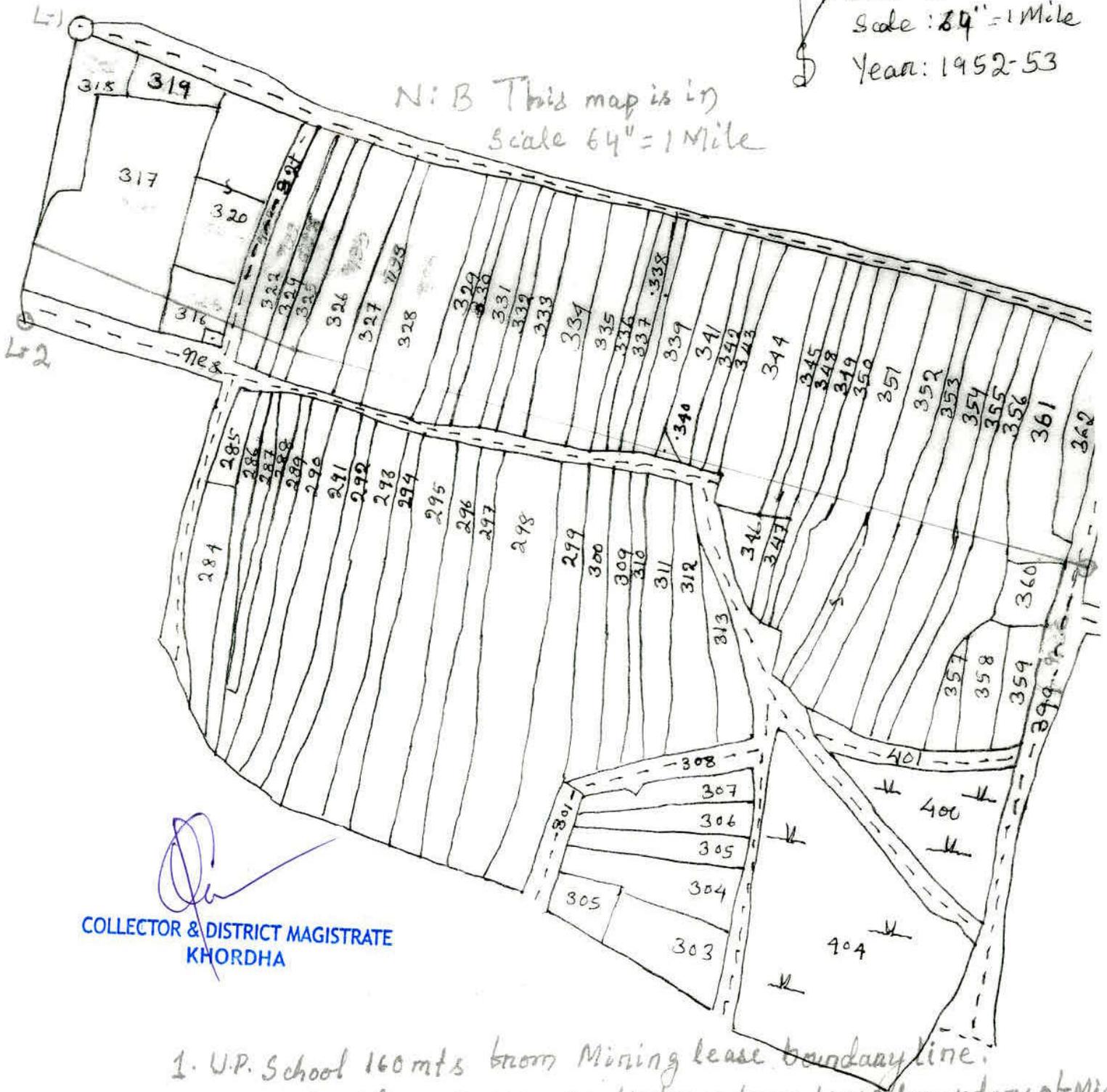
COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

1977	Puratan Patita		0	5550		
1987	Puratan Patita		0	3200		
2001/2121	Puratan Patita		1	0450		
2024/2122	Puratan Patita		0	9400		
1980	Puratan Patita		2	1300		Panas Fala dakhala Dayanidhi Ota, Father- Somnath Ota, Shankar, Ota Father- Gopinath Ota, Caste- Brahmira Sakini, Hadapada (jama nahin)
1874/2176	Puratan Patita		6	6500		
1949	Puratan Patita		1	1100		
149	Puratan Patita		0	3200		
168	Puratan Patita		0	5750		
447	Puratan Patita		1	4700		
816	Puratan Patita		0	0450		
818	Puratan Patita		0	0350		
819	Puratan Patita		0	1400		Paka Chaunrin/1
546	Puratan Patita		0	1000		
1671	Puratan Patita		0	3200		
1745	Mundia		7	0200		1982 masiha O. E. A. Case No.-234 Odisha, of Rajaswa Parshad Case No.- 174/81, hu mu kharaj dakhla khata No.645 ru.
1744	Mundia		2	2150		OEA Rule, 1952 year niyam 6 B.C 2 sutre ukta sampati Odisha Government bina anumatiire hastantar hoipariba nahin.
43 plots			47	3100	1.0000	

  
**COLLECTOR & DISTRICT MAGISTRATE  
 KHORDHA**

Mouza: Bhogapur site  
 Thana: Khurdha  
 Tahasil: Khurdha.  
 Dist: Khurdha.  
 Scale: 64" = 1 Mile  
 Year: 1952-53

N: B This map is in  
 Scale 64" = 1 Mile



*[Handwritten signature]*

COLLECTOR & DISTRICT MAGISTRATE  
 KHORDHA

1. U.P. School 160 mts from Mining lease boundary line.
2. AWC building is 166 mts distance from lease boundary of Min
3. Saraswatee Sishu Bidyamandir is 110 mts distance from Lease Boundary line of mining.
4. L-1 to L-2 distance is 100 mts.

*[Handwritten signature]*  
 Khurdha Tahasil

*[Handwritten signature]*

Study

*[Handwritten signature]*





FORM No. I  
(See Rule 3)

## GOVERNMENT OF ODISHA

Office of the Tahasildar Khurda

Miscellaneous Certificate Case No: **E-RES/2025/2218966**

### RESIDENT CERTIFICATE

This is to certify that Shri **NILAMANI MAHAPATRA** son of Smt **PRAMILA MOHAPATRA** and Shri **NARAYAN MAHAPATRA**, is a native/permanent resident of the district of **Khordha** in the state of **Odisha** and he/ his family is presently residing at Village/Town **BHOGAPUR (NARANGARH)** P.S. **JANKIA** Tahasil **Khurda** in the district of **Khordha** in the state of Odisha for **38** years(s) & **0** month(s).



Signature of the Revenue Officer  
19/09/2025

\*\*\*\* This is a computer-generated statement And Does Not Require a Signature. \*\*\*\*

#### NOTE

- (i) It is a digitally signed, electronically generated certificate and therefore needs no ink-signed signature.
- (ii) This Certificate is issued as per sections 4, 5, & 6 of the Information Technology Act 2000 and its subsequent amendments in 2008 and as per Revenue & Disaster Management Department Notification number IMU-13/10-4251/R&DM.
- (iii) For any Query or Verification, the Agency /Department / Office may visit <https://edistrict.odisha.gov.in>
- (iv) Tampering of this Certificate will attract penal action.

FORM No. 1

[See Rule 4 ( 1)]

# APPLICATION FORM FOR ISSUE OF RESIDENT CERTIFICATE

## Personal Details

Salutation : Shri

Name of the Applicant : NILAMANI MAHAPATRA

Applicant Photo(Image size  
should be greater than 20KB and  
less than 250KB) :



Gender : Male

Marital Status : Unmarried

Age : 38

Aadhaar No : 983040208377

Father's Name : NARAYAN MAHAPATRA

Mother's Name : PRAMILA MOHAPATRA

Mobile Number : 8249043984

E-Mail : nilanimahapatra1987@gmail.com

## Present Address

District : Khordha

Tehsil : Khurda

Village Not In List : [Click Here](#)

Village(Name) : BHOGAPUR (NARANGARH)

Police Station : JANKIA

Post Office : HADAPADA

Pin : 752018

Years : 38  
Months : 0

### Permanent Address

State : ODISHA  
Same as Present Address : Yes  
District : Khordha  
Tehsil : Khurda  
Village Not In List : [Click Here](#)  
Village(Name) : BHOGAPUR (NARANGARH)  
Police Station : JANKIA  
Post Office : HADAPADA  
Pin : 752018

### Family members/Guardian details (in case of minor and person who is unable to manage his/her own affairs):

If any person other than applicant filling the Application ? : No

### Purpose

Purpose : All Purpose

### Declaration

I do hereby declare that the information given by me in this application form is true to the best of my knowledge and I have not suppressed / misrepresented any fact. That, I am solely responsible for the accuracy of the declaration and information furnished and shall be liable for action under section 199, 200 and 420 of Indian Penal Code and other relevant laws/ rules in case of furnishing wrong declaration and information. Also, I am well aware of the fact that the certificate shall be summarily cancelled and all the benefits availed by me shall be summarily withdrawn in case of furnishing wrong declaration and information.

Place : KHORDHA  
I Agree : Yes

### Annexure List

- 1) Documents to be Attached [COPY OF ROR](#)
- 2) Other [Other \(AADHAR CARD \)](#)

### Additional Details

Applied to the Office

Office of the Tehsildar(Tehsil- Khurda )



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POWERED BY SERVICEPLUS

**REPORT ON THE AMBIENT AIR QUALITY AND NOISE LEVEL MONITORING MADE W.R.T  
HON'BLE NGT OA NO. 104/2024/EZ, KOLKATA (SRI NILAMANI MOHAPATRA -VRS-  
STATE OF ODISHA AND OTHERS)**

**Primafacie of the above cited case:**

A case has been filed in the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata i.e. OA No. 104/2024/EZ, Kolkata by Sri Nilamani Mahapatra -vrs- State of Odisha and Ors with respect to illegal operation of Khondalite Stone from Kundakundi Kunda Stone Quarry at Narangarh. As per the direction of Hon'ble Green Tribunal, Kolkata dt. 28.5.2024, a Committee was constituted comprising of the following members i.e. (i) District Magistrate, Khordha or his representative not below the rank of Additional District Magistrate; (ii) Senior Scientist, Odisha State Pollution Control Board; (iii) Senior Scientist, Central Pollution Control Board and (iv) Senior Scientist, SEIAA, Odisha.

The joint committee headed by the Additional District Magistrate, Khordha along with other nominated members meet on the quarry site i.e. Kundakundi Kunda Stone Quarry at Narangarh on dt. 20.06.2024 and visited different locations within the quarry lease hold areas. In the above cited case the State Pollution Control Board, Odisha is also cited as Respondent No 7.

After the visit of the committee member within the lease hold area it was decided that the Regional Office, State Pollution Control Board, Bhubaneswar will conduct an ambient air quality and ambient noise level monitoring to verify the air quality status (Particulate Matter) and noise level in and around the quarry lease hold area produced during its mining activity i.e. excavation and stone cutting-cum-sizing for which the petitioner has highlighted the issue before the Hon'ble National Green Tribunal.

**Location of mining activity:**

- a) Khondalite stone quarry and its cutting and sizing activities are located at Mouza Narangarh within Khordha district. The Khondalite stone quarry lease hold area has been properly demarcated with pillars.
- b) At the South-eastern side of mining activity area i.e. after lease hold demarcated area there lies a natural thin green belt followed by habitation of Bhogapur village where complainant residence is present along with other houses.

  
**COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**

Details about the Monitoring Locations:

A. Three (03) monitoring locations were selected to verify the ambient air quality status of mining excavation site along with its adjoining area. The location are as follows:

- (i) Dumping site of rejected stone cutting (i.e. between Anusuchita Jati Abasika Primary School and stone cutting area).
- (ii) Inside the quarry lease hold area (i.e. at south-east corner of the quarry area (near Mining Lease Pillar No 11)).(Core Zone)
- (iii) Near Bhogapur village Shiva Temple (i.e. nearby to the complainant resident) (Buffer Zone)

B. Likewise Ambient Noise Level monitoring was conducted at following four (04) locations. The location selected are:

- (i) Dumping site of rejected stones cutting (between Anusuchita Jati Abasika Primary School & stone cutting sizing area).
- (ii) Inside quarry lease hold area at south east corner of quarry.
- (iii) Near Siva Temple before entry point of Bhogapur Village
- (iv) Within the village area of Bhogapur (complainant's Residence area).

Observations:

- (i) Ambient Air Quality monitoring were conducted by the officials of the Regional Office, State pollution Control Board, Odisha, Bhubaneswar on dtd. 25.06.2024 and dt. 26.06.2024 at the above stated locations for 24Hrs continuously. (Report is annexed).
- (ii) Ambient noise level monitoring were conducted by the officials of Regional Office, State pollution Control Board, Odisha, Bhubaneswar on dtd. 25.06.2024 and dt. 26.06.2024 at the locations cited above (Report is annexed).
- (iii) The average data of PM<sub>10</sub> (Particulate Matter) in the atmosphere at the 03 locations were found to be below 100 µg/M<sup>3</sup> which is within prescribed standard of Board
- (iv) As per the Noise Pollution(Regulation & Control) Rules 2000,the ambient air quality standards with respect to noise, it has been stipulated that in the Industrial/Mine area the noise limit is 75dB(Day Time)i.e from 6:00AM to 10:00PM.In the residential area it has been mentioned that the Noise limits should be within 55dB(A) in day time. From the analysis report it is revealed that the ambient noise limit within the Mine lease area

2

  
**COLLECTOR & DISTRICT MAGISTRATE**  
**KHORDHA**

- (SI No 1&2) and residential area(SI No 3&4) are within prescribed standards as mentioned above.
- (v) On the day of monitoring, no high intensity of noise generating drilling machine was used for drilling of stone in the quarry area
- (vi) On the day of inspection, cutting of Khondalite stone was observed to be carried out with the wire-saw cutting machine for which there was no high intensity of the sound
- (vii) Near the main entrance gate the stone cutting-cum-sizing unit has been established and during cutting and sizing, water is sprayed for dust suppression and dispersion of fugitive dust to nearby areas/locations. During the time of inspection, it was not in operation.
- (viii) The noise intensity was not high at the Bhogpur village areas and within school area during the day of monitoring and from the report it is revealed that it was within prescribed standard of the Board.
- (ix) No dust depositions were observed on the leaf surface area of trees existing nearby to the quarry lease hold area.

Conclusion:

So basing upon the monitoring result i.e. Ambient Air Quality and Ambient Noise Level at above cited locations, no such high concentration of particulate matter (PM<sub>10</sub>) and high intensity of noise were observed on the day of visit to the area concerned that has been cited by the petitioner before the Hon'ble National Green Tribunal.

  
Ms. Rashmi Rekha Padhan  
Dy. Env. Scientist

  
Er. S.N. Mohanty  
Dy. Env. Engineer

  
Dr. R.K. Mishra  
Sr. Env. Scientist

  
COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

(2)



By Post/E-Mail

Tel. 0674-2564033  
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FARX 2561909/2562847  
E-mail paribesh1@ospcbboard.org  
Website www.ospcbboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
Paribesh Bhawan, A/11B, Nilakantha Nagar, Unit - VIII  
Bhubaneswar - 751 012, INDIA

No. 7662 /

Ind.I- Con (misc)- 11

Dated 25.08.2020

To

- The Additional Chief Secretary, Forest and Environment Department.
- The Principal Secretary, Steel & Mines Department.
- The Principal Secretary, Revenue & Disaster Management Department.
- The Chairman, SEIAA, Odisha,
- The Director, Directorate of Mines

Sub: Distance Criteria for permitting Stone Quarrying...Reg.

Ref: CPCB's Letter No. CPCB/IPC-II/NGT-OA(304/2019)/2020/2122 dated 06.07.2020

Sir,

With reference to the above, this is to intimate that Hon'ble National Green Tribunal (NGT), in the matter of OA NO. 304/2019, has reviewed the distance criteria permitted by Kerala SPCB for Stone Quarrying. The Tribunal while pronouncing its Order on 28.02.2020, expressed that the permitted distance of 50m for stone quarry, particularly when blasts are involved is highly inadequate and can have deleterious effect on noise and air pollution. Therefore, Hon'ble NGT directed the Central Pollution Control Board (CPCB) to examine and lay down more stringent conditions and appropriately longer distance, within one month, and convey the same to State Boards.

Subsequently, in compliance with the Orders, the CPCB examined the matter and has prepared a report on "Distance criteria for Permitting Stone Quarrying". As per the CPCB report, the distance criteria for Stone Quarrying is as follows;

Mining Type		Minimum distance	Locations
A	When Blasting is not involved	100m	Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National/State Highway.
B	When Blasting is involved	200 m	District roads, Public roads, Railway line/area. Ropeway or Ropeway trestle or station, Bridges, Dams, Reservoirs. River, Canals, Lakes or Tanks, or any other locations to be considered by States.

Contd ...

*Sahar*

Public Information Office,  
SPC Board, BBSR

1121

However, the regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.

Furthermore, it is also recommended in the report that, if any States is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above) the same shall be applicable.

The distance criteria for minor mineral mining as specified in Odisha Minor Mineral Concession Rules, 2004 is:

100m	Minimum distance from any railway line, National Highway, State Highway or any reservoir
50m	Minimum distance from any tank, canal, road (other than a National or State Highway or other public works of buildings or inhabited sites), public roads, public buildings, temples, reservoirs, dams, burial ground, railway track monuments, heritage sites, etc.

Since the distance criteria recommended by CPCB is more stringent than the distance criteria specified in Odisha Minor Mineral Concession Rules, 2004, the distance criteria suggested by the CPCB as per the Orders of Hon'ble NGT be applicable to the State of Odisha. The report of CPCB is attached for kind reference.

Hence, it is requested to take necessary action for adoption of the new distance criteria recommended by CPCB for Stone Quarrying.

Encl: As above

Yours faithfully,

*[Signature]*  
Member Secretary

Memo No. 7663 /Dt. 25.08.2020

Copy forwarded to Nazimuddin, Additional Director & Head-IPC-II Division, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032 for information and necessary action.

*[Signature]*  
Member Secretary

Memo No. 7664 /Dt. 25.08.2020

Copy along with enclosure forwarded to all the Branch Officers / All Regional Offices SLO (L-II), State Pollution Control Board, Odisha for information and necessary action.

Encl: As above

*[Signature]*  
Member Secretary

*[Signature]*  
Public Information Officer  
SPC Board, BBSR

Item No.02

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

**Original Application No.104/2024/EZ**

Nilamani Mahapatra

Applicant(s)

Versus

State of Odisha & Ors.

Respondent(s)

**Date of Hearing: 28.05.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Advocate a/w  
Mr. Ashutosh Padhy, Advocate

**ORDER**

1. Heard Mr. Sankar Prasad Pani assisted by Mr. Ashutosh Padhy, learned Counsel appearing on behalf of the Applicant.
2. The allegation in the Original Application is that Narangarh Khondalite Stone Quarry is operating over lease hold area of 11.45 Acres in Plot No.1745, 1850, 1851 and 1741/2166, Khata No.532/2, Kissam-Bagayat (Orchard) in Narangarh Mouza in Khordha Tahasil, District-Khordha.
3. It is alleged that the quarry operation is adjoining to the Ward Nos.3 and 7 of Bhogapur Village of Narangarh Gram Panchayat and close to the residential area.
4. It is stated that more than three Schools/Anganwadi are existing within 200 meters radius of the quarry. The quarry is said to fall within human habitation and involves operation of huge machinery for drilling and cutting which create significant amount of noise as well as air pollution.
5. It is further stated that Bhogapur is a densely populated village and the layers of dust generated from mining and its allied activities are dispersed over nearby houses and leaves of

vegetation. Because of the noise pollution both during day and night, the villagers are not able to have peaceful sleep. Study of children and also ailing senior citizens are adversely affected. Thus, there is a substantial issue of environment and infringement upon the environmental right of the local people.

6. In our opinion, matter requires consideration.
7. Issue notice to the Respondent Nos.1, 4, 7, 9, 10, 12, 13 and 17, returnable within four weeks.
8. Mr. Anand Prakash Das, learned Additional Standing Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent Nos.1, 4 and 10, State Respondents, Government of Odisha.
9. Mr. Dipanjan Ghosh, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent No.7, Odisha State Pollution Control Board.
10. Mr. Apurba Ghosh, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent No.9, State Environment Impact Assessment Authority, Odisha.
11. Mr. Ashok Prasad, learned Counsel who is present in court, accepts notice on behalf of the Respondent No.12, Director General of Mines Safety, Govt. of India.
12. Mr. Surendra Kumar, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent No.13, Central Pollution Control Board.
13. The said respondents shall file their counter-affidavits within four weeks.
14. Issue notice to the Respondent No.17, returnable within four weeks.
15. Considering the allegations made, we deem it appropriate to constitute a Committee comprising of the following Members:-

- (i) District Magistrate, Khordha or his representative not below the rank of Additional District Magistrate;
- (ii) Senior Scientist, Odisha State Pollution Control Board;
- (iii) Senior Scientist, Central Pollution Control Board; and
- (iv) Senior Scientist, SEIAA, Odisha.

16. The Committee shall visit the site in question and submit its report on affidavit within four weeks with regard to the allegations made in the Original Application.

17. The District Magistrate, Khordha, shall be the Nodal Office for all logistic purposes and for filing the Report of the Committee on affidavit.

18. The Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Mr. Anand Prakash Das, Mr. Dipanjan Ghosh, Mr. Apurba Ghosh, Mr. Ashok Prasad and Mr. Surendra Kumar, learned Counsel for the Respondents, within 48 hours.

List it on **08.08.2024**.

**Sheo Kumar Singh, JM**

**Dr. Arun Kumar Verma, EM**

May 28, 2024  
O.A. No.104/2024/EZ  
MN

Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.104/2024/EZ

Nilamani Mahapatra

Applicant(s)

Versus

State of Odisha &amp; Ors.

Respondent(s)

Date of hearing: 08.08.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Advocate (in Virtual Mode) a/w  
Mr. Ashutosh Padhy, Advocate (in Virtual Mode)

For Respondent(s): Mr. S. K. Nayak, AGA, for R-1, 4 &10, (in Virtual Mode)  
Mr. Dipanjan Ghosh, Advocate for R-7,  
Mr. Ashok Prasad, Advocate for R-12,  
Mr. Sibojyoti Chakraborty, Advocate for R-13,  
Mr. Pravat Kumar Muduli, Advocate for R.17

**ORDER**

1. Mr. Sankar Prasad Pani assisted by Mr. Ashutosh Padhy, learned Counsel are present (in Virtual Mode) for the Applicant.
2. Affidavit dated 10.07.2024 has been filed on behalf of the Respondent No.13, Central Pollution Control Board; the same is taken on record.
3. Mr. Sibojyoti Chakraborty, learned Counsel files Vakalatnama on behalf of the Respondent No.13, Central Pollution Control Board; the same is taken on record.
4. Mr. Dipanjan Ghosh, learned Counsel files Vakalatnama on behalf of the Respondent Nos.7, Odisha State Pollution Control board; the same is taken on record. Learned Counsel prays for and is granted three weeks time for filing counter-affidavit.

5. Mr. Pravat Kumar Muduli, learned Counsel files Vakalatnama on behalf of the Respondent No.17, Odisha Mining Corporation Limited; the same is taken on record. Learned Counsel prays for and is granted three weeks time for filing counter-affidavit.
6. Mr. S. K. Nayak, learned Additional Government Advocate appearing (in Virtual Mode) for Respondent Nos.1,4&10, State Respondents, Government of Odisha, prays for and is granted a week's time for filing counter-affidavit.
7. A request for adjournment has been made by Mr. Apurba Ghosh, learned Counsel for Respondent No.9, SEIAA, Odisha, vide his letter dated 08.08.2024 on grounds of his ill-health.
8. Matter is accordingly adjourned.
9. The remaining Respondents to whom notices have been issued shall file their counter-affidavits within three weeks.
10. **List on 03.10.2024.**

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**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

August 08, 2024,  
Original Application No.104/2024/EZ  
AK

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.104/2024/EZ

Nilamani Mahapatra

Applicant(s)

Versus

State of Odisha & Ors.

Respondent(s)

Date of hearing: 03.10.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Adv. a/w  
Mr. Ashutosh Padhy, Adv. (in Virtual Mode)

For Respondent(s): Ms. Gayatri Patra, Adv. for R-1 to 6, 10 & 11 (in Virtual Mode),  
Mr. Dipanjan Ghosh, Adv. for R-7,  
Mr. Apurba Ghosh, Adv. for R-9 (in Virtual Mode),  
Mr. Ashok Prasad, Adv. for R-12 (in Virtual Mode),  
Mr. Sibojyoti Chakraborty, Adv. for R-13 (in Virtual Mode),  
Mr. Pravat Kumar Muduli, Adv. for R-17

**ORDER**

1. Mr. Sankar Prasad Pani, assisted by Mr. Ashutosh Padhy, learned Counsel is present (in Virtual Mode) for the Applicant.
2. Affidavit dated 08.08.2024 has been filed on behalf of the Respondent No.9, SEIAA, Odisha; the same is taken on record.
3. Affidavit dated 10.09.2024 has been filed on behalf of the Respondent No.12, Director General of Mine Safety, South Eastern Zone, Bhubaneswar Region-1; the same is taken on record.
4. Objection dated 01.10.2024 has been filed on behalf of the Respondent No.17, Odisha Mining Corporation Limited, Narangarh Khondalite Mines; the same is taken on record.
5. Affidavit dated 30.09.2024 has been filed on behalf of the Respondent No.17, Odisha Mining Corporation Limited, Narangarh Khondalite Mines; the same is taken on record.

- 6. Mr. Sankar Prasad Pani assisted by Mr. Ashutosh Padhy, learned Counsel prays for and is granted four week times for filing rejoinder to the various affidavits on record.
- 7. Ms. Gayatri Patra, learned Counsel holding brief of Mr. Sanjay Rath, learned Additional Standing Counsel states that counter affidavit of the State Respondents is ready and will be filed in the course of the day.
- 8. Let the affidavit be filed within 24 hours.
- 9. No one is present on behalf of the Respondent Nos.14 & 15.
- 10. **List on 18.11.2024.**
- 11. **I.A. No.82/2024** has been filed by the Applicant praying that the mining operation carried out by Respondent No.17, Odisha Mining Corporation Limited be stopped till final disposal of the Original Application.
- 12. The I.A. shall be decided along with the Original Application at the time of final disposal.

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**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

October 03, 2024,  
 Original Application No.104/2024/EZ  
 SKB

Item No.05

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 104-2024-EZ  
(I.A. No.82/2024/EZ)

Nilamani Mahapatra	Versus	Applicant(s)
State of Odisha & Ors.		Respondent(s)

Date of hearing: 18.11.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Adv. a/w  
Mr. Ashutosh Padhy, Adv. (in Virtual Mode)

For Respondent(s) : Ms. Gayatri Patra, ASC for R-1 to 6,10 & 11 (in Virtual Mode),  
Mr. Dipanjan Ghosh, Adv. for R-7,  
Mr. Apurba Ghosh, Adv. for R-9 (in Virtual Mode),  
Mr. Ashok Prasad, Adv. for R-12 (in Virtual Mode),  
Mr. Sibojyoti Chakravarti, Adv. for R-13,  
Mr. Surya Prasad Misra, Sr. Adv. a/w  
Mr. Pravat Kumar Muduli, Adv. for R-17

**ORDER**

1. Mr. Sankar Prasad Pani, assisted by Mr. Ashutosh Padhy, learned Counsel is present (in Virtual Mode) on behalf of the Applicant.
2. Rejoinder affidavit dated 16.11.2024 has been filed by the Applicant; the same is taken on record.
3. Ms. Gayatri Patra, learned Counsel appearing (in Virtual Mode) for the Respondent No.4, Collector & District Magistrate, Khordha seeks to file affidavit of the District Magistrate, Khordha dated 30.09.2024.
4. Let her e-file the same in the course of the day.
5. **List for hearing on 23.12.2024.**

.....  
**B. Amit Sthalekar, JM**

.....  
**A. Senthil Vel, EM**

November 18 2024,  
Original Application No. 104-2024-EZ  
(I.A. No.82/2024/EZ)  
SKB

Item No.09

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**Original Application No.104/2024/EZ  
(I.A. No.82/2024/EZ)**

Nilamani Mahapatra

Applicant(s)

Versus

State of Odisha & Ors.

Respondent(s)

**Date of hearing:** 23.12.2024

**Matter stands adjourned to:** 19.02.2025

Item No.12

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.104/2024/EZ  
(I.A. No.82/2024/EZ)

Nilamani Mahapatra	Versus	Applicant(s)
State of Odisha & Ors.		Respondent(s)

Date of hearing: 19.02.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Adv, a/w  
Mr. Ashutosh Padhy, Adv. (in Virtual Mode)

For Respondent(s): Ms. Gayatri Patra, ASC for R-1 to 6, 10 & 11 (in Virtual Mode),  
Mr. Dipanjan Ghosh, Adv. for R-7 (in Virtual Mode),  
Mr. Apurba Ghosh, Adv. for R-9 (in Virtual Mode),  
Mr. Ashok Prasad, Adv. for R-12,  
Mr. Sibojyoti Chakrabarti, Adv. for R-13 (in Virtual Mode),  
Mr. Surya Prasad Mishra, Sr. Adv. a/w  
Mr. Pravat Kumar Maduli, Adv. for R-17

**ORDER**

1. Mr. Sankar Prasad Pani, assisted by Mr. Ashutosh Padhy, learned Counsel is present (in Virtual Mode) on behalf of the Applicant.
2. Affidavit dated 23.12.2024 has been filed by the Respondent No.10, Deputy Director of Mines, Cuttack Circle; the same is taken on record.
3. Another affidavit dated 18.02.2025 has been filed by the Respondent No.10, Deputy Director of Mines, Cuttack Circle; the same is taken on record.
4. Affidavit dated 17.02.2025 has been filed by the Respondent No.17; Odisha Mining Corporation Ltd.; the same is taken on record.
5. Rejoinder affidavit dated 18.02.2025 has been filed by the Applicant; the same is taken on record.

6. Ms. Gayatri Patra, learned Additional Standing Counsel appearing (in Virtual Mode) states that she has filed the affidavit on behalf of the Collector and District Magistrate, Khordha. Office of the Tribunal informs that the same is in defect. Let the defect be removed and the affidavit be e-filed again within one week after service upon the Counsel for the Applicant as well as the Respondents.
7. List on 14.05.2025.

.....  
B. Amit Sthalekar, JM

.....  
Dr. Arun Kumar Verma, EM

February 19, 2025,  
Original Application No.104/2024/EZ  
(I.A. No.82/2024/EZ)  
SKB

Item No.09

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.104/2024/EZ  
(I.A. No.82/2024/EZ)

Nilamani Mahapatra  
State of Odisha & Ors.

Versus

Applicant(s)  
Respondent(s)

Date of hearing: 14.05.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Advocate a/w  
Mr. Ashutosh Padhy, Advocate (in Virtual Mode)

For Respondent(s): Ms. Gayatri Patra, ASC for R-1 to 6, 10 & 11 (in Virtual Mode),  
Mr. Dipanjan Ghosh, Advocate for R-7,  
Mr. Apurba Ghosh, Advocate for R-9 (in Virtual Mode),  
Mr. Ashok Prasad, Advocate for R-12 (in Virtual Mode),  
Mr. Sibojyoti Chakraborty, Adv. for R-13 (in Virtual Mode),  
Mr. Surya Prasad Misra, Sr. Advocate a/w  
Mr. Pravat Kumar Muduli, Advocate for R-17 (in Virtual Mode)

**ORDER**

1. Mr. Sankar Prasad Pani, assisted by Mr. Ashutosh Padhy, learned Counsel is present (in Virtual Mode) on behalf of the Applicant.
2. Affidavit dated 12.05.2025 has been filed on behalf of the Respondent No.17; the same is taken on record.
3. Another affidavit dated 12.05.2025 has been filed on behalf of the Respondent No.17; the same is taken on record.
4. Mr. Surya Prasad Misra, learned Senior Counsel assisted by Mr. Pravat Kumar Muduli, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent No.17 states that he has recently undergone surgery and, therefore, seeks adjournment to ensure his recovery.
5. We accordingly adjourn the matter today.

6. **List for hearing on 25.08.2025.**

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**B. Amit Sthalekar, JM**

May 14, 2025,  
Original Application No.104/2024/EZ  
(I.A. No.82/2024/EZ)  
MN

.....  
**Dr. Arun Kumar Verma, EM**

Item No.12

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.104/2024/EZ  
(I.A. No.82/2024/EZ)

Nilamani Mahapatra	Versus	Applicant(s)
State of Odisha & Ors.		Respondent(s)

Date of hearing: 25.08.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani and Mr. Ashutosh Padhy,  
Advocates. (through VC).

For Respondent(s) : Ms. Gayatri Patra, ASC for Respondents no. 1 to 6, 10 & 11  
(through VC).  
Mr. Dipanjan Ghosh, Advocate for Respondent no. 7 (through  
VC).  
Mr. Apurba Ghosh, Advocate for Respondent no. 9 (through  
VC).  
Mr. Ashok Prasad, Advocate for Respondent no. 12 (through  
VC).  
Mr. Sibojyoti Chakrabarti, Advocate for Respondent no. 13  
(through VC).  
Mr. Surya Prasad Mishra, Sr. Advocate with Mr. Pravat Kumar  
Muduli and Mr. Chandan Kumar Rout, Advocate for  
Respondent no. 17 (through VC).

**ORDER**

1. Supplementary affidavit dated 23.08.2025 has been filed on behalf of the Applicant.
2. Learned Counsel for Respondent No.7 seeks time to file response to the supplementary affidavit filed by the Applicant.
3. Response to the supplementary affidavit filed by the applicant may be filed by the Respondent No.7 within four weeks.
4. Affidavit filed by Respondent No.4 is stated to be lying in defect and Respondent No 4 is directed to cure the defect within two weeks.
5. List on 12.11.2025 for final hearing.

.....  
**Arun Kumar Tyagi, JM**

.....  
**Dr. Afroz Ahmad, EM**

August 25, 2025,  
MN



**OFFICE OF THE TAHASILDAR, KHORDHA**  
Khordha-752055, Odisha

Letter No. 3991 / Dated. 9/7/24

To

The Additional District Magistrate (Revenue)  
Khordha

Sub: - Field enquiry report in connection with the matter filed before  
Hon'ble NGT.

Sir,

With reference to the subject cited above, I am to submit herewith the list of plots coming within the radius of 50 meters from lease boundary of Narangarh Khandalite mines. During field survey, it is found that as many as 50 Plots are coming within the radius of 50 meters, out of which 45 plots are private recorded under SJTA and rests are under Government Khata. Among 45 Plots are private plots, 44 Plots are Gharabari kisam plots and 1 is agriculture plot. Within the 44 private plots 19 plots have 76 existing structure with dwelling houses of different categories like Asbestos, pucca and thatched house and rest 25 plots have no structure. All these private plots stated above are recorded under the Khewat's ship of Shree Jagannath Mahapravu Bije Khewat No-1,1. From the field enquiry report, it is observed that the distance from the nearest pillar to the schools mentioned below as follows:

Sl No	Name of the School	Distance from nearest pillar boundary
1	U:P School, Bhogapur	160 mtrs.
2.	Anganawadi, Bhogapur	166 mtrs
3.	Ashram School, Naranagarh	85 mtrs
4.	Chintamani Bidyaniketan High School, Naranagarh	120 mtrs
5.	Saraswati Sishu Bidyamandir, Bhogapur	110 mtrs

Encl:- R.I report  
Trace Map & ROR

True copy attested

**COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**

Yours faithfully

*To*  
*9/7/24*  
Tahasildar, Khordha  
**TAHASILDAR  
KHORDHA**

## OFFICE OF THE TAHASILDAR, KHORDHA

Letter No. 3495-Tami / Est. dt. 24/7/20

To

The SEIAA, Bhubaneswar.

Sub:

Submission of application in Form.1 for grant of EC pertaining to Narangarh Decorative Stone (Khondalite) Mines under Khordha Tahasil.

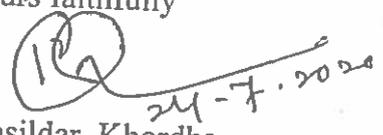
Ref:

Your Letter no.8782/OMC dt. 22.07.2020.

Sir

With reference to the letter No. 8782/OMC dated 22.07.2020 of OMC, Odisha, I am to submit herewith the application in Form. 1 in triplicate for grant of EC pertaining to Narangarh Decorative Stone (Khondalite) Mines under Khordha Tahasil.

Yours faithfully

  
Tahasildar, Khordha

## MODIFIED CHECK LIST FOR MINOR MINERAL EXTRACTION PROJECT

1.	Date of Online Application & File No.	:																						
2.	Scrutiny fees, challan details	:	Rs.1,00,000/-																					
3.	Name & address of the Applicant	:	The Odisha Mining Corporation Limited, (A Govt. of Odisha undertaking) OMC House, Post Box No.-34, Bhubaneswar PIN code -751001 , Odisha Cable: ORMINCORP, Bhubaneswar Tel: 0674-2393431 , 2395689, 2393389 (EPABX), 2392747 (Dir) Fax: 0674-2391 629, 2396889, 2394772																					
4.	Category of Project(B1/B2)	:	B2																					
5.	Type of proposal (New/ Expansion/ Extension/Amendment)	:	New																					
6.	Name of the Minor Mineral, & Name of the project: 6(a) whether the present proposal is shown as an identified source of the particular minor mineral in the DSR of the district. If yes, the page no. / para no / map location in DSR report.	:	Narangarh Decorative Stone (Khondalite) Page No-9, Sl.No.3 Plate No-4 & 5																					
7.	Whether new / existing Mine	:	New Mine																					
8.	Lease period & letter no, etc. of lease grant from the competent authority.	:	Lease Period -30 year Letter No.2826 dtd.16.03.2020 of Steel & Mines, Govt. of Odisha																					
9.	Area of the lease (ha)	:	4.672 ha																					
	a) Whether the whole area or any part thereof is Forest Land i) If yes, status of diversion of forest land for the present purpose.	:	No																					
	b) Non-forest land (area in ha.)	:	4.672 Ha																					
	c) Ownership of land (Govt. or Private)	:	Govt.																					
10.	Location of mine (Detailed land schedule, etc.)	:																						
	i) District	:	Khordha																					
	ii) Tahasil	:	Khordha																					
	iii) Name of the River, in case of Sand Bed	:	NA																					
	iv) Village /Mouza	:	Narangarh																					
	v) Land Schedule of lease area	:	<table border="1"> <thead> <tr> <th>KhataNo.</th> <th>Plot No.</th> <th>Kisam (Classification)</th> <th>Area in ha.</th> </tr> </thead> <tbody> <tr> <td rowspan="4">532/2</td> <td>2166</td> <td>Puratana Patita</td> <td>0.967</td> </tr> <tr> <td>1851</td> <td>Bagayat-II</td> <td>0.261</td> </tr> <tr> <td>1850</td> <td>Bagayat-II</td> <td>0.603</td> </tr> <tr> <td>1745</td> <td>Mundia</td> <td>2.841</td> </tr> <tr> <td></td> <td></td> <td>Total</td> <td>4.672</td> </tr> </tbody> </table>	KhataNo.	Plot No.	Kisam (Classification)	Area in ha.	532/2	2166	Puratana Patita	0.967	1851	Bagayat-II	0.261	1850	Bagayat-II	0.603	1745	Mundia	2.841			Total	4.672
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	1745	Mundia	2.841																					
		Total	4.672																					



**TAHASILDAR  
KHORDHA**

Tahasildar

	v) Co-ordinates of the site (Latitude and Longitude)	:	20°02' 33.30" to 20°02' 44.90" N 85°34' 54.80 "E to 85°35' 05.10" E	
11.	Environmental Sensitivity (should be mentioned clearly in Kilometers)			
Sl. No.	Area		Distance in Kilometer from the boundary of the lease area	
i	Distance from the following infrastructural facilities			
	Nearest Railway line (with name)	:	5km- East coast Rly. 4.5 km — Tapanga Station on Khordha Berahampur Railway line	
	Nearest National Highway (with name)	:	10 Km- NH-16 ✕	
	Nearest State Highway (with name)	:	20 km- Rameswar-Puri SH	
	Nearest Major District Road (with name)	:	1 km from Hadapada-Khordha road	
	Nearest Any Other Road (with name)	:	0.5KM - Tapang village road	
	Nearest Railway bridge / road bridge	:	Road bridge 3.0 km	
	Nearest Electric transmission line, pole or tower	:	0.5km from Narangad Transmission line	
	Nearest Canal or check dam or reservoirs or lake or pond	:	18 km - Chilika lake	
	Nearest in-take point with its name (for drinking water / industrial use)	:	Rajua River-4.5 km	
	Nearest intake for irrigation	:		
	Nearest River Embankment	:	Rajua River-4.5 km	
ii.	Nearest Sanctuary / National Park /Eco-Sensitive Zone / Elephant Corridor/ Conservation Reserve, (along with its name)	:	Nandan Kanan Zoological Park 50.0 km	
iii.	Nearest reserve forest (with name and its distance from the proposed project site)	:	Rameswar RF 6.5 Km	
iv.	Nearest Archaeological site (along with the name of the Archaeological Site)	:	Jagannath Temple 55.0 km	
v.	Nearest State Boundary (Location of the nearest point on the boundary, and its aerial distance)	:	Andhra Pradesh- 200 Km	
vi.	Nearest Defense installation	:	Charbatia 100 km	
vii.	Nearest Densely populated or built-up area, distance of the site from nearest human habitation (Name of the nearest habitation)	:	Tapang 9 Km	
viii.	High tide line	:	Puri 55 km	
ix.	Nearest area occupied by sensitive facilities. (hospitals, educational institutions, places of worship, community facilities)	:	Khordha 25 km	
12.	Details of other mine(s) located within 500 meter from the periphery of the lease area			
Sl. No.	Name and address of the mine	Name of mineral	Lease area	EC status
(i)				
(ii)	There is no other mine located within	Not Applicable	Not Applicable	Not Applicable
(iii)	500mts.			
(iv)				

  
**TAHASILDAR**  
**KHORDHA**  
 Tahasildar

13.	Certificate of the Tahasildar that there is no other minor mineral lease or proposed lease area located within 500 m from the periphery of this particular mine lease area, as per DSR report.  Whether Certificate from Tahasildar attached (Yes/No)	:	Yes
14.	Whether the mining plan is approved? If so, Name of the competent approving authority	:	Yes O/o Directorate of Geology, Odisha Bhubaneswar
15.	Mining method (Manual/Semi mechanized/Mechanized)	:	Semi mechanized with excavator and loader. There will be jack hammer drilling for wire-saw cutting but without blasting and hence there will be no requirement of detonator.
16.	For Stone Quarry / Murrum Quarry / Earth excavation / Laterite / Decorative Stone, the concerned DFO / Tahasildar to verify the DLC report of the District, and inform, if the proposed lease area plots are listed therein as forest land. Whether a report from DFO / Tahasildaris attached in regard to status (forest or non-forest) of the lease area land in question.	:	Report of DFO, Khordha Division

Counter signed and recommended for Environmental Clearance

Certified that the information furnished above are true to the best of my knowledge

Signature with seal of Tahasildar

**TAHASILDAR  
KHORDHA**

Signature of Applicant  
**T. Basa**

Addr. General Manager (Geo)  
Power of Attorney Holder  
Odisha Mining Corporation Ltd.  
Bhubaneswar

Encl: Documents

- Form-I duly filled.
- Pre-feasibility Report (PFR).
- Environment Management Plan (EMP).
- District Survey Report for minor mineral as per the amended Notification S.O. No. 3977(E) dated 14.08.2018 issued by MoEF& CC, Govt. of India.
- Certificate from the concerned DFO about involvement of DLC land in the lease area, whether it is forest or non-forest land.
- Certificate from Tahasildar that there is no other minor mineral lease or proposed lease area located within 500 m from the periphery of the proposed mine lease area as per DSR report in the area.
- Location map/Trace map from Tahasildar of all leases(existing & operating) around 1 km area of the project site.
- Full scape toposheet (1:50,000 scale) showing all features and depicting lease site.
- Full scape village sheet showing location of the project and other mines within 500 meter.
- Full scape Toposheet showing areas within 10 Km radius from the lease area including Sanctuary/National Park, if Any.
- Lease permission /sanction order of Competent Authority (Tahasildar).
- Scrutiny fee payment details.
- Approved mining plan along with approval letter.
- Category of land and conversion document, if required

**TAHASILDAR  
KHORDHA**

Tahasildar

5/10/2025  
PIO, SEMA  
ODISHA



# MINING PLAN WITH PROGRESSIVE MINE CLOSURE PLAN

PREPARED UNDER RULE 15 OF GRANITE CONSERVATION & DEVELOPMENT RULES 1999 & UNDER RULE 21 OF ODISHA MINOR MINERAL CONCESSION RULE, 2016.

**NARANGARH DECORATIVE STONE (KHONDALITE)**

Over 4.672 hectares or 11.545 Acres, in village Narangarh under Khordha Tahasil of Khordha district, Odisha

(MINING PLAN PREPARED FOR THE LEASE PERIOD

&

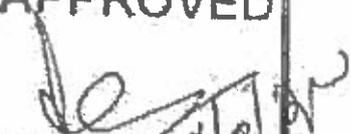
DETAIL PROPOSAL FOR FIRST 5 YEARS).

**APPLICANT - M/S ODISHA MINING CORPORATION LIMITED**

Chandrabhanu Das  
RQP/OD/001/2015

**GEO CONSULTANTS PVT. LTD.  
BHUBANESWAR**

**APPROVED**

  
Joint Director of Mines  
Directorate of Mines, Odisha  
Bhubaneswar


**OMC**
**ODISHA**  
 NEW OPPORTUNITIES

### CONSENT LETTER FROM APPLICANT

The mining plan incorporating progressive Mine closure plan in respect for Narangarh Decorative Stone (Khondalite) of M/s OMC Limited over an area of 4.672 hectares or 11.545 Acres, in village Narangarh under Khordha Tahasil of Khordha district, Odisha, Under Rule 21 of Odisha Minor Mineral Concession Rules, 2016 has been prepared by Chandrabhanu Das, Consulting Geologist, having Regn. No. RQP/OD/001/2015.

The Director of Mines, Govt. of Odisha, Bhubaneswar is requested to make any further correspondence regarding any correction of the Mining Plan with the said recognised person in his following address;

**Chandrabhanu Das, RQP**  
**M/s Geo Consultants Pvt. Ltd.,**  
**853, Gobind Prasad (Medical Lane),**  
**Mahavir Nagar (in front of Radhika Complex),**  
**Laxmisagar, Bhubaneswar- 751006.**  
**Phone - 0674-2575702, 9437019019 (m)**

We hereby undertake that all modifications / updating as made in the said mining plan by the said recognised person be deemed to have been made with our knowledge and consent and shall be acceptable to us and binding on us in all respects.

**Place : Bhubaneswar**

**Date : 26.5.20**

**Signature of the Applicant**

*T. Basa*

**(T. Basa)**

**G. M. (Geology)**

**(Power of attorney Holder)**

**M/s Odisha Mining Corporation Ltd.**

**OMC House , Bhubaneswar**

**The Odisha Mining Corporation Ltd.**

**(A Gold Category State PSU)**

**Registered Office : OMC House, Bhubaneswar - 751001, India**

**Tel : 0674-2377400/2377401, Fax : 0674-2396889, 2391629, www.omcltd.in**

**CIN : U13100OR1956SGC000313**



## CONTENTS

CHAPTER NO.	DESCRIPTION	PAGE
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3.0	GEOLOGY & EXPLORATION	7
4.0	MINING	16
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8.0	USE OF MINERAL	33
9.0	OTHERS	35
10.0	MINERAL PROCESSING	36
11.0	ENVIRONMENTAL MANAGEMENT PLAN	37
12.0	PROGRESSIVE MINE CLOSURE PLAN	45

**APPROVED**

  
 Joint Director of Mines,  
 Directorate of Mines, Odisha  
 Bhubaneswar

  
 CHANDRABHANU DAS  
 RQP/OD/001/2015



## CERTIFICATE-II

This is to certify that the provisions of Odisha Minor Mineral Concession Rules, 2016 have been observed in the preparation of the mining plan of Narangarh Decorative Stone (Khondalite) of OMC Limited over an area of 4.672 hectares or 11.545 Acres, in village Narangarh under Khordha Tahasil of Khordha district, Odisha, and wherever specific permissions are required, the applicant will approach the concerned authorities of the Directorate of Mines, Govt. of Odisha, Bhubaneswar for granting the permission.

The information furnished in the mining plan is true and correct to the best of my knowledge.

Place : Bhubaneswar

Date : 27.5.20

  
CHANDRABHANU DAS  
RQP/OD/001/2015



## CHAPTER-11 ENVIRONMENT MANAGEMENT PLAN

### 11.1 BASE LINE INFORMATION

#### Location

The target area is located in the village Narangarh under Khordha Tahasil of Khordha District, Odisha. It covers 4,672 Ha or 11,545 acres of land.

#### Height above Mean Sea Level

Highest elevation of the area above MSL is 36m in the North-western part whereas the lowest elevation of the area above MSL is 20m in the North-eastern part of the area.

#### General Topography of the area

The area exhibits flat topography. The general ground slope is towards SE.

#### Area based for mining

The area comprises of waste land only.

#### Features Within 5 km radius

The followings are the features existing within a radius of 5km from the M.L. area.

- a) Forests: There is no RF or other forest land.
- b) River/Nala: Apart from seasonal nalas, Rajua river is the main water channel in the vicinity.
  - i) Villages: Names of few important villages within 5 km. radius is being mentioned below. Narangarh ii) Barhapatna iii) Bhogapur iv) Kurumpada v) Dhabalpur vi) Balapur vii) Motav viii) Tapang ix) Lahanga x) Kantabanje xi) Brajamohanpur xii) Malipada etc.
  - ii) Road: Metalled road connecting Hatipada with Kurumpada passes at a distance of 1km from the Northern margin of M.L. area.



iii) **Market:** Nearest Market place is at Kurumpada situated at a distance of 1 km from the M.L area.

iv) **Climate**

Climate of area is hot and arid. Average annual rainfall is around 1600 mm. The rainfall is received during the months from June to September. Maximum temperature is 42°C during the month of May and minimum is about 3°C in the month of December.

v) **Existing land use pattern**

Existing pattern of land use within the area forms waste land of Puratana patila, Bagayat-II, Mundia land and the area falling within the zone of 5 km, radius all around can be seen from the Key plan (Plate No. I).

There is no public building or place of historical importance within the M.L area or within a radius of 5 km all around it.

vi) **Water regime**

The area is covered with network of small seasonal nalas, which carry water during rains only. Drainage pattern is dendritic.

Quality of water in seasonal nalas has been found to be muddy during rainy season.

vii) **Flora and Fauna**

Local variety of trees is seen to occur in the locality. These are mango, jackfruit, mahul, Khajuri etc commonly observed in the non-forest part of the locality.

Mining operations within the M.L. area will not involve felling of trees of any kind. No Wild animals are seen in the area.

The area does not fall along the migratory route of birds and wild animals.



viii) **Human Settlements**

Inhabited sites of village Narangad, Bhogapur and Kurumpada are very close to the area. Financial condition of the inhabitants of the villages is not sound in general.

ix) **Occupational Health and safety**

The region is highly prone to malaria and incidence of this disease is very common in the region.

x) **Public building, places and monuments**

There is no such structure in the M.L. area and also within 5 km. radius all around.

xi) **Quality of air and water**

Atmospheric fresh air exists in the locality. The water flowing in the seasonal naals are found muddy during rains. The area and the zone of 5 km. radius are free from noise pollution.

**Does the area (partly or fully) fall under the notified area under water (prevention and control of pollution) Act 1974**

The area does not fall under notified area under water (prevention and control of pollution) Act 1974.



## 11.2 Environment Impact Assessment:

### 11.2.1 Land use Pattern:

Area likely to be degraded for mining, site for waste dump, stacking, Haulage road and site services in the ensuing plan period will be as follows:

Sl No.	Description	At present (Ha)	During proposed plan period (Ha)	Total Ha. (After plan period)
a	b	c	d	C + d
1	Quarry	1.591	2.385	3.976
2	Top soil storage	Nil	0.021	Nil
3	Dump	Nil	0.203	Nil
4	Sorting Yard	Nil	0.042	Nil
5	Office, Rest shed & First Aid centre	Nil	0.013	Nil
6	Road	Nil	0.082	Nil
7	Undisturbed	3.081	0.696	0.696
	<b>Total</b>	<b>4.672</b>	<b>3.442</b>	<b>4.672</b>

### 11.2.2 Air Quality

#### (a) Generation of dust

A negligible quantity of dust will be generated due to breaking of stone block removal and dressing of raw blocks and movement of vehicle for transporting of blocks and waste materials. So polluting the present air quality is not expected.

## ANNEXURE-III



Tel. No.06755-220001 (O)  
 Fax No.06755-221567  
 E-Mail:[dm-khurda@nic.in](mailto:dm-khurda@nic.in)

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE: KHORDHA  
 (TOUZI SECTION)

Letter No. 18/28 /Touzi, Dated. 26/11/2020

**OFFICE ORDER**

In pursuance of the Rule-17(1) (e) of Odisha Minor Mineral Concession Rules, 2016 and restrictions laid down as Part-IV of the Mining Lease deed executed vide Registration Dt.13.11.2020 by the lessee (M/s. OMC Limited) and as per recommendation of Mining Officer, Cuttack Circle Cuttack permission for surface operation over the following schedule of land in village Naranagada under Khordha Tahasil of Khordha district is hereby accorded in favour of M/s. Odisha Mining Corporation Limited (herein after called the lessces) for Mining operation of specified Minor Minerals subject to the following conditions.

Permission is accorded provisionally until further orders for surface operation for the specific purpose as stated below over the following schedule of land.

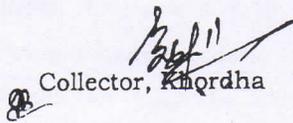
1. No land shall be used for surface operation if objection is raised by the competent authority or Collector of the District to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leases area falling within Reserved Protected forest without prior permission of the Divisional Forest Officer or the officer authorized by him in this behalf and upon payment of Royalty and fees for compensatory Afforestation as may be specified.
3. The lessee shall undertake mining operation/only in accordance with approved mining plan.
4. The lessee should not use other land for surface operation other than that of which permission is accorded hereby for surface operation.
5. Before commencing the Mining operation the lessee should give proper intimation of the exact date of commencing mining operation to the Mining Officer, Cuttack Circle, Cuttack/Divisional Forest Officer, Khordha and concerned Range Officer.

Sumit Padhy  
 Sr. Manager (Persnl.)  
 Khondalite Group of Mines  
 OMC Ltd., Bhubaneswar

6. All other conditions laid down and agreed upon by the lessee in the lease deed should be strictly adhered to and any violation will be treated as breach of covenants.

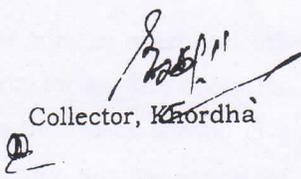
**LAND SCHEDULE**

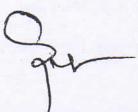
Sl. No.	Khata No.	Plot No.	Name of the Tenants	Kissam	Area in Acres	Remarks
1	2	3	4	5	6	7
1	532/2	1745	Shree Jagannath Mahaprabhu Bije Puri-Marfat Srimandir Parichalana Committee	Mundia	7.020	
		1850		Bagayat-II	1.490	
		1851		Bagayat-II	0.645	
		1747/2166		Puratan Patita	2.390	
Total					11.545	

  
Collector, Khordha

Memo No. 18129 /Touzi, Dated. 26/11/2020

1. Copy to M/s. Odisha Mining Corporation Limited, At-Bhubaneswar, Post Box No.34, Unit-IV, Bhubaneswar-751001, District-Khordha for information and necessary action.
2. Copy submitted to the Director of Mines, Odisha, Bhubaneswar for kind information and necessary action.
3. Copy forwarded to the Joint Secretary to Govt., Revenue & Disaster Management Department/ Steel & Mines Department, Odisha, Bhubaneswar for kind information and necessary action.
4. Copy forwarded to the Divisional Forest Officer, Khordha for information and necessary action.
5. Copy forwarded to the Sub-Collector, Khordha/ Tahasildar, Khordha for information and necessary action.
6. Copy forwarded to the Mining Officer, Cuttack Circle, Cuttack for information and necessary action.

  
Collector, Khordha

  
Sumit Padhy  
Sr. Manager (Persnl.)  
Khondalite Group of Mines  
OMC Ltd., Bhubaneswar

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Annexure-KK/10

**FORM - I**  
(See Regulations 3, 6, 7, and 8)  
Notice of opening, closing or change etc.

No.14407/OMC/KNDL/2020

Date: 27/11/2020

From:-

**The Agent-Cum-Regional Manager,  
Khondalite Group of Mines,  
M/s. Odisha Mining Corporation Limited,  
Bhubaneswar,  
Dist- Khordha (Odisha)-751001**

To

1. The Director General of Mines Safety, Dhanbad
2. The Dy. Director General of Mines Safety, Ranchi
3. The Director of Mines Safety, Bhubaneswar
4. The Director of Mines, Odisha, Bhubaneswar
5. The Collector & District Magistrate, Khordha
6. The DFO, Khordha
7. The Sub-Collector, Khordha
- ✓ 8. The Mining Officer, Cuttack Circle, Cuttack
9. The Range Officer, Tangi Range

Sir,

I have to furnish the following particulars in respect of date on which it is intended to open Kundakundi Kunda Stone Quarry, Narangarh of M/s. OMC Ltd., Bhubaneswar (Owner) Sri. R. Vineel Krishna, IAS, MD, OMC Ltd., Post Box No.34, Bhubaneswar. 751001, Odisha.

1. In case of CHANGE OF NAME OF MINE. ....  
Old name of ..... date of change. N.A.

2. (a) Situation of the Mine: Village: Narangarh, Police Station: Jankia,  
PO- Narangarh, Sub-Division(Taluque)- Khordha, Dist - Khordha, State - Odisha.

(b) In case of A NEW NAME particulars of situation of Mine: Post Office : Narangarh  
Telegraph Office : Narangarh Railway Station: Tapang .Rest House : Narangarh  
Means of (Give distance there from) Traveling : 1K.M from Tapang Rly. Station.

True Copy Attested

Page 1 of 2

Deputy Director of Mines  
Cuttack Circle, Cuttack

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	Present	Previous
<hr/>		
3. (a) Name & postal address of (ii)		
(a) Owner	: OMC Ltd.	-
(b) Managing Agent if any	: N.A.	-
(c) Agent if any	: Gangadhar Nayak	-
(d) Manager	: Karunakar Das	-
(b) In case of change, date of change:		
4. (a) Name & qualification etc. of Agent/Manager/Asst. Manager/ Underground Manager/Engineer/Surveyor (iii) who is Appointed (iii) whose Appointment is terminated:		
i)		
(b) Date of appointment/termination of appointment:		
ii)		
<hr/>		
5. Date on which it is actual to open/re-open abandon/discontinuance the mine.: 02.12.2020		
<hr/>		
6. Actual date of opening/re-opening/abandonment/discontinuance of the mines. N.A.		

Yours faithfully,



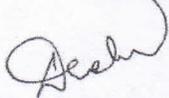
Signature: \_\_\_\_\_  
 Designation: Agent-Cum-Regional Manager  
 Date: 23/11/2020

Regional Manager  
 Khondalite Group of Mines  
 O.M.C. Ltd, Bhubaneswar

**INSTRUCTIONS:-**

- (i) Mention the matter to which the notice reforms.
- (ii) Need not be filled in if the notice relates to item-4.
- (iii) Delete wherever is not applicable only.

True Copy Attested



Deputy Director of Mines  
 Cuttack Circle, Cuttack

Inspection Report of Kundakundi Kunda Stone Quarry, Narangarh of M/s. Odisha Mining Corporation Limited., AI/PO: Narangarh, Tahasil - Khordha, Dist: Khordha

Kundakundi Kunda Stone Quarry, Narangarh of M/s. Odisha Mining Corporation Limited was inspected on dt. 15.09.2020 by Er. R.K. Sethy, AEE to verify the suitability of site conditions. Sri Anshumati Sahu, Mining Manager/Sri K.K. Das, Asst. Manager & D. K. Pattnaik, Adviser F & E of the mine were accompanied during visit.

Statutory clearances:

1. The Mine has obtained Environmental Clearances from the State Level Environment Impact Assessment Authority (SEIAA), Bhubaneswar vide letter No. SSS1/SEIAA, dtd. 04.09.2020 for the production of 25,186 cum/Annum (maximum) of Decorative stone (Khondalites) over lease area of Ac. 11.545 or 4.672 Ha. for the lease period of 30 years at village - Narangarh, Tahasil-Khordha, Dist-Khordha valid up to the lease period of 30 years.
2. The Mining Plan along with progressive mine closure plan of the mining project has been approved by Joint Director Geology, Director of Mines, Odisha vide letter No. MXNII(C) 1/2020 -3837/DM, dtd. 12.06.2020.
3. The Mine has applied for Consent to Establish to the Board vide online application no. 3146014 dated 10.09.2020, mine has submitted adequate CTE fees of ₹59489/- to the Board.

Observations:

1. It was learnt that Decorative stone will be lifted up from the above mentioned lease area for the purpose of Development and Beautification of Puri as World Heritage City & also to supply to the carving artisans/Craftsmen as well as Govt. agencies of the state under the scheme of "Augmentation of Basic Amenities and Development of Heritage and Architecture".
2. The proposed mine is a green field project. The entire mining lease area of 11.545 Acres does not have any forest land, as per land documents submitted by the proponent.
3. Mineable reserves as per the approved mining plan is 475905 Cubic Meter with the maximum annual production capacity of 25186 Cubic Meter of Decorative stone (Khondalites) for the valid lease period in the approved mining plan. 118977 Cubic Meter of decorative stone shall be lifted up from the area in next 5 years of lease period.
4. Mining area surroundings
  - (i) Narangarh High School, is situated in North- West Direction at more than 100 mtr away from the Mining area.
  - (ii) Few Residential houses of Narangarh village is the nearest human habitation which is at about 100 mtr in the North- East direction.

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- (iii) Bhogpur village is at about 100 mtr away in the South Direction.  
 (iv) Tapang Rly. Station is at about 4.5 Km away in the North -west direction.

5. There is no water stream/body passing through the proposed mining area. Proposed site is devoid of any plantation. Small bushes were observed in the area.
6. The area under reference is bounded in Latitude of  $20^{\circ}02'33.30''N$  to  $20^{\circ}02'44.90''N$  & Longitude of  $85^{\circ}34'54.80''E$  to  $85^{\circ}35'05.10''E$ .
7. As per the Mining plan the Height of the bench will be maintained at 6m and width will be at 10 m or more than the height.
8. Semi-Mechanized Opencast Mining will be carried out for mining operation. For block/Mineral loading & unloading from the mine face, excavator will be used & for transportation pay loader, hyva, trucks, tipper will be used.
9. The proponent has proposed for jack hammer with compressor for drilling & wire-saw cutting of the mine face will be used. There will be no requirement of blasting.
10. The mine authority has proposed sprinkling of water by tractor mounted water tanker along the haul road, sorting yard & dump site for dust suppression during the mining process.
11. There is 0.5 to 1 meter thick top soil, present above the rocky mass throughout the lease area. This soil will be scrapped and transported to stack yard, which will be disposed of in future plantation purpose as proposed by the Occupier.
12. To manage the Surface runoff generated during monsoon, the mine has proposed to install settling Chamber and then, channelized to the natural water course.
13. Mine authority has proposed to plant 250 Nos. of saplings over 0.690 Ha area in the safety zone area.
14. The Regional Manager, the applicant of the mine has submitted an undertaking that they shall confine mining activities at a minimum safe distance of 100 meter away from the existing Residential/Public Building, Inhabited sites, as per the order of Hon'ble National Green Tribunal on 21.07.2020. in the matter of O.A No.304/2019.

**Recommendation:**

In view of above, Consent to Establish in favour of the Mine may be considered subject to special conditions in Consent to establish order.

  
 Er. R. K. Sethy,  
 Asst. Env. Engineer

1. Lessor = GOVERNOR OF ODISHA, represented by  
Mining Officer, Cuttack

2. Lessee = M/S. Odisha <sup>And</sup> Mining Corporation Limited

**PART-I**

**Location and area of the Lease**

Village Plot Nos. Village: Narangarh No-203

Revenue Plot No. 1745,1850,1851 & 1747/2166

Revenue Khata No. 532/2

Village/Forest Block Narangarh, Khordha

Tahasil/Forest Range Khordha/Tangi

Area (in Acres/ hectares) 11.545 Acre./4.672 Ha.

As per plan annexed and bounded

On the North by Rev Plot No.2041,  
1746,1733 & 1734 (Village: Narangarh)

On the South by Rev Plot No. 1774  
1775,1784,1785,1795,1796,1797,1806,1807,  
1809,1810,1813,1814,1816,1818,1820,1821,  
1822,1823,1824 & 1826 (Village: Narangarh)

On the East by Rev Plot No. 1744,1849,  
1852, 1853, 1854 & 2118 (Village: Narangarh)

And on the West by Rev Plot No. 1747 &  
2156 (Village: Narangarh)

Hereinafter called as "said lands"

Description in details Annexed.

M. Basa

Power of Attorney Holder  
M/s OMC Ltd.

Mining Officer  
Mining Officer  
Cuttack Circle, Cuttack  
Cuttack Circle, Cuttack

Inspection of Decorative Stone Quarry (Mines) of M/s. OMC, Ltd under  
District Khordha (Odisha)

Online Application No.3174885  
Dtd. 07.10.2020

1.	Name & Address of Mines	M/s. Kundakundi Kunda Decorative (Khondalite) Stone Quarry, Narangrh of M/s. OMC, At- Narangrh, Tahasil- Khrdha, Dist.- Khorcha
2.	Name of the Occupier with Address	Sri Gangadhar Naik, Regional Manager of Odisha Mining Corporation Ltd., At/Po- OMC House, Post Box No. 34, Dist.- Khordha.
3.	Date of Commissioning	05.11.2020
4.	During Present Inspection of the Site	Er. Anshumali Sahu, Manager (Mining)
5.	Inspecting Officer	Dr. R.K. Mishra, Env. Scientist
6.	CTO Application details	Applied for Consent to Operate up to 31.03.2022 for Mining of 25,186 Cum/ Annum of Decorative Stone (Khondalite) and has deposited Consent to Operate fees of Rs. 12,594/- through online 535079758 dtd.07.10.2020 and 54350549 dtd.16.11.2020 dtd. and adequate up to 31.03. 2022. Consent to Establish has been granted vide Board's this office letter No.2957 dtd.05.10.2020 for excavation production) of Decorative stone of capacity 25,186 cum/ Annum.

*[Signature]*  
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Regional Office  
State Pollution Control Board  
Bhubaneswar, Odisha

Year	Production of Decorative Stone	Quantity of Waste to be generated (m <sup>3</sup> )
1 <sup>st</sup> year (2020-2024)	25037 Cum	75110
2 <sup>nd</sup> year (2021-2022)	25022 Cum	75066
3 <sup>rd</sup> Year (2022-2023)	25186 Cum	75558
4 <sup>th</sup> year (2023-2024)	25032 Cum	75096
5 <sup>th</sup> year (2024-25)	18700 Cum	56098

**Proposed Environment Management Plan w.r.t. Pollution Control Measures to be Adopted (As per Mining Plan)**

A	Water Pollution	Settling Tank and garland with retaining wall to be provided around the lease hold area to prevent the discharge of Mine drainage to outside the Quarry area
B	Air Pollution	<p>i) Wet drilling will be done at regular interval on the Mining site and &amp; water sprinkling will be done on the haul road.</p> <p>ii) Internal haul road will be graded as an when required to suppress fugitive dust during transportation of the material vehicle.</p>
C	Solid Waste	OB dump will be used for back filling after Mining in the Quarry area and over that plantation will be done to check the soil erosion.
D.	Plantation Activity to be done	Sapling of local SPs. Will be done over an area of 0.696 Ha. In safety zone along lease boundary.
12.	Proposed OB Dump Area (As reported by OMC)	0.203 Ha. - ?

  
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 Regional Office  
 State Pollution Control Board  
 Bhubaneswar, Odisha

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	The Sabik reference for each quarrying plot is to be reflected in case of no sabik reference is available, the Tahasildar furnish a certificate to that effect.	Complied  - ?
5.	The Mine lease holder should not do blasting and avoid movement of vehicle at night.	No blasting and movement of vehicle during night time.
6.	Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Amendment Rules, 2014 and 2016 along with the Notifications of Ministry of Environment Forest and Climate Change from time to time	Mining operation will be carried out as per the OMMC Amendment Rule 2014 and 2016.
7	No Mining shall be carried out in the vicinity of natural/ manmade archeological sites.	No mining activities will be carried out within the 100 mtrs. distance of any natural or archeological sites. → ?
8.	If shall be ensured that quarrying is not carried out within 500m of structures, bridges dams, weirs ground water extraction points, water supply head works extraction points for irrigation and any other cross drainage structures	No such structures are existing nearby to the mining site
9.	The Project proponent shall ensure that no mining activity takes places beyond 6m below ground level.	No such activities will be done beyond six meter below ground level.
10.	It shall be ensured that quarrying shall not be carried below ground water table under any circumstances. If ground water table occurs/ intervenes within the permitted depth then also quarrying shall be stopped.	Mining shall not be carried out below ground water level.

  
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16.	The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.	All precautionary measures will be adopted for conservation of flora and fauna.
17.	The quarry area after excavation should be refilled and plantation raised over the area	Adequate plantation will be done over the OB dump area after back filling.
18.	The Proponent shall confirm the Mining activity at a minimum safe distance of 100 mt away from the existing residential / Public building inhabited sites as per the Order of Hon'ble National Green Tribunal on 21.07.2020 in the matter of O.A. No. 304/2019	Applicant of OMC Ltd., BBSR has submitted an undertaking on 30.09.2020 that all the mining activity will be done max. safer distance of 100 mt. away and all has submitted a revised map that within 100 mt. no authentic habitation are existing.
19.	The Proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.	No aversion impact will be created to the nearby habitation during mining activities.
20.	If any information furnished by the application is found to be incorrect or suppressed and detected on later stage the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed there under	Agreed to obey.

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4.	Surface run-off from OB dump area, mineral stock yard and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of SS-100 mg/l and Oil & Grease – 10mg/l before discharge in to natural stream/water courses during monsoon.	Wastewater and surface run-off management will be followed to meet the prescribed standard of the Board.
5.	The waste water generated shall be treated and reused in the mining activities/ used for water sprinkling and Plantation.	Treated wastewater will be utilized in the sprinkling of haul road and plantation activities.
C	AIR POLLUTION	
1.	Green belt shall be developed along the boundary of mining lease as stated in the approved mining plan, with the native tree species or necessary fund for environmental measures shall be deposited in Odisha Environmental management Fund as per the Govt. in case of minor mineral extraction over area less than 5 ha.	Some plantation are existing around the periphery of the mine and project proponent agree to plant more trees in other portion like inactive dumps, backfilled area, vacant area, colony and any other vacant area also.
2/	The Proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.	Adequate vegetation will be done at the nearby area.
3.	Fugitive dust emissions from all the sources should be controlled regularly.	Continuous water sprinkling will be done in mine haul road by water tanker and the surface will kept wet by sprinkling of water frequently.

  
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 Bhubaneswar, Odisha

<p>ne</p> <p>9.</p>	<p>The following measures are to be further implemented to reduce air pollution during transportation of mineral-</p> <ul style="list-style-type: none"> <li>• Roads to be graded to mitigate the dust emission.</li> <li>• Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.</li> </ul>	<p>The following measures will also be implemented to reduce air pollution during transportation-</p> <ul style="list-style-type: none"> <li>• The Transportation road will be graded</li> <li>• Over loading of tippers and loaded trucks will be covered with tarpaulin during transportation.</li> </ul>
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**D. SOLID HAZARDOUS WASTE**

<p>1.</p>	<p>Top soil should be stacked separately with proper slope at demarcated sites with adequate measures and shall be used for reclamation of mined out areas</p>	<p>Top soil will be stacked separately with proper slope and adequate measures will be taken in using for reclamation and rehabilitation in mine out area.</p>
<p>2.</p>	<p>The OB / waste dumps shall be properly dressed sloped at low angle (30°) with terracing and barricades in the slopes making retaining walls stone barriers at the toe of the dumps, gully plugging etc. to prevent the solid erosion during monsoon besides establishing vegetation on dump top as well as its slope surface</p>	<p>The OB dump will be properly maintained as per the stipulated conditions of the Board.</p>
<p>3.</p>	<p>Rejected material shall be disposed off into the low lying area inside the mine lease hold area in proper manner without causing any environmental pollution.</p>	<p>Rejected solid waste will be filled up at the low line areas within the lease hold area.</p>

*Prakash*  
 Public Information Office,  
 Regional Office  
 State Pollution Control Board  
 Bhubaneswar, Odisha

- b) Adequate Consent to operate fee online Money receipt up to 31.03.2022 has been submitted.
- c) Declaration about operation of Mines within 100 mt. safe zone as per Hon'ble NGT order.
- d) Compliance of special conditions of CTE
- e) Regional Manager (Khondal line of OMC Ltd.), about proposed mining Plan

**18. Remarks:**

The unit has submitted application for Consent to Operate and deposited adequate consent fees of Rs.12,594/-. This is adequate up to 31.03.2022. As per the Regional Manager OMC Ltd. of the stone quarry has arrangements for continuous operation of mine Kundakundi Kunda Stone Quarry, Narangarh (Khordha) of M/s. Orissa Mining Corporation Ltd., with respect to Air and Water Solid & Hazardous Waste Management etc. The unit may be considered for operation on the above conditions.

*K*  
 Dr. Rebati Kanta Mishra  
 Regional Office,  
 SPC Board, Bhubaneswar

*Prakash*  
 Public Information Office,  
 Regional Office  
 State Pollution Control Board  
 Bhubaneswar, Odisha

# ANNEXURE – 10/I

The screenshot shows a web browser window with the URL <https://web.whatsapp.com>. The page title is "(25) WhatsApp". The interface displays the WhatsApp chat list on the left and a selected chat on the right.

**Chat List (Left Panel):**

- WhatsApp** (Header)
- Search or start a new chat
- Filters: All, Unread, Favourites, Groups
- Message notifications are off. Turn on
- Narangarh G.P PEO Hjghghjg** 04/07/2024  
ok
- +91 77519 58859** 1
- Rent 301 BOI** 30/06/2024  
OK thanks
- Office Of the Revenue Inspec...** 27/06/2024  
OFFICE OF THE REVENUE INSPECTOR.p...
- Grill Mistri** 26/06/2024  
Bhai please receive my call... urgent.

**Selected Chat (Right Panel):**

- Contact: **Office Of the Revenue Inspector Golabai**
- Background: Patterned wallpaper with various icons.
- Message: "Use WhatsApp on your phone to see older messages."
- Date Separator: 27/06/2024
- Message: Forwarded
- Attachment: **OFFICE OF THE REVENUE INSPECTOR.pdf** (6 pages • PDF • 241 kB)
- Time: 8:59 pm
- Input field: Type a message

The Windows taskbar at the bottom shows the time as 9:32 AM on 11/10/2025.

## OFFICE OF THE REVENUE INSPECTOR, GOLABAI

Letter no-

Date-

## MOUZA-NARANAGADA KHADALITE MINES

50 mtrs distace from working minning site to minning boundary and mine boundary line to village

SL NO	Distance from working place to boundary in mtr.	Mininning boundary to village in mtr	Total distance from working place to village	Land schedule	ଶ୍ରୀ ଜଗନ୍ନାଥ ମହାପ୍ରଭୁ ବିଜେ ପୁରୀ ଚରଫ ଆଡ଼ମିନିଷ୍ଟ୍ରେଟର, ଜଗନ୍ନାଥ ମନ୍ଦିର ପରିଚାଳନା କମିଟି ପୁରୀ ଖେଡ଼ାଟ ନମ୍ବର - 1, 1 ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ	LH	Remark
1	19mtr.	31mtr.	50mtr.	1774	ଅନାବାଦୀ	Nil	Vacant land
2	19mtr.	31mtr.	50mtr.	Mouza-Narangarh Khata-75, Plot-1775 AC – 0.168, Kissam-Gharabari	ମାନଗୋବିନ୍ଦ ପାଟସାହାଣି ପି:ଶିଖର ହରିଚନ୍ଦନ ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର	Not Found	Vacant land
3	20mtr	30mtr	50mtr	Mouza-Narangarh Khata-299, Plot-1784 AC – 0.110, Kissam-Puratanpatita	ବାମଦେବ ପାଟସାହାଣି ପି:ଶିଖର ପାଟସାହାଣି ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର	Rabinarayan Pattasani, Mohini Pattasani	Vacant land
4	18mtr.	32mtr.	50mtr.	Mouza-Narangarh Khata-300, Plot-1785 AC – 0.110, Kissam-Gharabari	ବାମଦେବ ପାଟସାହାଣି, ମାନଗୋବିନ୍ଦ ପାଟସାହାଣି ପି: ଶିଖର ହରିଚନ୍ଦନ, କାଶିନାଥ ପାଟସାହାଣି, ଗୋପିନାଥ ପାଟସାହାଣି ପି: ଚକ୍ରଧର ପାଟସାହାଣି ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର	Not found	Vacant land
5	32mtr.	18mtr.	50mtr.	Mouza-Narangarh Khata-299, Plot-1793 AC – 0.110, Kissam-Gharabari	ବାମଦେବ ପାଟସାହାଣି ପି:ଶିଖର ପାଟସାହାଣି ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର	Not found	Vacant land
6	34mtr	16mtr	50mtr	Mouza-Narangarh Khata-102, Plot-1796 AC – 0.135, Kissam-Gharabari	କୈବଲ୍ୟ ବଳବନ୍ତରା ପି:ଭାଗିରଥ୍ ବଳବନ୍ତରା ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜଗାଁ	Not found	Vacant land
7	30mtr	20mtr	50mtr	Mouza-Narangarh Khata-131, Plot-1797	ଗୋଲକ ସାନ୍ତରା, ରସିକ ସାନ୍ତରା ପି: ମହନ ସାନ୍ତରା ଜା: ଖଣ୍ଡାୟତ ବା: ରୋଗପୁର	Not found	Vacant land

				AC – 0.065, Kissam-Gharabari			
8	30mtr	20mtr	50mtr	Mouza-Narangarh Khata-645, Plot-1806 AC – 0.035, Kissam-Puratan Patita	ଅନାବାଦୀ	Not found	Vacant land
9	30mtr	20mtr	50mtr	Mouza-Narangarh Khata-645, Plot-1807 AC – 0.035, Kissam-Puratan Patita	ଅନାବାଦୀ	Not found	Vacant land
10	22mtr	28mtr	50mtr	Mouza-Narangarh Khata-136, Plot-1808 AC – 0.055, Kissam- Gharabari	ଗୌରାଜ ନିଶଙ୍କ ପି:ହିନା ନିଶଙ୍କ ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜଗାଁ	Not found	Ghara
11	22mtr	28mtr	50mtr	Mouza-Narangarh Khata-645, Plot-1809 AC – 0.015, Kissam-Puratan Patita	ଅନାବାଦୀ	Not found	Ghara
12	22mtr	28mtr	50mtr	Mouza-Narangarh Khata-465, Plot-1810,1811 AC – 0.025,0.060 Kissam- Gharabari	ଶଙ୍କର ମହାପାତ୍ର ପି: ମୁକୁନ୍ଦ ମହାପାତ୍ର, କୁଳମଣି ମହାପାତ୍ର ପି: ବିଦ୍ୟାଧର ନାୟକ ଜା: ମାଳି ବା: ନିଜଗାଁ	Laxman Mohapatra Sita Mohapatra	Ghara
13	10mtr	40mtr	50mtr	Mouza-Narangarh Khata-276, Plot-1813 AC – 0.075 Kissam-Gharabari	ବାଞ୍ଛାନିଧି ମହାପାତ୍ର ପି: ଗଣେଶ ମହାପାତ୍ର ଜା: ମାଳି ବା: ନିଜଗାଁ	Abanti Mohapatra, Krushna Mohapatra	Ghara
14	15mtr	35mtr	50mtr	Mouza-Narangarh Khata-530, Plot-1814 AC – 0.110 Kissam-Gharabari	ହୁଷି ମହାପାତ୍ର ପି: ମଦନ ମହାପାତ୍ର ଜା: ମାଳି ବା: ନିଜଗାଁ	Shiba Mohapatra	Ghara
15	15mtr	35mtr	50mtr	Mouza-Narangarh Khata-193, Plot-1815, 1816 AC – 0.015, 0.040 Kissam-Gharabari	ଧୋବା ମହାପାତ୍ର ପି: ସିଖର ମହାପାତ୍ର ଜା: ମାଳି ବା: ନିଜଗାଁ	Judhister Mohapatra, Babaji Mohapatra, Kalu Mohapatra	Ghara
16	7mtr	43mtr	50mtr	Mouza-Narangarh Khata-373, Plot-1817 AC – 0.015, Kissam-Gharabari	ମୋତି ବିଦ୍ୟା ସ୍ଵା: ଚିନ୍ତାମଣି ରଥ ଜା: ବ୍ରାହ୍ମଣ ବା: ଭୋଗପୁର	Not found	Ghara
17	21mtr	29mtr	50mtr	Mouza-Narangarh Khata-, 532/61	ଉମାମଣି ପଣ୍ଡା ପି: ସଙ୍କର୍ଷଣ ପଣ୍ଡା ଜା: ବ୍ରାହ୍ମଣ ବା:	Not found	Ghara

				Plot-1818/2229 AC – 0.018, Kissam-Gharabari	ଗଡ଼ସାନପୁଟ ଥାନା- ସତ୍ୟବାଦୀ ଜି- ପୁରୀ ହା . ସା - ନରଶଗଡ଼		
18	21mtr	29mtr	50mtr	Mouza-Narangarh Khata-457, Plot-1819, 1820 AC – 0.021, 0.005 Kissam-Gharabari	ଲୋକନାଥ ରଥ ପି:ହାଡୁ ରଥ ଜା: ବ୍ରାହ୍ମଣ ବା: ଭୋଗପୁର	Not found	Ghara
19	19mtr	31mtr	50mtr	Mouza-Narangarh Khata-190, Plot-1821, AC –0.070 Kissam-Gharabari	ଧନି ଦେଇ ସ୍ଵା:କଣ୍ଡୁରୀ ମହାପାତ୍ର ଜା: ମାଳି ବା: ନିଜିଗାଁ	Not found	Ghara
20	16mtr	34mtr	50mtr	Mouza-Narangarh Khata-63, Plot-1822, AC –0.090 Kissam-Gharabari	କରୁଣାକର ମହାପାତ୍ର ପି:ମଦନ ମହାପାତ୍ର ଜା: ମାଳି ବା: ନିଜିଗାଁ	Manoranja Mohapatra, Raghunat Mohapatra	Ghara
21	16mtr	34mtr	50mtr	Mouza-Narangarh Khata-242, Plot-1823, AC –0.065 Kissam-Gharabari	ପାଣ୍ଡୁ ମହାପାତ୍ର ପି:ଦାସ ମହାପାତ୍ର ଜା: ମାଳି ବା: ନିଜିଗାଁ	Narayan Mohapatra	Ghara
22	5mtr	45mtr	50mtr	Mouza-Narangarh Khata-257, Plot-1824, AC –0.050 Kissam-Gharabari	ବନମାଳି ବଳବନ୍ତରା ପି:ଭାଗ୍ୟରଥ ବଳବନ୍ତରା ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜିଗାଁ	Raghunath Balabantaray, Jogendra Balabantaray	Ghara
23	7mtr	43mtr	50mtr	Mouza-Narangarh Khata-55, Plot-1825, AC –0.070 Kissam-Gharabari	କଇଁ ଦେଇ ସ୍ଵା:ବନମାଳି ଅରିସଲ ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜିଗାଁ	Gurubari Arisal, Ladukishor Arisal	Ghara
24	6mtr	44mtr		Mouza-Narangarh Khata-83, Plot-1826, AC –0.070 Kissam-Gharabari	କୁଳମଣି ବାଘଶିଂହ, ନିଳମଣି ବାଘଶିଂହ ପି: ବୃନ୍ଦାବନ ବାଘଶିଂହ ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜିଗାଁ	Babara Bhaghasingh, Babni Bhaghasingh, Subasa Bhaghasingh	Ghara

## OFFICE OF THE REVENUE INSPECTOR, GOLABAI

Letter no-

Date-

## MOUZA-NARANAGADA KHADALITE MINES

100 mtrs distace from minning boundary line to village .

SL NO	Land schedule between 100 mtr village coverage area.	RT	LH	Remark
1	Mouza-Narangarh Khata-303, Plot-1773, AC -0.325 Kissam-Gharabari	ବାଲୁକା ପ୍ରତାପସିଂହ ପି:ଟେଟ୍ୟନ ପ୍ରତାପସିଂହ ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର		
2	Mouza-Narangarh Khata-102, Plot-1776, AC -0.260 Kissam-Gharabari	କୈବଲ୍ୟ ବଳବନ୍ତରା ପି:ଭାଗିରଥ ବଳବନ୍ତରା ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜିଗାଁ		
3	Mouza-Narangarh Khata-166, Plot-1777,1778 AC -0.850 Kissam-Gharabari	ଝଜ ବଳିଆରସିଂହ ପି: ଭରତ ବଳିଆରସିଂହ, କଣ୍ଡୁରୀ ମାର୍ଥା ପି: ଶ୍ୟାମ ମାର୍ଥା, ସନେଇ ମାର୍ଥା ପି: କହ୍ଲେଇ ମାର୍ଥା ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜିଗାଁ		
4	Mouza-Narangarh Khata-56, Plot-,1779 AC -0.100 Kissam-Gharabari	କଣ୍ଡୁରୀ ମାର୍ଥା ପି: ଶ୍ୟାମ ମାର୍ଥା, ସନେଇ ମାର୍ଥା ପି: କହ୍ଲେଇ ମାର୍ଥା, ହାଡ଼ି ଦେଇ ସ୍ତା: ସୋମନାଥ ବରାଳ ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର		
5	Mouza-Narangarh Khata-522, Plot-,1780 AC -0.110 Kissam-Gharabari	ହାଡ଼ି ଦେଇ ସ୍ତା:ସୋମନାଥ ବରାଳ ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର		
6	Mouza-Narangarh Khata-563, Plot-1781 AC -0.470 Kissam-Gharabari	ଶ୍ରୀ ଦକ୍ଷିଣ ଚଣ୍ଡି ଠାକୁରାଣି ବିଜେ ବଳପୁର ମାରଫତ ବା:, ଦାଶରଥ ପଟ୍ଟନାୟକ ପି: ଚିନ୍ତାମଣି ପଟ୍ଟନାୟକ ଜା: କରଣ ବା: ପୁରୁଷୋତ୍ତମପୁର ପଟଣା		
7	Mouza-Narangarh Khata-300, Plot-1782, AC -0.800, 0.800 Kissam-Gharabari, Bagayat dui	ବାମଦେବ ପାଟସାହାଣି, ମାନଗୋବିନ୍ଦ ପାଟସାହାଣି ପି: ଶିଖର ହରିଚନ୍ଦନ, କାଶିନାଥ ପାଟସାହାଣି, ଗୋପିନାଥ ପାଟସାହାଣି ପି: ଚକ୍ରଧର ପାଟସାହାଣି ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର		
8	Mouza-Narangarh Khata-646, Plot-1788, AC -0.040 Kissam-Road	ସର୍ବ ସାଧାରଣ		

9	Mouza-Narangarh Khata-303, Plot-1789, AC -0.015 Kissam-Ghara	ବାଲୁକି ପ୍ରତାପସିଂହ ପି:ଚୈତ୍ୟନ ପ୍ରତାପସିଂହ ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର		
10	Mouza-Narangarh Khata-300, Plot-1790, AC -0.070 Kissam-Ghara	ବାମଦେବ ପାଟସାହାଣି, ମାନଗୋବିନ୍ଦ ପାଟସାହାଣି ପି: ଶିଖର ହରିଚନ୍ଦନ, କାଶିନାଥ ପାଟସାହାଣି, ଗୋପିନାଥ ପାଟସାହାଣି ପି: ଚକ୍ରଧର ପାଟସାହାଣି ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର		
11	Mouza-Narangarh Khata-303, Plot-1791, AC -0.950 Kissam-Ghara	ବାଲୁକି ପ୍ରତାପସିଂହ ପି:ଚୈତ୍ୟନ ପ୍ରତାପସିଂହ ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର		
12	Mouza-Narangarh Khata-300, Plot-1792, AC -0.650 Kissam-Gharabari	ବାମଦେବ ପାଟସାହାଣି, ମାନଗୋବିନ୍ଦ ପାଟସାହାଣି ପି: ଶିଖର ହରିଚନ୍ଦନ, କାଶିନାଥ ପାଟସାହାଣି, ଗୋପିନାଥ ପାଟସାହାଣି ପି: ଚକ୍ରଧର ପାଟସାହାଣି ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର		
13	Mouza-Narangarh Khata-102, Plot-1800, AC -0.250 Kissam-Gharabari	କୈବଲ୍ୟ ବଳବନ୍ତରା ପି:ଭାଗିରଥ ବଳବନ୍ତରା ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜଗାଁ		
14	Mouza-Narangarh Khata-102, Plot-1801, AC -0.850 Kissam-Gharabari	କୈବଲ୍ୟ ବଳବନ୍ତରା ପି:ଭାଗିରଥ ବଳବନ୍ତରା ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜଗାଁ		
15	Mouza-Narangarh Khata-131, Plot-1802, AC -0.200 Kissam-Gharabari	ଗୋଲକ ସାନ୍ତରା, ରସିକ ସାନ୍ତରା ପି: ମହନ ସାନ୍ତରା ଜା: ଖଣ୍ଡାୟତ ବା: ରୋଗପୁର		
16	Mouza-Narangarh Khata-131, Plot-1803, AC -0.150 Kissam-Gharabari	ଗୋଲକ ସାନ୍ତରା, ରସିକ ସାନ୍ତରା ପି: ମହନ ସାନ୍ତରା ଜା: ଖଣ୍ଡାୟତ ବା: ରୋଗପୁର		

## OFFICE OF THE REVENUE INSPECTOR, GOLABAI

Letter no-

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## MOUZA-NARANAGADA KHADALITE MINES

50 mtrs distace from minning boundary line to village .

SL NO	Land schedule between 50 mtr village coverage area.	RT	LH	Remark
1	Mouza-Narangarh Khata-131, Plot-1798, AC -0.040 Kissam-Gharabari	ଗୋଲକ ସାକ୍ରା, ରସିକ ସାକ୍ରା ପି: ମହନ ସାକ୍ରା ଜା: ଖଣ୍ଡାୟତ ବା: ରୋଗପୁର		
2	Mouza-Narangarh Khata-102, Plot-1799, AC -0.900 Kissam-Gharabari	କୈବଲ୍ୟ ବଳବନ୍ତରା ପି:ଭାଗିରଥ ବଳବନ୍ତରା ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜଗାଁ		
3	Mouza-Narangarh Khata-532/400, Plot-1804, AC -0.130 Kissam-Gharabari	ରଘୁନାଥ ସାମନ୍ତରାୟ ପି:ଗୋଲଖ ସାମନ୍ତରାୟ ଜା: ଖଣ୍ଡାୟତ ବା: ଭୋଗପୁର ପୋ - ହାତପଦା ଥା - ଜଙ୍କିଆ ଜି - ଖୋର୍ଦ୍ଧା		
4	Mouza-Narangarh Khata-136, Plot-1805, AC -0.100 Kissam-Gharabari	ଗୌରାଜ ନିଶଙ୍କ ପି:ହିନା ନିଶଙ୍କ ଜା: ଖଣ୍ଡାୟତ ବା: ନିଜଗାଁ		
5	Mouza-Narangarh Khata-464, Plot-1812, AC -0.300 Kissam-Gharabari	ଶଙ୍କର ମହାପାତ୍ର ପି: ମୁକୁନ୍ଦ ମହାପାତ୍ର, ଲକ୍ଷ୍ମଣ ମହାପାତ୍ର ପି: ଡମ୍ବୁ ମହାପାତ୍ର ଜା: ମାଳି ବା: ନିଜଗାଁ		

## OFFICE OF THE REVENUE INSPECTOR, GOLABAI

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## MOUZA-NARANAGADA KHADALITE MINES

50 mtrs distance from working minning site to minning boundary and mine boundary line to village

SL NO	Distance from working place to Boundary in mtr.	Mininning boundary to village in mtr	Total distance from working place to village	Land schedule	Shri Jagannath Mahaprabhu BJ Puri Deputy Manager SJTA, puri Khewat No – 1.11 Family Name Father's Name Place of Residence	LH	Remark
1	19mtr.	31mtr.	50mtr.	1774	Govt. Anabadi	Nil	Vacant land
2	19mtr.	31mtr.	50mtr.	Mouza-Narangarh Khata-75, Plot-1775 AC-0.168, Kissam-Gharabari	Managovinda Patasani, S/o – Sikhar Harichandan Caste – Khandayat, Village – Bhogapur	NotFound	Vacant land
3	20mtr	30mtr	50mtr	Mouza-Narangarh Khata-299, Plot-1784 AC-0.110, Kissam-Puratanpatita	Bamadeba Patasani, S/o – Sikhar Patasani Caste – Khandayat, Village – Bhogapur	Rabinarayan Pattasani, Mohini Pattasani	Vacant land
4	18mtr.	32mtr.	50mtr.	Mouza-Narangarh Khata-300, Plot-1785 AC-0.110, Kissam-Gharabari	Bamadeba patasani, managovinda patasani, S/o – Sikhar Harichandan, Kashinath Patasani, Gopinath Patasani, S/o – Chakradhara Patasani, Caste – Khandayat, Village – Bhogapur	Notfound	Vacant land
5	32mtr.	18mtr.	50mtr.	Mouza-Narangarh Khata-299, Plot-1793 AC-0.110, Kissam-Gharabari	Bamadeba Patasani, S/o – Sikhar Patasani Caste – Khandayat, Village – Bhogapur	Notfound	Vacant land
6	34mtr	16mtr	50mtr	Mouza-Narangarh Khata-102, Plot-1796 AC-0.135, Kissam-Gharabari	Kaibalya Balabantra, S/o – Bhagirathi Balabantra, Caste – Khandayat, Village – Own Village	Notfound	Vacant land

7	30mtr	20mtr	50mtr	Mouza-Narangarh Khata-131, Plot-1797	Golak Santara, S/o – Mohan Santara, Caste – Khandayat, Village – Bhogapur	Notfound	Vacant land
				AC-0.065, Kissam-Gharabari			
8	30mtr	20mtr	50mtr	Mouza-Narangarh Khata-645, Plot-1806 AC-0.035, Kissam-Puratan Patita	Govt. Anabadi	Notfound	Vacant land
9	30mtr	20mtr	50mtr	Mouza-Narangarh Khata-645, Plot-1807 AC-0.035, Kissam-Puratan Patita	Govt. Anabadi	Notfound	Vacant land
10	22mtr	28mtr	50mtr	Mouza-Narangarh Khata-136, Plot-1808 AC-0.055, Kissam- Gharabari	Gouranga Nisankha, S/o – Hina Nisankha, Caste – Khandayat, Village – Own Village	Notfound	Ghara
11	22mtr	28mtr	50mtr	Mouza-Narangarh Khata-645, Plot-1809 AC-0.015, Kissam-Puratan Patita	Govt. Anabadi	Notfound	Ghara
12	22mtr	28mtr	50mtr	Mouza-Narangarh Khata-465, Plot-1810,1811 AC-0.025,0.060 Kissam- Gharabari	Sankar Mohapatra, S/o – Mukunda Mohapatra, Kulamani Mohapatra, S/o – Bidyadhar Nayak, Caste – Mali, Village – Own Village	Laxman Mohapatra Sita Mohapatra	Ghara
13	10mtr	40mtr	50mtr	Mouza-Narangarh Khata-276, Plot-1813 AC-0.075 Kissam-Gharabari	Banchanidhi Mohapatra, S.o – Ganesh Mohapatra, Caste – Mali, Village – Own Village	Abanti Mohapatra, Krushna Mohapatra	Ghara
14	15mtr	35mtr	50mtr	Mouza-Narangarh Khata-530, Plot-1814 AC-0.110 Kissam-Gharabari	Hrucshi Mohapatra, S/o – Madan Mohapatra Caste – Mali, Village – Own Village	Shiba Mohapatra	Ghara
15	15mtr	35mtr	50mtr	Mouza-Narangarh Khata-193, Plot-1815,1816 AC-0.015,0.040 Kissam-Gharabari	Dhoba Mohapatra, S/o – Sikhar Mohaptra Caste – Mali, Village – Own Village	Judhister Mohapatra, Babaji Mohapatra, Kalu Mohapatra	Ghara

16	7mtr	43mtr	50mtr	Mouza-Narangarh Khata-373, Plot-1817 AC-0.015, Kissam-Gharabari	Moti Dibya, H/o – Chinatamani Rath, Caste – Bramhin, Village – Bhogapur	Notfound	Ghara
17	21mtr	29mtr	50mtr	Mouza-Narangarh Khata-, 532/61	Umamani Panda, H/o – Sankarsan Panda, Caste – Brahmin, Village – Gadasanput, Ps – Satyabadi, Dist – Puri, Sa – Narangarh	Notfound	Ghara
				Plot-1818/2229 AC – 0.018, Kissam-Gharabari			
18	21mtr	29mtr	50mtr	Mouza-Narangarh Khata-457, Plot-1819,1820 AC-0.021,0.005 Kissam-Gharabari	Lokanath Rath, S/o – Hadu Rath, Caste – Brahmin, Village – Bhogapur	Notfound	Ghara
19	19mtr	31mtr	50mtr	Mouza-Narangarh Khata-190, Plot-1821, AC-0.070 Kissam-Gharabari	Dhani Dei, H/o – Kanduri Mohapatra, Caste – Mali, Village – Own Village	Notfound	Ghara
20	16mtr	34mtr	50mtr	Mouza-Narangarh Khata-63, Plot-1822, AC-0.090 Kissam-Gharabari	Karunakar Mohapatra, S/o – Madan Mohapatra Caste – Mali, Village – Own Village	Manoranja Mohapatra, Raghnat Mohapatra	Ghara
21	16mtr	34mtr	50mtr	Mouza-Narangarh Khata-242, Plot-1823, AC-0.065 Kissam-Gharabari	Panu Mohapatra, S/o – Dash Mohapatra Caste – Mali, Village – Own Village	Narayan Mohapatra	Ghara
22	5mtr	45mtr	50mtr	Mouza-Narangarh Khata-257, Plot-1824, AC-0.050 Kissam-Gharabari	Banamali Balabantra, S/o – Bhagirathi Balabantra, Caste – Khandayat, Village – Own Village	Raghnath Balabantaray, Jogendra Balabantaray	Ghara
23	7mtr	43mtr	50mtr	Mouza-Narangarh Khata-55, Plot-1825, AC-0.070 Kissam-Gharabari	Kain Dei, H/o – Banamali Arisal, Caste – Khandayat, Village – Own Village	Gurubari Arisal, Ladukishor Arisal	Ghara
24	6mtr	44mtr		Mouza-Narangarh Khata-83, Plot-1826, AC-0.070 Kissam-Gharabari	Kulamani Baghsingh, Nilamani Baghsingh,S/o – Brundaban Baghsingh Caste – Khandayat, Village – Own Village	Babara Bhaghsingh, Babni Bhaghsingh, Subasa Bhaghsingh	Ghara

## OFFICE OF THE REVENUE INSPECTOR, GOLABAI

Letter no-

Date-

MOUZA-NARANAGADA KHADALITE MINES

100 mtrs distace fromminningboundarylinetovillage.

SL NO	Land schedule between 100 mtrvillagecoveragearea.	RT	LH	Remark
1	Mouza-Narangarh Khata-303, Plot-1773, AC-0.325 Kissam-Gharabari	Balunki Pratap Singh, S/o – Chaitanya Pratap Singh, Caste – Khandayat, Village – Bhogapur		
2	Mouza-Narangarh Khata-102, Plot-1776, AC-0.260 Kissam-Gharabari	Kaibalya Balabantra, S/o – Bhagirathi Balabantra, Caste – Khandayat, Own Village		
3	Mouza-Narangarh Khata-166, Plot-1777,1778 AC –0.850 Kissam-Gharabari	Jhaja Baliarsingh, S/o – Bharat Baliarsingh, Kanduri Martha S/o – Shyama Martha, Sanei Marth, S/o – Kanhei Martha Caste – Khandayat, Own Village		
4	Mouza-Narangarh Khata-56, Plot-,1779 AC-0.100 Kissam-Gharabari	Kanduri Martha, S/o – Shyama Martha, Sanei Martha S/o – Kanehi Martha, Hadi Dei, H/o – Somnath Baral, Caste – Khandayat, Village – Bhogpur		
5	Mouza-Narangarh Khata-522, Plot-,1780 AC-0.110 Kissam-Gharabari	Hadi Dei, H/o – Somnath Baral, Caste – Khandayat, Village – Bhogpur		
6	Mouza-Narangarh Khata-563, Plot-1781 AC-0.470 Kissam-Gharabari	Shri Dakhina Chandi Thakurani Bije Balapur, Marphat Ba – Dasharathi Pattnayak, S/o – Chintamani Pattanayak, Caste – Karan, Village - Pursttompurpatana		
7	Mouza-Narangarh Khata-300, Plot-1782, AC –0.800, 0.800 Kissam-Gharabari, Bagayat dui	Bamadeba patasani, managovinda patasani, S/o – Sikhar Harichandan, Kashinath Patasani, Gopinath Patasani, S/o – Chakradhara Patasani, Caste – Khandayat, Village – Bhogapur		

8	Mouza-Narangarh Khata-646, Plot-1788, AC-0.040 Kissam-Road	Sarba Sadhrana		
9	Mouza-Narangarh Khata-303, Plot-1789, AC-0.015 Kissam-Ghara	Balunki Pratap Singh, S/o – Chaitanya Pratap Singh, Caste – Khandayat, Village – Bhogapur		
10	Mouza-Narangarh Khata-300, Plot-1790, AC-0.070 Kissam-Ghara	Bamadeba patasani, managovinda patasani, S/o – Sikhar Harichandan, Kashinath Patasani, Gopinath Patasani, S/o – Chakradhara Patasani, Caste – Khandayat, Village – Bhogapur		
11	Mouza-Narangarh Khata-303, Plot-1791, AC-0.950 Kissam-Ghara	Balunki Pratap Singh, S/o – Chaitanya Pratap Singh, Caste – Khandayat, Village – Bhogapur		
12	Mouza-Narangarh Khata-300, Plot-1792, AC-0.650 Kissam-Gharabari	Bamadeba patasani, managovinda patasani, S/o – Sikhar Harichandan, Kashinath Patasani, Gopinath Patasani, S/o – Chakradhara Patasani, Caste – Khandayat, Village – Bhogapur		
13	Mouza-Narangarh Khata-102, Plot-1800, AC-0.250 Kissam-Gharabari	Kaibalya Balabantra, S/o – Bhagirathi Balabantra, Caste – Khandayat, Own Village		
14	Mouza-Narangarh Khata-102, Plot-1801, AC-0.850 Kissam-Gharabari	Kaibalya Balabantra, S/o – Bhagirathi Balabantra, Caste – Khandayat, Own Village		
15	Mouza-Narangarh Khata-131, Plot-1802, AC-0.200 Kissam-Gharabari	Golak Santara, S/o – Mohan Santara, Caste – Khandayat, Village – Bhogapur		
16	Mouza-Narangarh Khata-131, Plot-1803, AC-0.150 Kissam-Gharabari	Golak Santara, S/o – Mohan Santara, Caste – Khandayat, Village – Bhogapur		

## OFFICE OF THE REVENUE INSPECTOR, GOLABAI

Letter no-

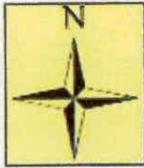
Date-

MOUZA-NARANAGADAKHADALITEMINES

50mtrs distance from mining boundary line to village .

SL NO	Land schedule between 50 mtr village coverage area.	RT	LH	Remark
1	Mouza-Narangarh Khata-131, Plot-1798, AC-0.040 Kissam-Gharabari	Golak Santara, S/o – Mohan Santara, Caste – Khandayat, Village – Bhogapur		
2	Mouza-Narangarh Khata-102, Plot-1799, AC-0.900 Kissam-Gharabari	Kaibalya Balabantra, S/o – Bhagirathi Balabantra, Caste – Khandayat, Own Village		
3	Mouza-Narangarh Khata-532/400, Plot-1804, AC-0.130 Kissam-Gharabari	Raghunath Samantara, S/o – Golak Samantaray, Caste – Khandayat, Own Village		
4	Mouza-Narangarh Khata-136, Plot-1805, AC-0.100 Kissam-Gharabari	Gouranga Nishnka, S/o – Hina Nishnka, Caste – Khandayat		
5	Mouza-Narangarh Khata-464, Plot-1812, AC-0.300 Kissam-Gharabari	Shankar Mohapatra, S/o – Mukunda Mohapatra, Laxman Mohapatra, S/o – Damburu Mohapatra, Caste – Mali, Village – Own Village		

**DIGITAL ELEVATION MAP OF KUNDAKUNDI KUNDA STONE QUARRY (KHONDALITE), NARANGARH OVER AN AREA OF 11.848 AC. OR 4.795 HA. (DGPS SURVEYED AREA) & 11.545 AC. OR 4.672 HA. (USER AREA) , KHORDHA TAHASIL, KHORDHA DISTRICT OF THE YEAR 2025.**



**True Copy Attested**

*(Handwritten signature)*

**Deputy Director of Mines  
Cutback Circle, Cutback**

**Legend**

- ML\_PILLAR
- ML\_BOUNDARY

**ORTHO\_NARANGARH\_2025**

**RGB**

- Red: Layer\_1
- Green: Layer\_2
- Blue: Layer\_3

**ODISHA SPACE APPLICATIONS CENTRE  
BHUBANESWAR**

MAP NO. 4371 / 17

DATE 13/02/2025

*(Handwritten signature)*  
**AUTHORISED SIGNATORY**

*(Handwritten signature)*



## SHREE JAGANNATH TEMPLE CAMP OFFICE, JATNI

No. 146 / Jatni Dated 14/5/24

To

The OIC (PG Cell)  
Collectorate, Khordha

Sub:

Submission Of detail enquiry report on the grievance petition filed by Sri Nilamani Mohapatra and others of village Bhaugapur

Ref:-

Your Memo No. 18 dt. 01.01.2024

Sir,

With reference to the letter on the subject cited above, I am to inform you that, I have conduct enquiry in presence of petitioners along with Mining Personal of OMC. An area of Ac. 11.545 dec. of land of Lord Jagannath Mahaprabhu was leased out in favour of Orissa Mining Corporation in the year 2020 for a period of 30 years for production of Khandolite stones and supply of Khandolites stones to Shree Jagannath Temple. Some residential houses are situated within 100 mtrs from the last of the lease area. The villagers raised their grievance regarding air pollution, sound pollution and damaged of their residential houses and roads at the time of mining operation by the OMC, for which they are facing problem in night times. In this regard the Mining Manager also stated that the sound pollution at the time of production is within 80 db. and they have used sprinkler at the time of production to avoid any air pollution. I have visited some houses of the locality and found that cracks has been shown in their house (copy of photograph attached), but one Civil Engineer may be deputed for verification whether the cracks has been made due to mining operation or not. The Mining Manager also stated that they have not made blasting for operation. One concrete road has been connected to the entrance of the lease area which is used by the villagers and also transportation of khandolite stones by the OMC, but at present the condition of road is very well.

This is submitted for favour of kind information and necessary action at your end.

Encl:- As above.

Yours faithfully,

*MS*  
14/5/24  
Addl. Settlement Officer,  
Jatni

Memo No. 147 /dt. 14/5/24  
Copy submitted to Adminstrator, Shree Jagannath Temple Office, Puri for  
favour of kind information.

*MS*  
14/5/24  
Addl. Settlement Officer,  
Jatni

Tel: 0674-2973126  
E-mail: rospcb.bhubaneswar@ospboard.org  
Website: [www.ospboard.org](http://www.ospboard.org)



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]  
Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT, Bhubaneswar – 751024

No. 947 /

(RO-MISC-20)

Date: 08.04.25 /

From,

(By E-mail/hand)

Sri S.R. Pradhan,  
Asst. Env. Scientist & Public Information Officer

To,

Sri Nilamani Mahapatra, (nilamanimahapatra1987@gmail.com)  
S/o: - Narayan Mahapatra,  
At: Bhogapur, Po- Hatapada,  
Dist-Khordha, Pin- 752018

Sub: Information under RTI Act, 2005.

Ref: Your RTI application received by this office on 25.03.2025.

Sir,

Please refer to your RTI application requesting information related to Kundakundi Kunda stone quarry, Narangarh, Dist: Khordha, details are spelt out in the annexure enclosed herewith.

Yours Faithfully,

Encl: as above

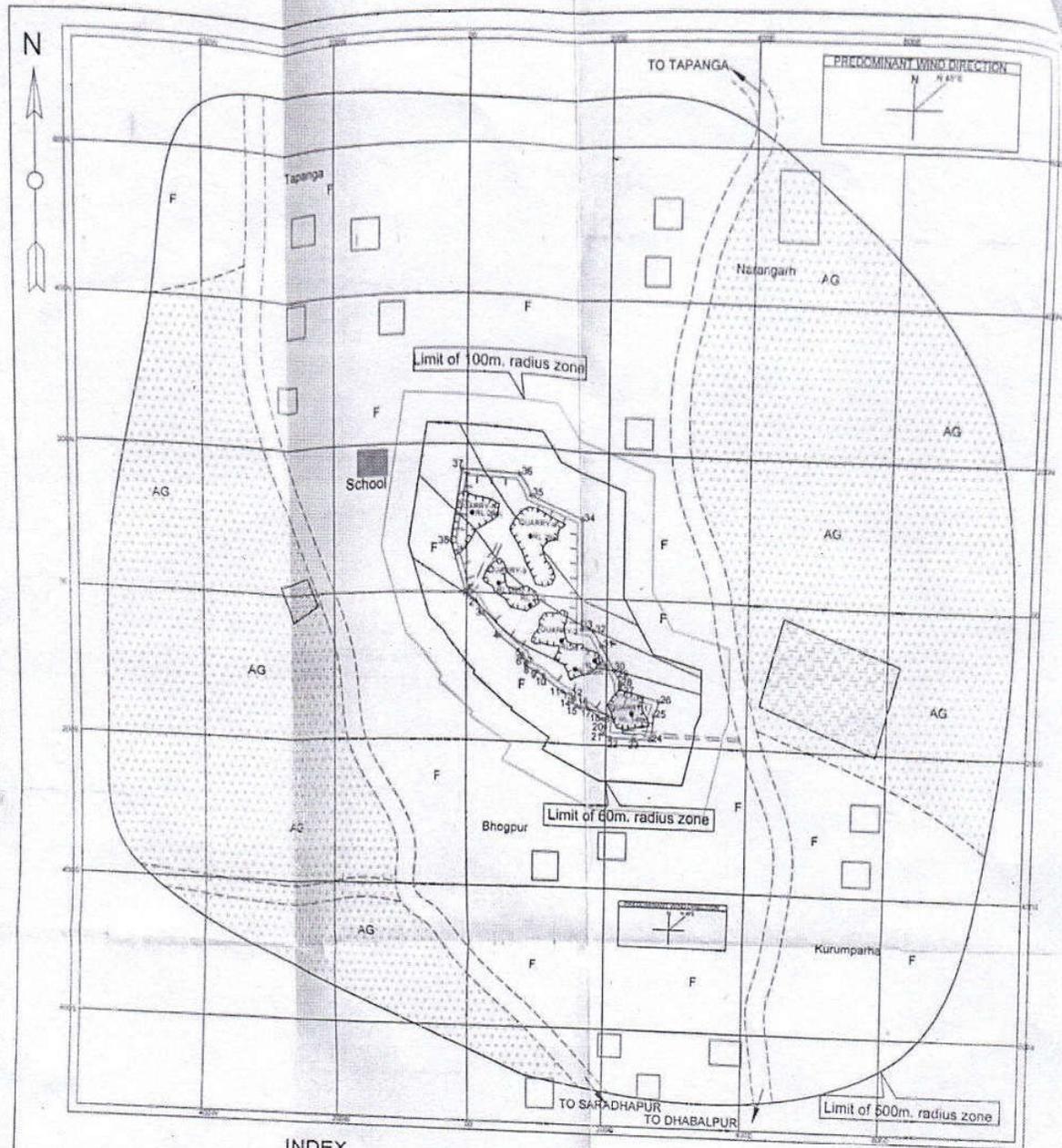
Asst. Env. Scientist & PIO

**Public Information Officer**  
**Regional Office**  
**State Pollution Control Board**  
**Bhubaneswar, Odisha**

Subject Matter	Information
<p>Give me the following report as mentioned your RTI Information Letter No 333/(ro-misc-20) on Date: 10.02.2025, Annexure - 4 (Documents S.L. No. 17 the Point a &amp; e) as the inspection report carried by RO, SPCB, Bhubaneswar, Odisha having the 1st CTO No. 3432/RO/CON/1053, Dtd. 18/11/2020.</p> <p>Documents S.L. No. 17 the point a &amp; e:- (Documents submitted by the Project Proponent)</p> <p>a. <u>it has been reflected in revised map of Mine Lease Load area that no habitation, structure etc, are exiting within 100 mtr. distance from mine.</u></p> <p>e. Information sheet from Regional Manager (Khondalite of Mines) OMC, <i>about proposed Mining Plan.</i></p>	<p>Annexure-1</p> <p>Annexure-2</p>
<p>2. As the guideline of the mining project the OSPCB Submitted to Board, however without the submit of land Registration/deed copy of Kundakundi Kunda Khondalite stone quarry Narangarh, Khordha how the Project Proponent got the Order of CTE &amp; 1st CTO. Is this rule the same for all other mining project proponents?</p>	<p>No information is available in this office</p>
<p>Give me the Photographs copy of all the inspection report prepared for the board before permission to CTE &amp; all CTO.</p>	<p>The requested document has already been submitted to the applicant vide letter no. 333/RO/MISC/20, dtd. 10.02.2025</p>
<p>Give me all the necessary copy of whether plan to approve or approve, give to the project Proponent as Inspected by RO, SPCB, Bhubaneswar, Odisha regarding the new renewal CTO order having the renewal Application No 6046278, On Dtd. 23/12/2024.</p>	<p>The CTO copy has already been granted to M/s. Kundakundi Kunda Stone Quarry, Narangarh of M/s. OMC Limited. Copy Annexed- Annexure-3</p>
<p>5. Give me the details of what are the necessary steps taken by Board as 1 have given a written letter to RO, SPCB, Bhubaneswar, Odisha on Dtd. 06/02/2025 (Enclosed the above-mentioned dated letter)</p>	<p>No information is available in this office</p>



Public Information Officer  
Regional Office  
State Pollution Control Board  
Bhubaneswar, Odisha



INDEX

TOPOGRAPHICAL FEATURES

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- SAFETY ZONE
- EXISTING ROAD
- EXISTING QUARRY
- WATER LOGGED AREA
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- CONTOUR
- SCHOOL
- 100m RADIUS FROM M.L. AREA

EXISTING LAND USE PATTERN

- AG AGRICULTURAL LAND
- F FALLOW LAND
- PREDOMINANT WIND DIRECTION

Regional Manager  
Khondalite Group of Mines  
O.M.C. Ltd. Bhubaneswar

NARANGARH DECORATIVE STONE(KHONDALITE) QUARRY  
OVER 4.672 HECT./11.545 ACRE  
IN KHORDHA DISTRICT, ODISHA.

500m & 100m RADIUS PLAN

R.F. 1:5,000

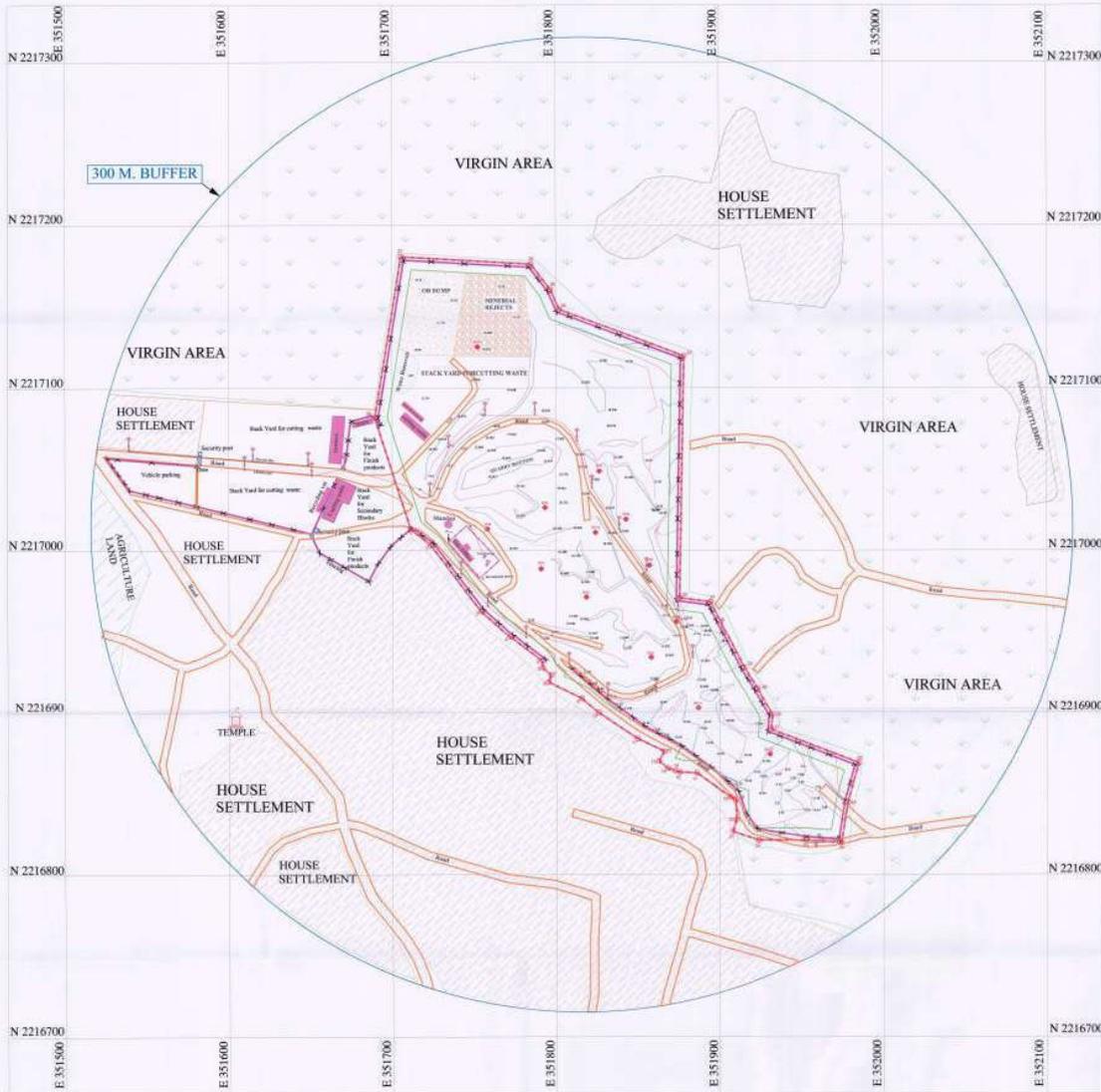


APPLICANT: OMC LTD.

*[Signature]*  
Public Information Officer  
Regional Office  
State Pollution Control Board  
Bhubaneswar, Odisha

Metre 100 80 60 40 20 00 100 200 300

SCALE-1:1000



ML BOUNDARY PILLAR CO-ORDINATES

PILLAR NO.	LATITUDE	LONGITUDE	NORTHING	EASTING
1	20°02'39.50"	85°34'55.60"	2217023.284	351711.312
2	20°02'39.17"	85°34'56.04"	2217003.917	351723.881
3	20°02'37.80"	85°34'57.09"	2216962.45	351754.022
4	20°02'37.35"	85°34'57.70"	2216946.48	351771.734
5	20°02'36.87"	85°34'58.38"	2216931.54	351791.524
6	20°02'36.71"	85°34'58.40"	2216927.208	351791.807
7	20°02'36.59"	85°34'58.58"	2216923.851	351796.987
8	20°02'36.45"	85°34'58.52"	2216918.556	351795.366
9	20°02'36.13"	85°34'59.27"	2216908.561	351815.571
10	20°02'35.94"	85°34'59.58"	2216899.655	351826.029
11	20°02'35.71"	85°34'59.40"	2216893.571	351849.096
12	20°02'35.07"	85°35'00.37"	2216875.68	351866.306
13	20°02'34.88"	85°35'00.86"	2216869.796	351862.782
14	20°02'34.74"	85°35'01.09"	2216865.33	351868.31
15	20°02'34.66"	85°35'01.30"	2216862.927	351875.519
16	20°02'34.65"	85°35'01.86"	2216862.429	351886.014
17	20°02'34.38"	85°35'02.06"	2216854.099	351897.594
18	20°02'34.17"	85°35'02.37"	2216847.677	351906.548
19	20°02'34.15"	85°35'02.48"	2216846.410	351910.023
20	20°02'33.72"	85°35'02.50"	2216834.669	351920.298
21	20°02'33.48"	85°35'02.42"	2216826.434	351907.381
22	20°02'33.31"	85°35'02.36"	2216821.077	351923.552
23	20°02'33.32"	85°35'03.96"	2216821.019	351932.545
24	20°02'33.27"	85°35'04.79"	2216815.481	351974.143
25	20°02'34.09"	85°35'04.85"	2216844.46	351978.353
26	20°02'34.87"	85°35'05.06"	2216868.594	351984.972
27	20°02'35.53"	85°35'05.21"	2216889.244	351931.28
28	20°02'35.83"	85°35'05.27"	2216899.437	351932.069
29	20°02'36.36"	85°35'05.91"	2216914.828	351922.876
30	20°02'36.78"	85°35'06.67"	2216927.869	351914.933
31	20°02'38.09"	85°35'07.91"	2216968.297	351894.328
32	20°02'38.17"	85°35'08.27"	2216970.71	351875.594
33	20°02'43.00"	85°35'09.32"	2217139.34	351878.304
34	20°02'43.97"	85°34'58.68"	2217146.363	351860.069
35	20°02'44.91"	85°34'58.57"	2217160.429	351796.761
36	20°02'44.82"	85°34'58.08"	2217176.141	351784.712
37	20°02'44.95"	85°34'58.35"	2217180.765	351705.478
38	20°02'41.72"	85°34'54.83"	2217081.694	351689.398

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	ML Boundary		Agriculture land		Fencing
	Safety zone		Virgin Area		Infrastructure
	Bench Top		House settlement		Spot RL
	Bench Bottom		Light Post		300m Buffer
	Road		Temple		Gate
	Electric Line		UTM Grid		Bole hole

NARANGARH DECORATIVE STONE (KHONDALITE)

(LEASE AREA - 11.545 ACRES/4.672 Ha.)  
VILLAGE-NARANGARH UNDER KHORDHA TAHSIL  
DISTRICT - KHORDHA(ODISHA)

LESSEE - ODISHA MINING CORPORATION LTD.

ILLUMINATION PLAN

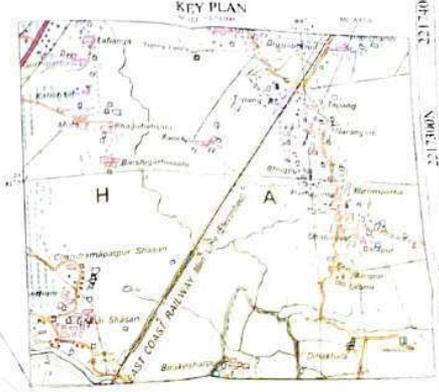
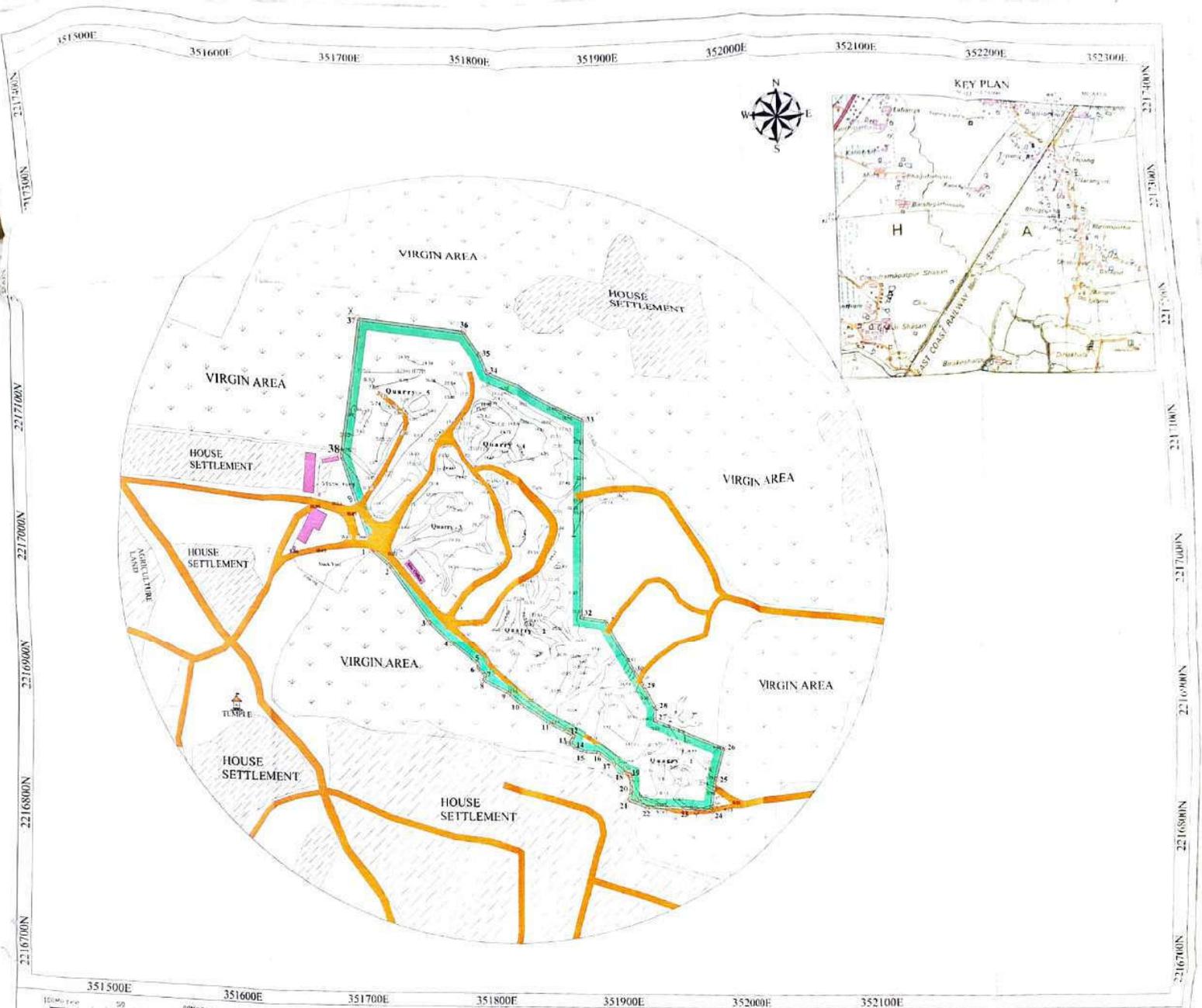
Scale 1: 1000 Date of Survey-31.03.2023

Certified that the Plan & sections are up to date & correct to the best of my Knowledge.

(P.K.Pataik)  
Mines Surveyor

(S.K.Roul)  
Junior Engineer(Electrical)

(Karunakar Das)  
Mines Manager



LEGENDS			
	M.L. BOUNDARY		ROAD
	BENCH		TEMPLE
	FENCING		GROUND & SCHOOL
	SURFACE INFRASTRUCTURE		AGRICULTURE LAND
	SPOT RL		SAFETY ZONE
	300m RADIUS		HOUSE SETTLEMENT
	VIRGIN AREA		

MS. PART/DAMS/01/2021

**NARANGARH DECORATIVE STONE (KHONDALITE) QUARRY**  
 Over an area of 64ha. 4472ha. in Village Narangarh, Tahasil: Quarry of Khondal District, Odisha

**Lessee - Odisha Mining Corporation**

**SURFACE PLAN**

Scale - 1:1000      Date of Survey - 30/09/2021

Certified that this plan is up to date & correct to the best of my knowledge. Submitted for obtaining permission for mining under Regulation 26(2)(c) of MMR 1951.

(P.K. PATNAY) Mines Surveyor      (KARANAKAR DAS) Mines Manager



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NARANGARH DECORATIVE STONE(KHONDALITE) QUARRY  
OVER 4.672 HECT./11.545 ACRE  
IN KHORDHA DISTRICT, ODISHA.

500m. & 100m RADIUS PLAN

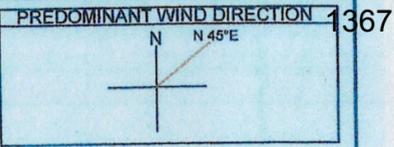
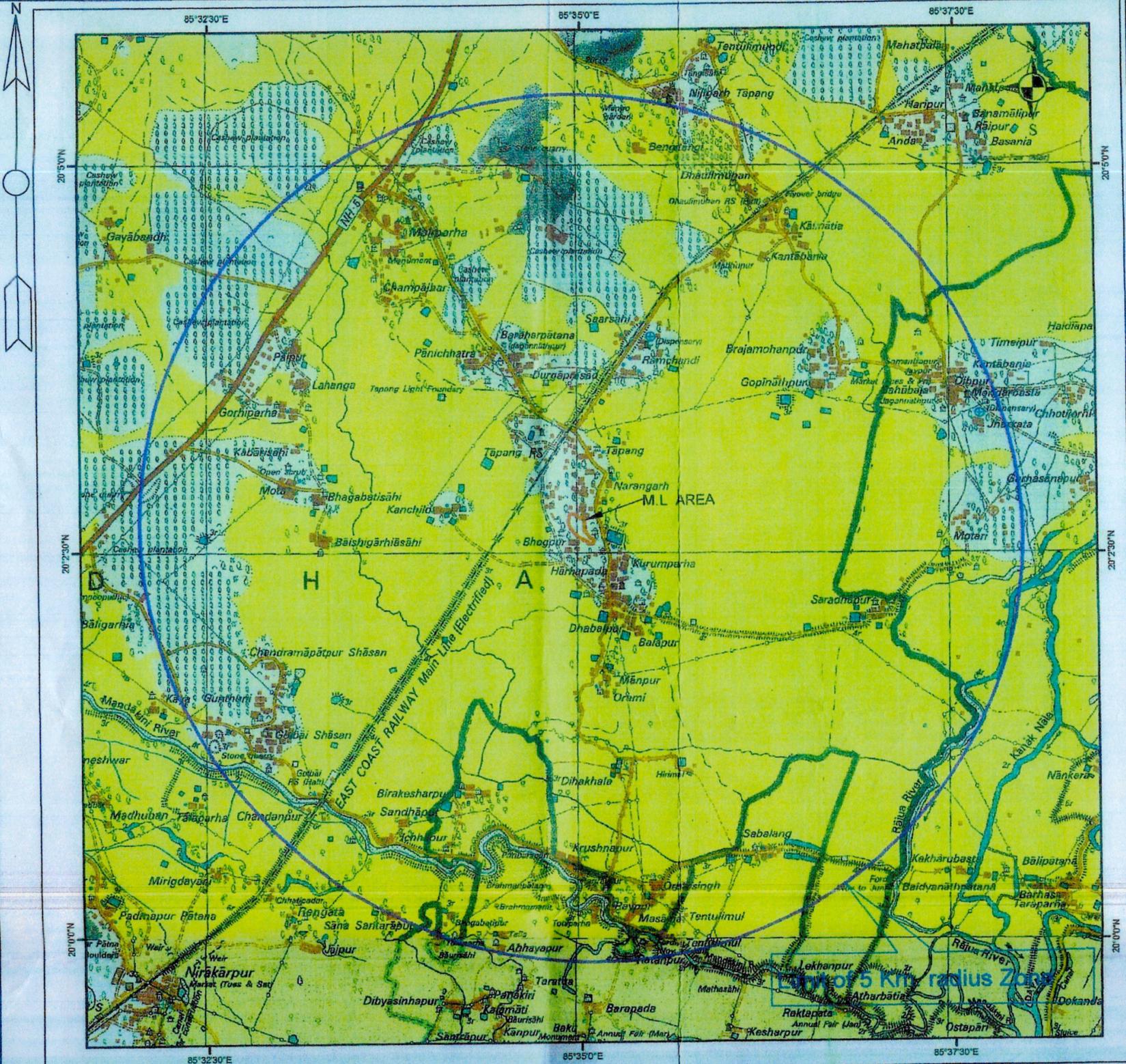
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APPLICANT- OMC LTD

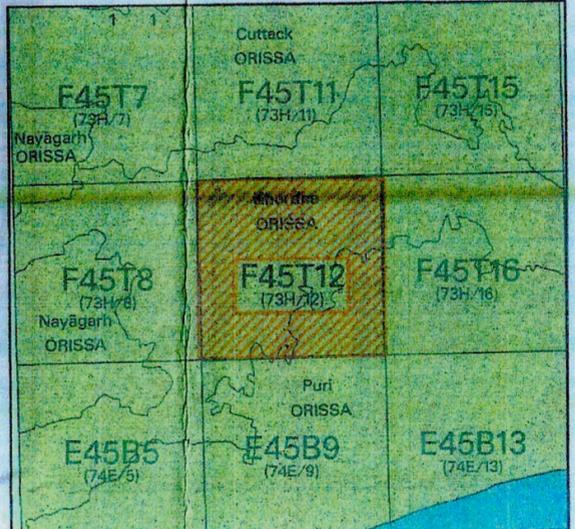
Regional Manager  
Koraput Group of Mines  
OMC Ltd. Bhubaneswar

*[Signature]*  
Public Information Officer  
Regional Office  
State Pollution Control Board  
Bhubaneswar, Odisha



**CONVENTIONAL SYMBOLS**

Express highway: with toll; with bridge; with distance stone	
Roads, metalled: according to importance	
Roads, double carriageway: according to importance	
Unmetalled road. Cart-track. Pack-track with pass. Foot-path	
Streams: with track in bed; undefined. Canal	
Dams: masonry or rock-filled; earthwork. Weir	
River: dry with water channel; with island & rocks. Tidal river	
Submerged rocks. Shoal. Swamp. Reeds	
Wells: lined; unlined. Tube-well. Spring. Tanks: perennial; dry	
Embankments: road or rail; tank. Broken ground	
Railways, broad gauge: double; single with station; under constr.	
Railways, other gauges: double; single with distance stone; do	
Mineral line or tramway. Klin. Cutting with tunnel	
Contours with sub-features. Rocky slopes. Cliffs	
Sand features: (1) flat. (2) sand-hills (permanent). (3) dunes (shifting)	
Towns or Villages: inhabited; deserted. Fort	
Huts: permanent; temporary. Tower. Antiquities	
Temple. Chhatri. Church. Mosque. Idgah. Tomb. Graves	
Lighthouse. Lightship. Buoy: lighted; unlighted. Anchorage	
Mine. Vine on treflis. Grass. Scrub	
Palms: palmyra; other. Plantain. Conifer. Bamboo. Other trees	
Areas: cultivated; wooded. Surveyed tree	
Boundary, international	
state: demarcated; undemarcated	
district: subdivision; tahsil or taluk; forest	
Boundary pillars: surveyed, unlocated	
Heights, triangulated: station; point; approximate	
Bench-mark: geodetic; tertiary; canal	
Post office. Telegraph office. Overhead tank	
Rest house or inspection bungalow. Circuit house. Police station	
Camping ground. Forest: reserved; protected	
Spaced names: administrative; locality or tribal	
Hospital. Dispensary. Veterinary Hospital / Dispensary	
Aerodrome. Helipad. Tourist site	
Power line: with pylons surveyed; with poles unsurveyed	



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M.L. AREA OVER 11.545 Ac.



(DATE OF SURVEY - 20.01.2020)

PLATE-I

**NARANGARH DECORATIVE STONE(KHONDALITE) QUARRY**  
**OVER 4.672 HECT./11.545 ACRE**  
**IN KHORDHA DISTRICT, ODISHA.**

**KEY PLAN**  
 (Showing all features within 5 Km. radius Zone)  
 Ref. Toposheet No. 73H/12  
 Scale 1:50,000

APPLICANT:- OMC LTD.

**APPROVED**

IT IS HERE BY CERTIFIED THAT THIS PLATE IS CORRECT AND UP TO DATE

*[Signature]*  
 Joint Director of Mines,  
 Directorate of Mines, Odisha  
 Bhubaneswar

*[Signature]*  
**CHANDRABHANU DAS**  
 ROPIOD/001/2015

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TOPOGRAPHICAL FEATURES

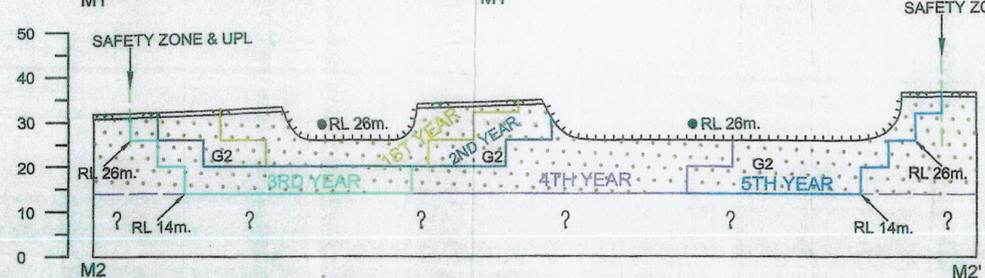
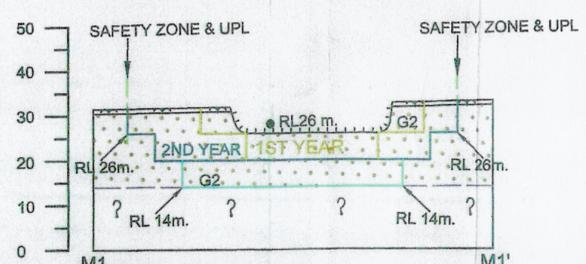
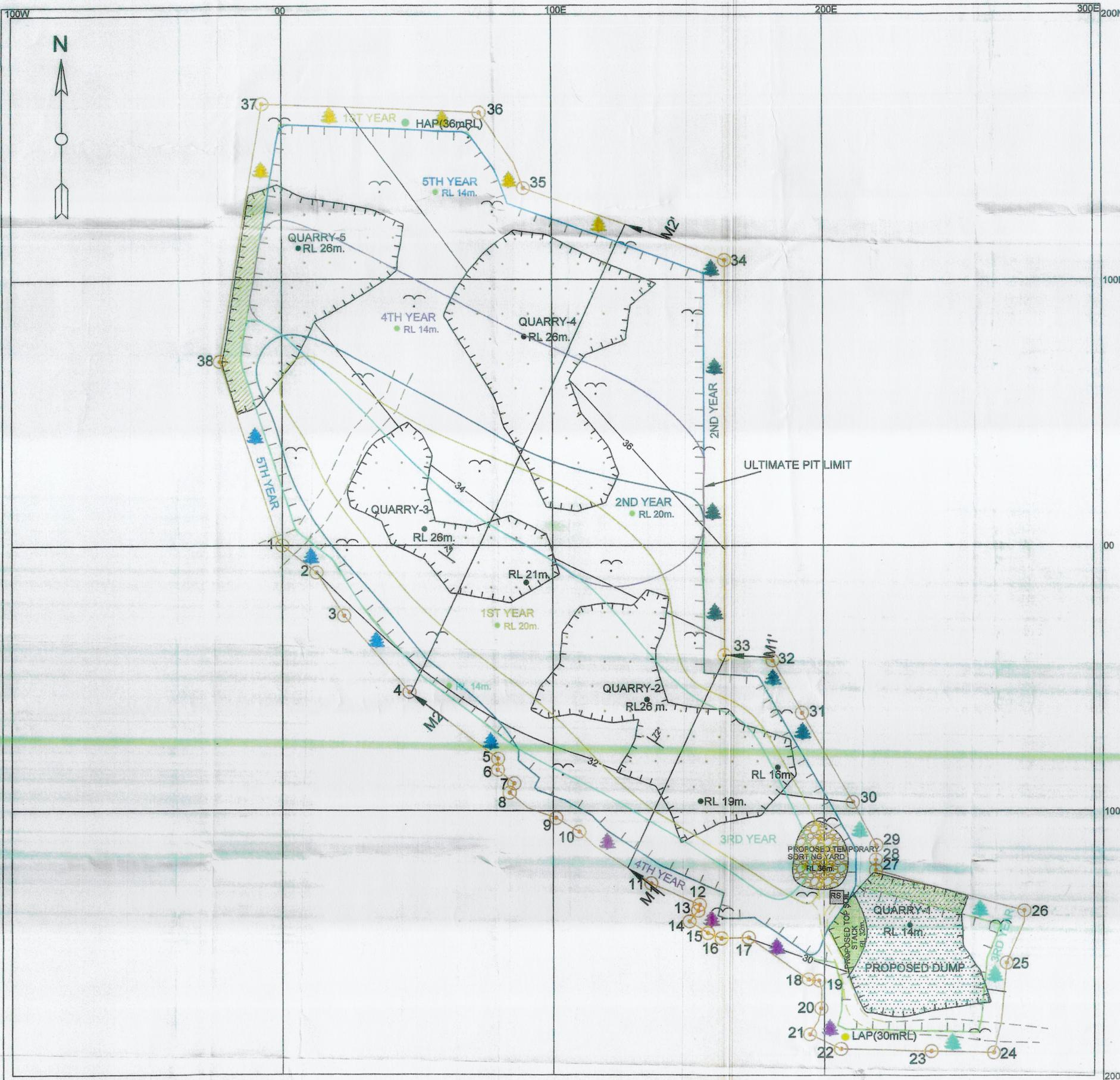
- BOUNDARY OF M.L. AREA
- SAFETY ZONE
- EXISTING ROAD
- CONTOUR
- EXISTING QUARRY
- WATER LOGGED AREA
- R.L. 28m. SPOT LEVEL
- HAP
- LAP

GEOLOGICAL FEATURES

- SOIL
- KHONDALITE
- ATTITUDE
- ULTIMATE PIT LIMIT

PROPOSED FEATURES

- POSITION OF WORKING BENCHES AT THE END OF
- 1ST YEAR
- 2ND YEAR
- 3RD YEAR
- 4TH YEAR
- 5TH YEAR
- PROPOSED SORTING YARD
- PROPOSED TOP SOIL STACK
- PROPOSED DUMP
- PROPOSED REST SHELTER
- AREA TO BE BACK FILLED
- PROPOSED ROAD
- PROPOSED R.L.



PLANTATION AT THE END OF

- 1ST YEAR
- 2ND YEAR
- 3RD YEAR
- 4TH YEAR
- 5TH YEAR

(DATE OF SURVEY - 20.01.2020)

PLATE-V

NARANGARH DECORATIVE STONE(KHONDALITE) QUARRY OVER 4.672 HECT./11.545 ACRE IN KHORDHA DISTRICT, ODISHA.

COMPOSITE DEVELOPMENT PLAN & SECTIONS

R.F. 1:1,000

APPLICANT:- OMC LTD.

APPROVED

Joint Director of Mines, Directorate of Mines, Odisha Bhubaneswar

IT IS HERE BY CERTIFIED THAT THIS PLATE IS CORRECT AND UP TO DATE

CHANDRABHANU DAS RQP/OD/001/2015



**INDEX**

**TOPOGRAPHICAL FEATURES**

- BOUNDARY OF M.L. AREA
- SAFETY ZONE
- EXISTING ROAD
- CONTOUR
- EXISTING QUARRY
- WATER LOGGED AREA
- SPOT LEVEL
- HIGHEST ALTITUDE POINT
- LOWEST ALTITUDE POINT

**PROPOSED FEATURES**

- POSITION OF WORKING BENCHES AT THE END OF 1ST YR-5TH YR
- PROPOSED SORTING YARD
- PROPOSED TOP SOIL STACK
- PROPOSED DUMP
- PROPOSED REST SHELTER
- PROPOSED ROAD
- PROPOSED R.L.
- AREA TO BE BACK FILLED
- ULTIMATE PIT LIMIT
- RETAINING WALL
- GARLAND DRAIN
- SETTLING TANK

**PLANTATION AT THE END OF**

- 1ST YEAR
- 2ND YEAR
- 3RD YEAR
- 4TH YEAR
- 5TH YEAR



(DATE OF SURVEY - 20.01.2020)

PLATE-VII

**NARANGARH DECORATIVE STONE(KHONDALITE) QUARRY**  
 OVER 4.672 HECT./11.545 ACRE  
 IN KHORDHA DISTRICT, ODISHA.

**RECLAMATION PLAN**



APPLICANT:- OMC LTD.

**APPROVED**

*[Signature]*  
 Joint Director of Mines,  
 Directorate of Mines, Odisha  
 Bhubaneswar

IT IS HEREBY CERTIFIED THAT THIS  
 PLATE IS CORRECT AND UP TO DATE

*[Signature]*  
 CHANDRABHANU DAS  
 RQP/OD/001/2015

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO – 104 OF 2024

I.A NO- 82 OF 2024

IN THE MATTER OF:

NILAMANI MAHAPATRA

APPLICANT

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

INDEX

SL No	Description of Document	Page No
1	I.A FOR STAY OF MINING OPERATION IN KUNDAKUNDI KUNDA STONE QUARRY	1-6
2	Photographs dated 30/09/2024 and 01/10/2024 as ANNEXURE-1	7-9

PLACE: Bhubaneswar

DATE: 01/10/2024

*S.Pani* *A.Padhy*  
SANKAR PRASAD PANI

ASHUTOSH PADHY

ADVOCATE

Plot 2132/4814, Nageswartangi Khordha, Bhubaneswar 751002 Cell-9437279278,

Email: [sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

Under Section 19(4) (i) read with 18(1) of National Green Tribunal Act, 2010

**ORIGINAL APPLICATION NO - 104 OF 2024**

**I.A NO- \_\_\_\_ OF 2024**

**IN THE MATTER OF:**

**NILAMANI MAHAPATRA**

**APPLICANT**

**VERSUS**

**STATE OF ODISHA AND ORS**

**RESPONDENTS**

**I.A FOR STAY OF MINING OPERATION IN KUNDAKUNDI**

**KUNDA STONE QUARRY**

**IT IS MOST RESPECTFULLY SHOWETH**

1. I, Nilamani Mahapatra S/o Narayan Mahapatra, aged about 36 years, At- Bhogapur (Narangarh), po- Hadapada, Dist- Khordha, pin-752018 do hereby solemnly affirm, and declare as under. That I am the applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That the Hon'ble Tribunal vide order dated 28/05/2024 constituted a fact finding committee to visit the site and to submit its report on affidavit within four weeks, though already four months have passed but no

committee report has been filed by the District Magistrate Khordha as he is the nodal officer for the inspection and to file the committee report on affidavit.

3. It is pertinent to mention here that even though the Hon'ble Tribunal granted four weeks on 28/05/2024 to file inspection report but till date the committee report has not been filed by the DM Khordha though the committee visited the site in question on 20/06/2024.
4. That the mining operation is being carried out by the respondent No-17 i.e. Odisha Mining Corporation Limited by violating the siting criteria, that the Respondent 17 is operating the stone quarry which is in close proximity of the village for which the villagers are facing unbearable Air and Noise pollution.
5. That the present quarry operation is in blatant violation of Siting Criteria which prescribes a minimum of 500metre from residential areas and as per the CPCB guideline at least 100metre buffer area for quarry without involving blasting.
6. That the photographs dated 30/09/2024 and 01/10/2024 also suggests that the mining operation is being carried out in close proximity of the residential houses and the lease boundary of the quarry falls within the village. That the photograph dated 30/09/2024 shows that the mining operation is being carried out in night also which creates deafening noise for which the villagers cannot even sleep peacefully during night. Copy of

the photographs dated 30/09/2024 and 01/10/2024 is annexed here unto as **ANNEXURE-1.**

7. That the project proponent is using heavy machines to operate the stone quarry and those heavy machines creates uncontrolled vibrations for which many houses of the village developed cracks in their wall.
8. It is again pertinent to mention here that the Project proponent is operating the quarry in night also which is prohibited under the Environmental condition number 14, condition number 14 of the Environmental clearance dated 04/09/2020 is reproduced as follows;

*“The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed, by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours”.*

9. That the project proponent is transporting the mined minerals through the village road, which also violates the Environmental clearance condition number 5. Due to plying of heavy vehicles through the village road the road is completely damaged and the villagers are facing problems while using the road.

10. It is pertinent to mention here that the mining operation is being carried out by violating the siting criteria issued by the CPCB, which says that there should be 500 meter distance from the residential areas.

**PRAYER**

That in view of the above mentioned paragraphs it is humbly prayed before this Hon'ble Tribunal to stop the mining operation carried out by the Respondent No 17 i.e. Odisha Mining Corporation Limited till final disposal of the Original Application.

Bhubaneswar

By the Applicant Through

01/10/2024



**ADVOCATE**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO - 102 OF 2024/EZ

I.A NO- \_\_\_\_\_ OF 2024

IN THE MATTER OF:

**Nilamani Mahapatra**

**APPLICANT**

**VERSUS**

**STATE OF ODISHA AND Others ...**

**RESPONDENTS**

**AFFIDAVIT**

01 OCT 2024

I, **Nilamani Mahapatra** S/o Narayan Mahapatra, aged about 36 years, At-  
Bhogapur (Narangarh)po- Hadapada, Dist- Khordha, pin-752018 do hereby  
solemnly affirm, and declare as under:

1. That I am the applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying I.A application and the same is true and correct and is drafted on my instruction.

*Nilamani Mahapatra*

DEPONENT

**VERIFICATION**

Verified on this 01 OCT 2024 day of .....2024 at Patna that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By

*S.P. Jari*  
Advocate 10/18/23

*Nilamani Mahapatra*

DEPONENT



The above named deponent(s) being duly identified by Sri. *S.P. Jari* Advocate, Bhubaneswar Appears before me on 01 OCT 2024 at .....A.M./P.M. ....States on oath the contents of his / her / their affidavit are true to the best of his / her / their knowledge and belief

Deponent(s) Notary, Bhubaneswar

**JANMEJAYA RAUTRAY**  
**NOTARY, GOVT. OF ODISHA**  
**BHUBANESWAR**  
REGD. NO-ON-86/2012  
Mob. No. - 9337121273

# ANNEXURE-1

PHOTOGRAPH DATED 30/09/2024 SHOWING MINING OPERATION BEING CARRIED OUT IN NIGHT BY USING HEAVY MACHINES





PHOTOGRAPH DATD 01/10/2024 SHOWS MINING OPERATION IS CARRIED OUT BY USING HEAVY MACHINES





Sankar Pani &lt;sankarprasadpani@gmail.com&gt;

**IA FILED IN OA 104/2024 NGT-EZ**

1 message

**Sankar Pani** <sankarprasadpani@gmail.com> Tue, Oct 1, 2024 at 3:03 PM  
To: Soubhagya Nayak Adv <saubhagya\_1965@rediffmail.com>, apurba ghosh <apu7law@gmail.com>, Dipanjan Ghosh <dpnjnghsh0@gmail.com>, Sibojyoti Chakrabarti <subho.advocate@gmail.com>, Pravat Muduli <pravatmuduli2007@gmail.com>

Dear Sir, please find the attachment.

--

Sankar Prasad Pani, Environment Lawyer  
National Green Tribunal Kolkata & Orissa Highcourt  
Res-Plot No 2132/4814(B), Nageswar Tangi,  
Bhubaneswar, 751002  
Cell- 9437279278  
Skype- sankar.pani

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 **IA IN OA 104.pdf**  
1129K



**Letter No: 213/OMC/NKDL/2024**

**Date: 07/05/2024**

**To**

**The Joint Director (S)  
Ministry of Environment, Forests & Climate Change  
Eastern Regional Office  
A/3, Chandrasekharpur,  
Bhubaneswar-751023**

**Sub:** Submission of Six Monthly report for the period from **Oct'2023 to Mar'2024** on status of Compliance to the conditions stipulated in the grant order of EC pertaining to **Kundakundi Kunda Stone Quarry, Narangarh** of M/s OMC Ltd.

**Ref:** EC Ref No. 8881/SEIAA, dated 04/09/2020.

**Sir,**

Six Monthly reports on the status of compliance to EC conditions stipulated by State Level Environment Impact Assessment Authority, Odisha, under reference pertaining to **Kundakundi Kunda Stone Quarry, Narangarh** of M/s. OMC Ltd. for the period from **Oct'2023 to Mar'2024** is enclosed as Annexure-A for kind perusal.

This is for your kind information and necessary action.

**Yours faithfully,**

  
07/05/2024  
**Mines Manager  
K.K Khondalite Mines  
Narangarh**

**Half Yearly Compliance Report  
2024  
01 Jun(01 Oct - 31 Mar)**

**Acknowledgment**

<b>Proposal Name</b>	Narangarh Decorative Stone(Khondalite)		
<b>Name of Entity / Corporate Office</b>	Odisha Mining Corporation Limited		
<b>Village(s)</b>	N/A		
<b>District</b>	KHORDHA		
<b>Proposal No.</b>	SEIAA-433/08-2020	<b>Category</b>	Non-Coal Mining
<b>Plot / Survey / Khasra No.</b>	N/A	<b>Sub-District</b>	N/A
<b>State</b>	ODISHA	<b>Entity's PAN</b>	NA
<b>MoEF File No.</b>	SEIAA-433/08-2020	<b>Entity name as per PAN</b>	NA

**Compliance Reporting Details**

<b>Reporting Year</b>	2024
<b>Remarks (if any)</b>	Six Monthly EC Compliance Report in respect of Kundakundi Kunda Stone Quarry, Narangarh of OMC.
<b>Reporting Period</b>	01 Jun(01 Oct - 31 Mar)

**Details of Production and Project Area**

**Name of Entity / Corporate Office** Odisha Mining Corporation Limited

	<b>Project Area as per EC Granted</b>	<b>Annual Project Area in Possession</b>
Private	0	0
Revenue Land	0	0
Forest	0	0
Others	0	0
<b>Total</b>	<b>0</b>	<b>0</b>

**Production Capacity**

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Decorative Stone(Khondalite)	Others:cum/Annum	31/03/2025	25186	25186	25186
2	Decorative Stone (Khondalite)	Others:Cu.M/Annum	31/03/2026	25186	8600	25186

## Conditions

### Specific Conditions

Sr.No.	Condition Type	Condition Details
1	Human Health Environment	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labor for ensuring good occupational environment for mine workers would also be adopted; All the old age People of the surrounding villages may be provided medical facilities.
<b>PPs Submission:</b> Being Complied Initial medical examination and Periodical medical examination of workers engaged in the Project is being carried out and records are maintained. A sample copy of the worker's IME record is enclosed.		Date: 01/06/2024
2	MISCELLANEOUS	Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and Density.
<b>PPs Submission:</b> Being Complied Presently, the transportation route over a stretch of 87 Kms (5 Kms from Mine to Malipada and subsequently till Puri for rest 82Kms) is being carried out over NH-16. This is the only dedicated route available for the mine and traverses partially adjoining to the village areas (unavoidable). Considering the frequency of transportation (10-12 trips per day), no such significant adverse impact is envisaged because of the following control measures: 1. Dust Suppression (regular) by engaging a 4-5 KL water tanker for 5-6 trips per day. 2. Stoppage of transportation during school timing. 3. Covering of trucks with tarpaulins.		Date: 01/06/2024
3	Statutory compliance	Project Proponent shall ensure the safeguard and wellbeing of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted to the Regional office of the Ministry and SEIAA, Odisha.
<b>PPs Submission:</b> Being Complied Following safeguard measures/wellbeing measures are undertaken in line with the corporate commitments for the peripheral development. OMC during FY 2023-24 has deposited a sum of Rs. 114.20 Lakhs as a financial assistance with the collector khordha for the implementation of 23 nos. of developmental projects in vicinity of the mine. Details of the financial expenditure for peripheral development as mentioned above is summarized as follows: 1. Nos. of developmental project: 23 2. Implementing Agency: Block Development Officer, Khordha 3. Fund Deposited with Peripheral Development Fund under the administration for Collector, Khordha 4. Period of Expenditure: FY 2023-24.		Date: 01/06/2024
4	Statutory compliance	The environmental clearance granted shall be valid up to the lease period and coterminous with lease period. Exploitation shall be as per the mining plan and reclamation plan.
<b>PPs Submission:</b> Being Complied Validity of EC is noted. Exploitation carried out at Kunda Kundi Decorative Stone Quarry is in compliance to the mining plan. As per the approved mining plan, the permissible production for FY		Date: 01/06/2024

2023-24 was 9000.03 Cu.M (finished product) whereas actual production realized during FY 2023-24 was 8600 Cu.m.		
5	GREENBELT	Tree cutting inside the area, if any, shall be with prior permission of Competent authority.
<p><b>PPs Submission:</b> Being Complied</p> <p>Entire ML area of 4.672 Ha (11.545Acre) is non-forest land. At the time initial enumeration, total 137 trees were monitored and according felling of the same have been ensured by State Forest Department as per the prevailing procedure wherein OMC has borne the financial expenditure as per the demand raised.</p>		Date: 01/06/2024
6	Statutory compliance	The Project Proponent shall obtain consent from the State Pollution Control Board, Odisha and effectively implement all the conditions stipulated therein.
<p><b>PPs Submission:</b> Being Complied</p> <p>Consent to Establish has been granted by State Pollution Control Board, Odisha vide letter No. 2927/R.O.-NOC-2371, Dt. 05.10.2020. Based upon the satisfactory implementation of the conditions stipulated therein, SPCB was pleased to grant Consent to Operate (CTO) for the mine which has been renewed from time to time and at present, the CTO issued vide letter No. 625/RO-CON-1053, Dt. 14.03.2022 is valid up to 31.03.2025.</p>		Date: 01/06/2024
<b>General Conditions</b>		
Sr.No.	Condition Type	Condition Details
1	Statutory compliance	The applicant will submit half-yearly compliance report on post environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the State Environmental Assessment Authority (SEIAA), Odisha, SPCB & Regional Office of the Ministry of Environment & Forest, Odisha on 1st June and 1st December of each Calendar Year and shall also upload the compliance report on the website of the MoEF & CC.
<p><b>PPs Submission:</b> Being Complied</p> <p>Six Monthly EC Compliance Report along with the Environmental Monitoring Data as per the conditions of EC, CTE, CTO and other applicable statutes is submitted to MoEF&amp;CC on six monthly basis. Besides, Environmental Monitoring Report is also submitted to SPCB, Odisha on monthly basis. For the purpose of wider dissemination of environmental information w.r.t monitoring parameters, a copy of monthly environmental monitoring report is also being uploaded in the OMC's website.</p>		Date: 01/06/2024
2	Statutory compliance	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
<p><b>PPs Submission:</b> Agreed to Comply</p> <p>Agreed.</p>		Date: 01/06/2024
3	Statutory compliance	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may

		be applicable.
<b>PPs Submission:</b> Agreed to Comply Noted.		Date: 01/06/2024
4	Statutory compliance	Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
<b>PPs Submission:</b> Agreed to Comply Noted.		Date: 01/06/2024
5	Statutory compliance	The above mentioned stipulated conditions shall be complied in a time- bound manner. Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
<b>PPs Submission:</b> Agreed to Comply Agreed.		Date: 01/06/2024
6	AIR QUALITY MONITORING AND PRESERVATION	Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM10 and PM2.5 such as haul road, loading and unloading point and transfer points. Fugitive dust emissions from all the sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Monitoring of Ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board.
<b>PPs Submission:</b> Being Complied Regular water sprinkling is being carried out in critical areas prone to air pollution and having high levels of PM10 and PM2.5 such as haul road, loading and unloading point and transfer points and to controlled Fugitive dust emissions.		Date: 01/06/2024
7	LAND RECLAMATION	The reclamation at waste dump sites shall be ecologically sustainable. Scientific reclamation shall be followed. The local species may be encouraged and species are so chosen that the slope, bottom of the dumps and top of the dumps are able to sustain these species. The aspect of the dump is also a factor which regulates some climatic parameters and allows only species adapted to that micro climate.
<b>PPs Submission:</b> Being Complied Reclamation is followed as per the provision of approved progressive mine closure plan. For FY 2023-24 and 2024-25: there is a plan for plantation by 320 nos. of saplings and the same shall be implemented.		Date: 01/06/2024
8	GREENBELT	The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only and it should not be kept active for a long period of time. The maximum height of the dumps shall not exceed 8m and width 20 m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump.

		The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.
<p><b>PPs Submission: Being Complied</b></p> <p>The amount of topsoil generated will be stored in earmarked site. The same will be utilized during safety zone plantation for green belt development. The over burden (OB) generated during the mining operations will be stacked at designated dump site. The same will be utilized for backfilling of mined out area. The maximum height of the dumps will not exceed 8m and width 20 m and overall slope of the dumps will be maintained to 45°. The backfilled area will be planted with native species. Compliance Status will be submitted to MoEF &amp; CC and its Regional Office on six monthly basis. As the quarry is already mined previously no top soil is generated till date.</p>		Date: 01/06/2024
9	MISCELLANEOUS	Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desisted particularly after monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper Settling of silt material. Sedimentation Pits shall be constructed at the corners of the garland drains and desisted at regular intervals.
<p><b>PPs Submission: Being Complied</b></p> <p>Garland drain, settling pond and check dams of appropriate size is being constructed around the mine working, mineral and OB dumps to prevent run off water and flow of sediments directly into the river and other water bodies. The water so collected will be utilized for watering the mine area, roads, green belt development etc. Sedimentation pits is being constructed at the corners of the garland drains and desisted at regular intervals.</p>		Date: 01/06/2024
10	GREENBELT	Plantation shall be raised in a 7.5 m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department and as per CPCB Guidelines. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease Area in a phased manner and shall be completed within first five years.
<p><b>PPs Submission: Complied</b></p> <p>A dedicated safety zone around the lease periphery is maintained. Protection in terms of barbed wire fencing is provided. A photograph of the same is enclosed in this report.</p>		Date: 01/06/2024
11	GREENBELT	The Project Proponent shall make necessary alternative arrangements, where required, in consultation with the State Government to provide alternate areas for livestock grazing, if any. In this context, Project Proponent should implement the directions of the Hon'ble Supreme Court with regard to acquiring grazing land. The sparse trees on such grazing ground, which provide mid- day shelter from the scorching sun, should be scrupulously guarded against felling and plantation of such Trees should be promoted.

<p><b>PPs Submission:</b> Complied</p> <p>The entire lease area is a hillock with the presence of only 137 trees initially (felled by state forest department). Moreover, as per the authenticated land schedule no such grazing land is getting affected within the lease area.</p>		<p>Date: 01/06/2024</p>
12	GREENBELT	<p>The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. A copy of action plan shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office.</p>
<p><b>PPs Submission:</b> Complied</p> <p>Since the ML area does not involve any forest land thus applicable provision w.r.t wildlife conservation plan has not been envisaged for the project.</p>		<p>Date: 01/06/2024</p>
13	Human Health Environment	<p>Provision shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the Completion of the project.</p>
<p><b>PPs Submission:</b> Complied</p> <p>The mine is in operational phase and there is no major construction work being executed during the reporting period of October'23 to march'24. Thus, scope for providing the rest shelter and other amenities for construction worker as stipulated in the EC has not been carried out and the same is also not envisaged in the near future as well.</p>		<p>Date: 01/06/2024</p>
14	Noise Monitoring & Prevention	<p>Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be Provided with ear plugs / muffs.</p>
<p><b>PPs Submission:</b> Being Complied</p> <p>A 10 KVA DG set along with acoustic enclosure is being operated. Drills have been provided with appropriate acoustic enclosures. workers are provided with PPEs. Ambient Noise level is being monitored on monthly basis to keep a track on the compliance aspects.</p>		<p>Date: 01/06/2024</p>
15	Human Health Environment	<p>Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and Information on safety and health aspects.</p>
<p><b>PPs Submission:</b> Being Complied</p> <p>Fugitive Dust, Ambient Air Quality, Personal Dust sampling are carried out from time to time to assess the worker's exposure w.r.t Dust. So far, no such contraventions have been observed for any of the workers.</p>		<p>Date: 01/06/2024</p>
16	MINING PLAN	<p>The project authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned Authorities and the date of start of Land development work.</p>
<p><b>PPs Submission:</b> Being Complied</p> <p>Date of Opening of the mine: 01-12-2020. A notice of opening has been intimated to DoMG, Govt. of Odisha.</p>		<p>Date: 01/06/2024</p>
17	Statutory compliance	<p>The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Central Pollution Control Board and State Pollution</p>

		Control Board.	
<b>PPs Submission:</b> Being Complied Agreed and being submitted as per the prescribed timeline and means.			Date: 01/06/2024
18	Statutory compliance	The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) By furnishing the requisite data / information / monitoring reports.	
<b>PPs Submission:</b> Agreed to Comply Agreed to extend full cooperation as and when sought.			Date: 01/06/2024
19	Statutory compliance	A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been Received while processing the proposal.	
<b>PPs Submission:</b> Complied A copy of the clearance letter has been submitted to Panchayat Executive Officer, Narangarh Panchayat vide letter dt. 16.09.2020.			Date: 01/06/2024
20	Statutory compliance	State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tahsildar's Office for 30 days.	
<b>PPs Submission:</b> Complied OMC vide letter dt. 15.09.2020 has requested Regional Officer, OSPCB, Bhubaneswar, District Industry Centre, Khorda, Collector, Khorda and Tahasildar, Khorda for display a copy of clearance for 30 days and the same has already been undertaken.			Date: 01/06/2024
21	MISCELLANEOUS	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry	
<b>PPs Submission:</b> Complied EC has been published in English daily The Times of India and in Odia daily The Prameya on 12.09.2020			Date: 01/06/2024
22	MISCELLANEOUS	The SEIAA, Odisha may alter/modify the above conditions or stipulate any further condition in the interest of environment protection	
<b>PPs Submission:</b> Agreed to Comply Agreed.			Date: 01/06/2024
23	MINING PLAN	A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA, Odisha 5 years in advance of final mine closure For approval.	
<b>PPs Submission:</b> Agreed to Comply A copy of approved FMCP (Final Mine Closure Plan) shall be submitted to the Ministry as and when approval from concerned authority is obtained.			Date: 01/06/2024

24	MINING PLAN	No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
<p><b>PPs Submission:</b> Complied The mine lease area of 4.672 ha does not involve any forestland. A copy of the certificate issued by DFO in this regard is enclosed. Please refer to the enumeration list and statement of DFO in the enclosure.</p>		Date: 01/06/2024
25	MINING PLAN	No change in mining technology and scope of working should be made without prior approval of the SEIAA, Odisha.
<p><b>PPs Submission:</b> Complied No change to the proposed technology and scope of working has been envisaged. As proposed, presently, Opencast method of mining is being carried out by adopting Shovel-Dumper Combination, with Diamond wire saw cutting technology without involvement of blasting. No change w.r.t ML area has been envisaged.</p>		Date: 01/06/2024
26	Statutory compliance	No change in the calendar plan including excavation, quantum of mineral and waste should be made.
<p><b>PPs Submission:</b> Complied Calendar Plan as per the approved mining plan is followed. During FY 2023-24 following point wise compliance w.r.t calendar plan was observed: A) Proposal during FY 2023-24: 1. Total Excavation: 90000.34 Cu.M 2. Finished Product: 9000.03 Cu.M 3. OB: 81000.31 Cu.M B) Actual during FY 2023-24: 1. Total Excavation: 71694.178 Cu.M 2. Finished Product: 8600 Cu.M 3. OB: 63094.178 Cu.M</p>		Date: 01/06/2024
27	Statutory compliance	The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water) for the Project.
<p><b>PPs Submission:</b> Complied OMC has obtained NOC from CGWA for abstraction of 8KLD (2920 KL/Year) of ground water from Two nos. of bore wells vide NOC No. CGWA/NOC/MIN/REN/1/2023/7935, Dt. 07-06-2023 which is valid till up to 05-05-2025. A copy of the NOC is enclosed.</p>		Date: 01/06/2024
28	MINING PLAN	Mining shall be carried out as per the provisions outlined in the approved mining plan as well as by abiding to the guidelines of Directorate General Mines Safety (DGMS).
<p><b>PPs Submission:</b> Complied Mining is being carried out in line with the provisions of approved mining plan. Recently, the plan has been approved by Directorate of Mines &amp; Geology vide Lr. No. MGXXIII(b)-02/2023/198/DoMG, dtd. 08-01-2024 for a period of two years i.e FY 2023-24 and 2024-25. A copy of the said approval letter is enclosed.</p>		Date: 01/06/2024
29	GREENBELT	Protection of vegetation in the surrounding areas, and proper storage of solid waste, sub grade ore and their use have to be given priority during mining operation.
<p><b>PPs Submission:</b> Complied Periphery of Mines is being maintained as safety zone with proper barbed wire fencing provisions and the same is kept untouched. A sample photograph of the safety zone maintained with plantation is enclosed. Further, during a provision for undertaking plantation as per PMCP is ensured by engaging OFDC. During FY 2023-24, a proposal for plantation of 160 nos. has been ensured.</p>		Date: 01/06/2024
30	MISCELLANEOUS	It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any Other cross drainage structures.

<p><b>PPs Submission:</b> Complied No structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation, etc. are found within 500 mtrs from the quarry. A copy of topo sheet with a buffer area of 5Km from the mine boundary is enclosed.</p>		<p>Date: 01/06/2024</p>
31	Statutory compliance	Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment, Forest and Climate Change its Regional Office and SEIAA, Odisha.
<p><b>PPs Submission:</b> Complied Digital processing of the ML area has been carried out using Remote sensing techniques and the same has been vetted by ORSAC. Last time the satellite imagery has been processed by ORSAC and a copy of LULC map was submitted to the Ministry.</p>		<p>Date: 01/06/2024</p>
32	Statutory compliance	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. The monitoring shall be carried out four times in a year pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board.
<p><b>PPs Submission:</b> Complied Being Carried out by engaging an NABL Accredited laboratory. A compiled form of Six Monthly Env. Monitoring report is enclosed.</p>		<p>Date: 01/06/2024</p>
33	Statutory compliance	Transportation of the minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The project proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying Capacity of such roads.
<p><b>PPs Submission:</b> Complied Presently, the transportation route over a stretch of 87 Kms (5 Kms from Mine to Malipada and subsequently till Puri for rest 82Kms) is being carried out over NH-16. This is the only dedicated route available for the mine and traverses partially adjoining to the village areas (unavoidable). Considering the frequency of transportation (10-12 trips per day), no such significant adverse impact is envisaged because of the following control measures: 1. Dust Suppression (regular) by engaging a 4-5 KL water tanker for 5-6 trips per day. 2. Stoppage of transportation during school timing. 3. Covering of trucks with tarpaulins.</p>		<p>Date: 01/06/2024</p>
34	MISCELLANEOUS	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels Well within the prescribed limits for day light/night hours.

<p><b>PPs Submission:</b> Complied</p> <p>Noise level is monitored in and around work places. Illumination survey is also conducted periodically. There exists no such High Mast tower. No such major flood lights are oriented towards the village area. So far, no such complaints w.r.t disturbance in the biological clock has been reported by the villagers.</p>		<p>Date: 01/06/2024</p>
35	Statutory compliance	Sufficient number of Gullies to be provided for better management of water. Regular Monitoring of pH shall be included in the monitoring plan and report shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.
<p><b>PPs Submission:</b> Complied</p> <p>Proper dump management and surface runoff management is ensured at site. A localized reservoir has been developed for collection of runoff during Monsson and the same shall be monitored and accordingly be utilized in the recycling and reuse options as available. A photograph of reservoir constructed for this purpose is enclosed.</p>		<p>Date: 01/06/2024</p>
36	Statutory compliance	There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis and implementation of conservation measures to augment ground water resources in the area in Consultation with Central Ground Water Board.
<p><b>PPs Submission:</b> Complied</p> <p>Surface runoff management is ensured at site. A localized reservoir has been developed for collection of runoff during Monsson and the same shall be monitored and accordingly be utilized in the recycling and reuse options as available. A photograph of reservoir constructed for this purpose is enclosed.</p>		<p>Date: 01/06/2024</p>
37	MISCELLANEOUS	The Project Proponent has to take care of gullies formed on slopes. Dump mass should be consolidated with proper filling/leveling with the help of dozer/compactors.
<p><b>PPs Submission:</b> Complied</p> <p>Dump Management as per PMCP provisions and Surface runoff management is ensured at site. A localized reservoir has been developed for collection of runoff during Monsson and the same shall be monitored and accordingly be utilized in the recycling and reuse options as available. A photograph of reservoir constructed for this purpose is enclosed. Complied</p>		<p>Date: 01/06/2024</p>
<b>Visit Remarks</b>		
<b>Last Site Visit Report Date:</b>		N/A
<b>Additional Remarks:</b>		